# Fifth Lok Sabha XIII Session ((17/02/1975 to 09/05/1975)

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, February 17, 1975/Magha 28, 1896 (Saka)

No. 453

12.27 P.M.

## 1. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 17th February, 1975.

#### 2. Obituary References

The Speaker made references to the passing away of (1) Shri Lalit Narayan Mishra, who was a sitting Member of Lok Sabha and the Minister of Railways; Shri Partap Singh, who was a sitting Member of Lok Sabha; and (2) Shri Tekur Subramanyam, who was a Member of the First. Second and Third Lok Sabha; Shri Hira Lal Shastri, who was a Member of the Constituent Assembly and the Second Lok Sabha; Shri Shankarrao Deo, who was a Member of the Constituent Assembly and Provisional Parliament; Shri Omeo Kumar Das, who was a Member of the Constituent Assembly; Shri Krishnapal Singh, who was a Member of the Third Lok Sabha; and Shri M. J. Jamal Moideen, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

12.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th February, 1975).

#### BULLETIN-PART I

## (Brief Record of Proceedings)

Tuesday, February 18, 1975 Magha 29, 1896 (Saka)

#### No. 454

11 A.M.

#### 1. Oath or Affirmation

Shri Sharad Yadav made and subscribed the affirmation in Hindi and took his seat in the House.

## 2. Obituary References

The Speaker made references to the passing away of (1) Shri Debendra Nath Mahata, who was a sitting Member of Lok Sabha; and (2) Shri Ramesh Chandra Vyas, who was a Member of the Second and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 3. Starred Questions

Starred Questions Nos. 1, 2, 4, 6 and 7 were orally answered. Replies to remaining questions were laid on the Table.

#### 4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—112, 114—150, 152—155 and 157—200 were laid on the Table

#### 5. Adjournment Motion

7.1

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Madhu Limaye regarding the total failure of the Government to solve the mystery of the Samastipur bomb case even after a lapse of one and a half month and the inordinate delay in setting up a commission of inquiry for which a universal demand was made immediately after the death of Shri L. N. Mishra.

Shri Madhu Limaye then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

[P.T.O.

## 6. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:—
  - (i) The Press Council (Second Amendment) Ordinance, 1974, (No. 14 of 1974) promulgated by the President on the 27th December, 1974.
  - (ii) The Indian Tariff (Amendment) Ordinance, 1974. (No. 15 of 1974) promulgated by the President on the 28th December, 1974.
  - (iii) The Trust Laws (Amendment) Ordinance, 1975, (No. 1 of 1975) promulgated by the President on the 7th January, 1975.
  - (iv) The North-Eastern Areas (Reorganisation) Amendment Ordinance, 1975. (No. 2 of 1975) promulgated by the President on the 20th January, 1975.
  - (v) The Air Force and Army Laws (Amendment) Ordinance, 1975, (No. 3 of 1975) promulgated by the President on the 25th January, 1975.
- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Tariff (Amendment) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in December, 1974.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt, Act, 1944:—
  - (i) The Central Excise (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 102 in Gazette of India dated the 25th January, 1975.
  - (ii) The Central Excise (First Amendment) Rules, 1975, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 25th January, 1975.
  - (iii) The Central Excise (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 21st January, 1975.
- (5) A copy of the Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 699-700(E) in Gazette of India dated the 27th December, 1974, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (6) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 695(E) published in Gazette of India dated the 24th December, 1974, together with an explanatory memorandum.
  - (ii) S.O. 744(E) published in Gazette of India dated the 31st December, 1974 together with an explanatory memorandum.

- (iii) G.S.R. 1(E), published in Gazette of India dated the 1st January, 1975 together with an explanatory memorandum.
- (iv) G.S.R. 18(E) published in Gazette of India dated the 24th January, 1975 together with an explanatory memorandum.
  - (v) G.S.R. 48(E) published in Gazette of India dated the 12th February, 1975, together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 698(E) published in Gazette of India dated the 26th December, 1974, together with an explanatory memorandum.
  - (ii) G.S.R. 2(E) published in Gazette of India dated the 2nd January, 1975, together with an explanatory memorandum.
- (8) A copy of the Delhi Sales Tax (Ninth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No.
  - (Hindi and English versions) published in Notification No. F. 4(25) 70-Fin. (G) in Delhi Gazette dated the 12th December, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (9) A copy of the Gujarat Sales Tax (Fourth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. (GHN 306) GSR 1074 (14)—TH in Gujarat Government Gazette dated the 13th December, 1974, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (10) A copy of Notification No. (GHN 302) GST 1074|S. (49)-(35)TH (Hindi and English versions) published in Gujarat Government Gazette dated the 2nd December, 1974, making certain amendment to Notification No. (GHN 627) GST 1070|(S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
- (11) A statement regarding collision between 43 UP Darjeeling Mail and Habra Local EMU train at Ultadanda station of the Eastern Railway on the 29th January, 1975.
- (12) A copy of the President's Order dated the 23rd December, 1974, (Hindi and English versions) issued under clause (1) of article 359 of the Constitution, published in Notification No. G.S.R. 694 (E) in Gazette of India dated the 23rd December, 1974, under clause (3) of the said article.
- (13) (i) A copy of the Report of the Committee on the Status of Women in India—Volumes I to IV.
- (ii) A copy of the Summary of recommendations made in the Report of the Committee on the Status of Women in India (Hindi version).
- (iii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

#### 7. Assent to Bills

- (i) Secretary-General laid on the Table following nine Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974.
  - (2) The Delhi Municipal Corporation (Amendment) Bill, 1974.
  - (3) The Repealing and Amending Bill, 1974.
  - (4) The Punjab Municipal (Chandigarh Amendment) Bill, 1974.
  - (5) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974.
  - (6) The Appropriation (No. 4) Bill, 1974.
  - (7) The Gujarat Appropriation (No. 3) Bill, 1974.
  - (8) The Gujarat Appropriation (No. 4) Bill, 1974.
  - (9) The Pondicherry Appropriation (No. 2) Bill, 1974.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Indian Works of Defence (Amendment) Bill, 1974.
  - (2) The Reserve Bank of India (Amendment) Bill, 1974.
  - (3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.
  - (4) The Navy (Amendment) Bill, 1974.
  - (5) The Sick Textile Undertakings (Nationalisation) Bill, 19
  - (6) The Representation of the People (Amendment) Bill, 1974.
  - (7) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1974.

#### 8. Announcement by Speaker

The Speaker made an announcement regarding celebrations to be organised to mark the 25th Anniversary of the Constitution and Parliament.

#### 9. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of External Affairs to the reported resumption of arms supply by U.S.A. to Pakistan.

The Minister of External Affairs made a statement in regard thereto.

#### 10. Matter under Rule 377

Shri Sharad Yadav raised matter regarding the reported beating of a Harijan to death by the police in Sagar district of Madhya Pradesh.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M:):

#### 11. Government Bill-Passed

The Indian Tariff (Amendment) Bill, 1974

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the debate.-

21.5

- (1) Shri Dinesh Joarder.
- (2) Shri S. M. Banerjee.
- (3) Shri R. V. Bade
- (4) Shri Erasmo de Sequeira

Shri Vishwanath Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amende i.

An amendment for insertion of Low Clause o we adopted.

New Clause 3 was adopted.

Clause I and the Enacting Formula were adopted, as amended.

7. The Long Title was also adopted.

The motion that the Bill; as amended, be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill, as amended, was passed.

## 12. Government Bill-Under Consideration

The Tobacco Board Bill, 1974

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the debate:-

- (1) Shri S. N. Singh
- (2) Shri P. Narasimha Reddy (Speech unfinished).

The discussion was interrupted by Adjournment Motion.

#### 13. Adjournment Motion

At 4 P.M. Shri Madhu Limaye moved the following motion:—
"That the House do now adjourn."

The following Members took part in the debate:-

- (1) Shri H. K. L. Bhagat
- (2) Shri Jyotirmoy Bosu.
- (3) Shri N. K. P. Salve
- (4) Shri Bhogendra Jha
- (5) Shri B. R. Bhagat
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Shankar Dayal Singh
- (8) Shri Era Sezhiyan
- (9) Shri Narain Chand Parashar
- (10) Shri Shyamnandan Mishra
- (11) Shri Hari Kishore Singh
- (12) Shri Janeshwar Misra
- (13) Shri Jagannath Mishra
- (14) Shri P. G. Mavalankar
- (15) Shri K. Brahmananda Reddy

Shri Madhu Limaye replied to the debate.

The motion was negatived.

## 14. Government Bill-Under Consideration

The Tobacco Board Bill, 1974

Discussion on the motion for consideration of the Bill was fesumed.

Shri P. Narasimha Reddy resumed his speech. His speech was not concluded.

10.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th February, 1975).

> S. L. SHAKDHER. Secretary-General.

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## CORRIGENDUM

In Bulletin Part I, dated February 17, 1975-Last line, for "28th February" read "18th February".

## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 19, 1975 Magha 30, 1896 (Saka)

No. 455

#### 11.01 A.M.

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## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ku. Sivappraghassan, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 21—23 and 25 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 201—224, 226—242, 244—367 and 369—400 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - \*(i) The Indian Administrative Service (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. G.S.R. 1260 in Gazette of India dated the 30th November, 1974.
  - \*(ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1974 published in Notification No. G.S.R. 1261 in Gazette of India dated the 30th November, 1974.
  - \*(iii) The Indian Forest Service (Pay) Third Amendment Rules. 1974 published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November, 1974.

<sup>\*</sup>The notifications were previously laid on the Table on the 11th December, 1974 and were re-laid under Rule 234(3) of the Rule of Procedure.

- \*\*(iv) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 1299 in Gazette of India dated the 7th December, 1974.
- \*\*(v) The Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1974, published in Notification No. G.S.R. 1300 in Gazette of India dated the 7th December, 1974.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Provident Fund) Second Amendment Rules, 1974, published in Notification No. G.S.R. 1317 in Gazette of India dated the 14th December, 1974.
  - (ii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1974, published in Notification No. G.S.R. 11 in Gazette of India dated the 11th January, 1975.
  - (iii) The Indian Police Service (Seniority of Special Recruits) Amendment Regulations, 1974, published in Notification No. G-S.R. 12 in Gazette of India dated the 11th January, 1975.
  - (iv) The Indian Police Service (Recruitment) Second Amendment Rules, 1974, published in Notification No. G.S.R. 13 in Gazette of India dated the 11th January, 1975.
  - (v) The All India Services (Remittances into and payments from Provident and Family Pension Funds) Amendment Rules, 1975, published in Notification No. G.S.R. 38 in Gazette of India dated the 18th January, 1975.
  - (vi) The All India Services (Leave) Amendment Rules, 1975, published in Notification No. G.S.R. 39 in Gazette of India dated the 18th January, 1975.
  - (vii) The All India Services (Medical Attendance) Amendment Rules, 1975, published in Notification No G.S.R. 40 in Gazette of India dated the 18th January, 1975.
  - (viii) The All India Services (Provident Fund) Amendment Rules, 1975, published in Notification No. G.S.R. 41 in Gazette of India dated the 18th January, 1975.
  - (ix) The All India Services (Travelling Allowances) Amendment Rules, 1975, published in Notification No. G.S.R. 42 in Gazette of India dated the 18th January, 1975.

<sup>\*\*</sup>The notifications were previously laid on the Table on the 20th December, 1974 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (x) The All India Services (Conditions of Services—Residuary Matters) Amendment Rules, 1975, published in Notification No. G.S.R. 43 in Gazette of India dated the 18th January, 1975.
- (xi) The Indian Administrative Service (Probation) Amendment Rules, 1975, published in Notification No. G.S.R. 44 in Gazette of India dated the 18th January, 1975.
- (xii) The All India Services (Confidential Rolls) Amendment Rules, 1975, published in Notification No. G.S.R. 45 in Gazette of India dated the 18th January, 1975.
  - (xiii) The All India Services (Compensatory Allowance) Amendment Rules, 1975, published in Notification No-G.S.R. 46 in Gazette of India dated the 18th January, 1975.
  - (xiv) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1975, published in Notification No. G.S.R. 47 in Gazette of India dated the 18th January, 1975.
  - (xv) The Indian Administrative Service (Pay) Second Amendment Rules, 1975, published in Notification No. G.S.R. 48 in Gazette of India dated the 18th January, 1975.
  - (xvi) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1975, published in Notification No. G.S.R. 49 in Gazette of India dated the 18th January, 1975.
  - (xvii) The Indian Police Service (Cadre) Amendment Rules, 1975, published in Notification No. G.S.R. 50 in Gazette of India dated the 18th January, 1975.
  - (xviii) The Indian Police Service (Pay) Amendment Rules, 1975, published in Notification No. G.S.R. 51 in Gazette of India dated the 18th January, 1975.
  - (xix) The Indian Police Service (Uniform) Amendment Rules, 1975, published in Notification No. G.S.R. 52 in Gazette of India dated the 18th January, 1975.
  - (xx) The Indian Police Service (Probation) Amendment Rules, 1974, published in Notification No. G.S.R. 53 in Gazette of India dated the 18th January, 1975.
  - (xxi) The Indian Administrative Service (Seniority of Special Recruits) Amendment Regulations, 1975, published in Notification No. G.S.R. 54 in Gazette of India dated the 18th January, 1975.
  - (xxii) The Indian Police Service (Regulation of Seniority)
    Amendment Rules, 1975, published in Notification No.
    G.S.R. 55 in Gazette of India dated the 18th January.
    1975.

- (xxiii) The Indian Administrative Service (Cadre) Fourth Amendment Rules, 1975, published in Notification No. G.S.R. 56 in Gazette of India dated the 18th January, 1975.
- (xxiv) The Indian Forest Service (Pay) Amendment Rules, 1975, published in Notification No. G.S.R. 136 in Gazette of India dated the 1st February, 1975.
- (xxv) The Indian Police Service (Uniform) Second Amendment Rules, 1975, published in Notification No. G.S.R. 137 in Gazette of India dated the 1st February, 1975.
- (b) A copy of the Ministers' (Allowances, Medical Treatment and Other Privileges) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 693 (E) in Gazette of India dated the 23rd December, 1974, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Photo Films, Indu Nagar, Ootacamund, for the year ended 31st March, 1974.
  - (ii) Annual Report of the Hindustan Photo Films, Indu Nagar, Ootacamund, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Tyres and Tubes (Movement Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 736(E) in Gazette of India dated the 27th December, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Interest-tax Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 740(E) in Gazette of India dated the 30th December, 1974, under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (6) A copy of the Gift-tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 727(E) in Gazette of India dated the 19th December, 1974, under subsection (4) of section 46 of the Gift-tax Act, 1958.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Sixth Amendment) Rules, 1974 published in Notification No. S.O. 725(E) in Gazette of India dated the 19th December, 1974.

- (ii) The Income-tax (Certificate Proceedings) (Amendment) Rules, 1974, published in Notification No. S.O. 738(E) in Gazette of India dated the 30th December, 1974.
- (iii) The Income-tax (Amendment) Rules, 1975, published in Notification No. S.O. 25(E) in Gazette of India dated the 10th January, 1975.
- (8) A copy of Notification No. G.S.R. 181 (Hindi and English versions) published in Gazette of India dated the 8th February, 1975, under section 159 of the Customs Act, 1962.
- (9) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S-O. 728(E) in Gazette of India dated the 19th December, 1974, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth-tax Act, 1957:—
  - (i) The Wealth-tax (Third Amendment) Rules, 1974, published in Notification No. S.O. 726(E) in Gazette of India dated the 19th December, 1974.
  - (ii) The Wealth-tax (Fourth Amendment) Rules, 1974, published in Notification No. S.O. 739(E) in Gazette of India dated the 30th December, 1974.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 105 published in Gazette of India dated the 25th January, 1975 together with an explanatory memorandum.
  - (ii) G.S.R. 42(E) published in Gazette of India dated the 3rd February, 1975 together with an explanatory memorandum.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Telegraph (Twelfth Amendment) Rules, 1974, published in Notification No. G.S.R. 1341 in Gazette of India dated the 14th December, 1974.
  - (ii) The Indian Telegraph (Thirteenth Amendment) Rules, 1974, published in Notification No. G.S.R. 1396 in Gazette of India dated the 28th December, 1974.
- (13) A copy of the Profit and Loss Accounts and Balance Sheet (On accrual basis) of the Tele-communication Branch of the Indian Posts and Telegraphs Department for the year 1972-73 (Hindi and English versions).

[P.T.O.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Motion Regarding Report of Joint Committee—Extension of Time

Shri K. Suryanarayana moved the following motion:—

"That this House do further extend upto the first day of the second week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporation Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963."

The motion was adopted.

#### 7. Matter Under Rule 377

Shri Shankar Dayal Singh raised matter regarding the reported serious situation arising out of dwindling coal stocks with the Railways.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

#### 8. Discussion Under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the reported unabated police atrocities in the Jama Masjid area in Delhi which have resulted in the deaths of many persons belonging to the minority community and virtual paralysis of day to day life.

The following Members took part in the debate:—

- (1) Shri Arjun Sethi
- (2) Shri Ebrahim Sulaiman Sait
- (3) Shrimati Subhadra Joshi
- (4) Shri Atal Bihari Vajpayee
- (5) Shri H. K. L. Bhagat
- (6) Maulana Ishaque Sambhali
- (7) Shri T. Sohan Lal
- (8) Shri Era Sezhiyan
- (9) Shri S. A. Shamim
- (10) Shri Janeshwar Misra
- (11) Shri Samar Guha
- (12) Shri Shyamnandan Mishra
- (13) Shri S. M. Banerjee.

Shri K. Brahmananda Reddy replied to the discussion.

The discussion was concluded.

## 7.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th February, 1975).

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 20, 1975/Phalguna 1, 1896 (Saka)

NO. 456

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 42—45 were orally answered. Replies to Starred Questions Nos. 41 and 47—60 were laid on the Table.

## 2. Unstarred Questions:

Replies to Unstarred Questions Nos. 401—432, 435—448, 450—457, 459—561, 563—566, 568—594 and 596—600 were laid on the Table.

Statements by the Deputy Minister of Steel and Mines (i) correcting the reply given on the 5th December, 1974 to Unstarred Question No. 3326 regarding accumulation of manganese ore and (ii) giving reasons for delay in correcting the reply were also laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Merchant Shipping (Crew Accommodation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1390 in Gazette of India dated the 28th December, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1973-74.
  - (ii) Annual Report of the Cochin Shipyard Limited Cochin for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1972-73 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

P.T.O.

- (4) A copy each of the following Notifications (Hindi and English. versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) The Mineral Concession (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 1331 in Gazette of India dated the 14th December, 1974.
  - (ii) The Mineral Concession (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 1332 in Gazette of India dated the 14th December, 1974.
- (iii) The Mineral Concession (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 1333 in Gazette of India dated the 14th December, 1974.
- (iv) S.O. 125 published in Gazette of India dated the 11th January, 1975.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus, Schemes Act, 1948:—
  - (i) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R.
     173 in Gazette of India dated the 1st February, 1975.
  - (ii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 174 in Gazette of India dated the 1st February, 1975.
- (iii) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 175 in Gazette of India dated the 1st February, 1975.
- (6) (i) A copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1184 in Gazette of India dated the 2nd November, 1974, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Industrial Disputes (Gujarat) (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. KH-SH-1454/IDA-1173-55508-Jh. in Gujarat Government Gazette dated the 25th November, 1974, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

## 4. Opinion on Bill-Laid on the Table

Shri Madhu Limaye laid on the Table a Paper containing opinions on the Bill to provide for the right to trace one's lineage from the side of one's mother, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd May, 1974.

## 5. Motion for Election to Committee

Shri S.B.P. Pattabhi Rama Rac moved the following motion-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee vice Shri Partap Singh died."

The motion was adopted.

# 6. Motions regarding Reports of Select/Joint Committees—Extension of Time

(1) Shri S. A. Shamim moved the following motion:-

"That this House do further extend upto the first day of the second week of the next Monsoon Session (1975), the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs duties."

The motion was adopted.

(2) Shri M. C. Daga moved the following motion:-

"That this House do further extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India,"

The motion was adopted.

#### 7. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised matter regarding the reported notice given by members of the Indian Hockey Team for the World Cup Tournament that they would refuse to play in Kuala Lumpur Tournament in case the team was not cleared within three days.

\*The Deputy Minister of Education and Social Welfare made a statement on the subject.

## 8. Motion of Thanks on the President's Address

Shri C. M. Stephen moved the following motion:-

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'"

Shri Sat Pal Kapur seconded the motion.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

<sup>\*</sup>Made at 4.50 P.M.

Five hundred and eleven amendments (Nos. 1 to 51, 59 to 146, 156 to 166, 178 to 200, 207 to 220, 222 to 233, 265 to 289, 301 to 468, 477 to 498 and 510 to 606) were moved.

The following Members took part in the debate:-

- (1) Shri A. K. Gopalan
- (2) Dr. Kailas
- (3) Shri Rudra Pratap Singh (Speech unfinished).

The discussion was not concluded.

## 9. The Budget (Railways)-1975-76

Shri Kamlapati Tripathi presented a statement of the estimated receipts and expenditure of the Government of India for the year 1975-76 in respect of Railways.

## 10. Discussion Under Rule 193

Shri Indrajit Gupta raised a discussion on the reported serious situation arising out of Jute Strike in West Bengal from 6th January, 1975 involving 2½ lakh workers resulting in complete stoppage of export of jute goods from India.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri Hari Singh
- (3) Shri K. Lakkappa
- (4) Shrimati Parvathi Krishnan
- (5) Shri Samar Guha
- (6) Shri Ram Singh Bhai
- (7) Shri Hukam Chand Kachwai
- (8) Shri Priya Ranjan Das Munsi
- (9) Shri S. M. Banerjee

Prof. D. P. Chattopadhyaya and Shri K. V Raghunath Reddy replied to the discussion.

The discussion was concluded.

# 11. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-first Report of the Business Advisory Committee.

7.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1975)

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, February 21, 1975 Phalguna 2, 1896 (Saka)

No. 457

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 61—64 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—606, 608—702, 704—746, 748—785 and 787—800 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- \*(1) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—
  - (i) The Additional Emoluments Compulsory Deposit (Government Employees) Scheme, 1974, published in Notification No. G.S.R. 458(E) in Gazette of India dated the 8th November, 1974.
  - (ii) The Additional Emoluments Compulsory Deposit (Local Authorities Employees) Scheme, 1974, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th November, 1974.
  - (iii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) Scheme, 1974, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 8th November, 1974.
- (2) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1974 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

<sup>\*</sup>The notifications were previously laid on the Table on the 25th November, 1974 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1974 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) S.O. 3346 published in Gazette of India dated the 21st December, 1974.
  - (ii) S.O. 3347 published in Gazette of India dated the 21st December, 1974.
- (5) A copy of Notification No. S.O. 63 (Hindi and English versions) published in Gazette of India dated the 11th January, 1975, under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972.
- (6) A copy of the Capital Issues (Application for Consent) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 10th January, 1975, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.
- (7) A copy of the Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 717(E) in Gazette of India dated the 19th December, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (8) A copy of the Emergency Risks (Undertakings) Insurance (Fifth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 718(E) in Gazette of India dated the 19th December, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (9) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companie Act, 1956:—
  - (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th February, 1975, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, upto the first day

  of the last week of the Ninety-third Session of Rajya Sabha.
- (ii) That at its sitting held on the 20th February, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974 upto the first day of the Ninety-second Session of Rajya Sabha.

## 5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th February, 1975.

## 6. Motion Regarding Report of Select Committee-Extension of Time

Shri P. G. Mavalankar moved the following motion:—

"That this House do further extend upto the 20th March, 1975, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964."

The motion was adopted.

# 7. Motion regarding extension of time for presentation of Report of Committee of Privileges.

Dr. Henry Austin moved the following motion:-

"That this House do further extend upto the 10th March, 1975, the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Cooperative House Building Society Ltd., New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting asperions on Parliament."

The motion was adopted.

## 8. Motion regarding Fifty-first Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 20th February, 1975."

The motion was adopted.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

[P.T.O.

## 9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'

The following Members took part in the debate:-

- (1) Shri Rudra Pratap Singh
- (2) Shri Jagannathrao Joshi
- (3) Shri Shankar Dayal Singh (Speech unfinished).

The discussion was not concluded.

# 10. Motion regarding Fiftieth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Dhan moved the following motion:-

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1975."

The motion was adopted.

#### 11. Private Members' Bills-Introduced

- (1) The Irwin and Willingdon Hospitals, New Delhi, (Renaming) Bill, 1975 by Shri Rajdeo Singh.
- (2) The Curb on Foreign Money Bill, 1975 by Shri Rajdeo Singh.
- (3) The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri Purushottam Kakodkar.
- (4) The Delhi Dramatic Performances Bill, 1975 by Shri Madhu Limaye.

#### 12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1972 (Amendment of article 324) by Shri R. P. Ulaganambi

Shri R. P. Ulaganambi concluded his speech on the motion for consideration of the Bill moved by him on the 13th December, 1974.

The following Members took part in the debate: -

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri Janeshwar Misra
- (3) Shri B. K. Daschowdhury
- (4) Shri S. A. Muruganantham

- (5) Shri Ramsahai Pandey
- (6) Shri Atal Bihari Vajpayee
- (7) Shri M. C. Daga
- (8) Shri P. G. Mavalankar
- (9) Shri Priya Ranjan Das Munsi
- (10) Shri Era Sezhiyan (Speech unfinished).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 1975).

### **BULLETIN—PART I**

## [Brief Record of Proceedings]

Monday, February 24, 1975 Phalguna 5, 1896 (Saka)

No. 458

## 11.03 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. N. Singh Deo, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 84—87, 89 and 90 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Ouestions

Replies to Unstarred Questions Nos. 801—816, 818—845, 847—859, 861—907, 909—919, 921—1000 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (I) A copy of 'Economic Survey, 1974-75'.
- (II) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act. 1956.
- (III) A copy of the Fruit Products (Second Amendment) Oruer, 1974, (Hindi and English versions) published in Notification No. S.O. 741(E) in Gazette of India dated the 30th December, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.

- (IV) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
  - (i) The Chandigarh Wild Life (Transactions and Taxidermy) Rules 1974, published in Notification No. G.S.R. 675(E) in Gazette of India dated the 2nd December, 1974.
  - (ii) The Chandigarh Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 676(E) in Gazette of India dated the 2nd December, 1974.
- (V) (i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-1472 126027-V dated 27-11-1972 in the case of Shri Prabhu Parshvanath Cooperative Housing Society Ltd., Ahmedabad.
  - (2) Order No. VCT-3074 113801-V dated 28-11-1974 in the case of Shri Ahmed Ibrahim Patel of village Baleshvar, Taluka Palsana in the District of Surat.
  - (3) Order No. VCT-3174 105630-V dated 28-11-74 in the case of Shri Koli Versi Puna of village Dhrangadhra in the District of Surendranagar.
  - (4) Order No. VCT-1474|57245-V dated 2-12-1974 in the case of Shri Meghdoot Cooperative Housing Society (Proposed), Ahmedabad.
  - (5) Order No. VCT-2374|87754-V dated 6-12-1974 in the case of Pushpak Cooperative Housing Society Ltd., Junagadh.
  - (6) Order No. VCT-3074|123798-V dated 7-12-1974 in the case of Shri Chhotabhai Parsottam Patel of village Sonsak, Taluka Olpad in the District of Surat.
  - (7) Order No. VCT-1474|97032-V dated 7-12-1974 in the case of Shri Ganpathhai Somnath of Vasna, Taluka Dholka in the District of Ahmedabad.
  - (8) Order No. VCT-2074 10456-V dated 7-12-1974 in the case of Shri Manji Dula of Village Bodali, Taluka Navsari in the District of Bulsar.
  - (9) Order No. VCT|SR|164|7(3) dated 25-11-1974 in the case of Shri Bhagubhai Parsottamdas Patel of village Kanabha, Taluka Dascroi in the District of Ahmedabad.
  - (10) Order No. VCT|SR|172 dated 27-11-1974 in the case of M|s. Agarwal Industries, Ahmedabad.
  - (11) Order No. VCT|SR|174|(3) dated 28-11-1974 in the case of the Hitendranagar Cooperative Industrial Estate Ltd., Ahmedabad.

- (12) Order No. VCT|SR|136|7(3) dated 28-11-1974 in the case of Shri Bhagwanbhai Khodabhai Bharwad of village Vajalpur, Taluka City in the District of Ahmedabad.
- (13) Order No. VCT|SR|134|7(3) dated 30-11-1974 in the case of the Anar Cooperative Industrial Estate Ltd., Ahmedabad.
- (14) Order No. VCT|SR|547|72 dated 30-11-1974 in the case of M|s. Trans India Cinema, Ahmedabad.
- (15) Order No. VCT|SR|714|72, 210|74 dated 4-12-1974 in the case of M|s. Gujarat Iron & Steel Co., Ltd., Ahmedabad.
- (16) Order No. VCT|SR|174|7(3) dated 6-12-1974 in the case of Shri Khanchand Varahmoul Sitland, the Partner Eagle Glass Co., Ahmedabad.
- (17) Order No. VCT|SR|137|7(3) dated 6-12-1974 in the case of M/s. Tarah Dairy Farm, Ahmedabad.
- (18) Order No. VCT|SR|25|74 dated 23-11-1974 in the case of Shri Ramanbhai Desaibhai Patel & others of village Sokhada, Taluka Baroda in the District of Baroda.
- (19) Order No. VCT|SR|33|74 dated 23-11-1974 in the case of Shri Shanabhai Mangabhai Naik & others of village Chhani, Taluka Baroda in the District of Baroda.
- (20) Order No. VCT-SR-24 74 dated 5-12-1974 in the case of Shrimati Bhikhiben daughter of Shri Shabhai Jethabhai of Vaghodia Taluka Waghodia in the district of Baroda.
- (21) Order No. CH|VCT|Reg. 49|74 dated 28|30-11-1974 in the case of Shri Ashokkumar Hasmukhlal Shah Partner of Choksy Chemicals Industries, Kabilpore, Taluka Navsari in the district of Bulsar.
- (22) Order No. CH-VCT-Reg. 6|74 dated 6|9-12-1974 in the case of Mavani Chemicals Private Ltd., Bombay.
- (23) Order No. Vacant Land case No. 56 dated 23-11-1974 in the case of M/s. Pankaj and Co., Rajkot.
- (24) Order No. VCT-land-Case No. 47 dated 29-11-1974 in the case of Sailesh Engineering Works, Rajkot.
- (25) Order No. Vacant-land case No. 46 dated 3-12-1974 in the case-of M|s. Transister Power Clock Industry of Morvi in the District of Rajkot.
- (26) Order No. Vacant-land-case No. 45 dated 5-12-1974 in the case of M|s. Mavji Kanji & Bros., Rajkot.
- (27) Order No. Vacant-land case No. 57 dated 7-12-1974 in the case of M|s. Rajesh Oil Industry, Rajkot.

- (28) Order No. Vacant-land case No. 51 dated 9-12-1974 in the case of M|s. Parbha Cement Pipe Production of Upleta in the district of Rajkot.
- (29) Order No. Vacant-land case No. 80 dated 9-12-1974 in the case of M|s. Forge and Forge Pvt. Ltd., Rajkot.
- (30) Order No. LND|VCT-6367 dated 25-11-1974 in the case of Shri Madhucant Venilal Desai of Ankleshwar, Dist. Broach.
- (31) Order No. LND VCT-6261 dated 29-11-1974 in the case of the Gujarat Paints Maktampur, Taluka Broach, Dist. Broach.
- (32) Order No. LND|VCT|6369 dated 29-11-1974 in the case of Sayed Plastic Industries Bholard, Dist. Broach.
- (33) Order No. TNC|VCT|SR-207-Ws-29-11-1974 in the case of Shri Ramanlal Bapujibhai Patel Nadiad, Dist. Kaira.
- (34) Order No. LND|N-27|6 dated 28-11-1974 in the case of Thakore Panchal & Co., Kalol, District Mehsana.
- (35) Order No. Land (2) (c) 3167 dated 23-11-1974 in the case of Shri Mahavir Corporation, Junagadh.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (VI) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1972-73.
- (VII) A copy of the Victoria Memorial (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 112 in Gazette of India dated the 25th January, 1975, issued under section 5 of the Victoria Memorial Act, 1903.
- (VIII) A copy of the Indian Museum Recruitment (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1335 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (IX) A statement (Hindi and English versions) on the Essential Drugs and Common House-hold Remedies identified by the Committee on Drugs and Pharmaceutical Industry.

## 5. Intimation regarding Arrest of Member

The Speaker informed the House of a wireless message dated the 22nd February, 1975 from the Executive Magistrate, Raipur, intimating that Shri Sharad Yadav, Member, Lok Sabha, was arrested on the 22nd February, 1975 at 7.15 P.M. for prevention of breach of peace and that he was lodged in the Central Jail, Raipur.

## 6. Calling Attention

Shri M. C. Daga called the attention of the Minister of Commerce to the situation arising out of cotton growers getting no buyers in the market particularly for long staple cotton, Cotton Corporation of India not purchasing cotton and Government not coming forward with price support.

The Minister of Commerce made a statement in regard thereto.

Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.

## 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Shri Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975."

The following Members took part in the debate:—

- (1) Shri Ram Singh Bhai
- (2) Shri Indrajit Gupta
- (3) Shri Mallikarjun
- (4) Shri P. K. Deo
- (5) Shri P. Ranganath Shenoy
- (6) Shri S. N. Singh
- (7) Shri Syed Ahmed Aga
- (8) Shrimati T. Lakshmikanthamma (Speech unfinished).

The discussion was not concluded.

# \*8. Statement by Prime Minister

The Prime Minister made a statement on Jammu and Kashmir. The Prime Minister also laid on the Table a copy each of—

- (1) Agreed Conclusions reached between Mirza Mahammad Afzal Beg and Shri G. Parthasarathi on the 13th November, 1974.
- (2) Letter dated the 11th February, 1975 from Sheikh Mohd. Abdullah to the Prime Minister.
- (3) Letter dated the 12th February, 1975 from Prime Minister to Sheikh Mohd. Abdullah.
- (4) Collateral letters dated the 13th November, 1974 exchanged between Mirza Mahammad Afzal Beg and Shri G. Parthasarathi.

<sup>\*</sup>Made at 4 P.M.

## 9. Half-an-Hour Discussion

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 6th December, 1974 to Starred Question No. 352 regarding issue of import licences for Polyester Fibre.

Prof. D. P. Chattopadhyaya replied to the discussion.

## 6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1975).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, February 24, 1975 Phalguna 5, 1896 (Saka)

No. 458

#### 11.03 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. N. Singh Deo, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

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#### 3. Unstarred Ouestions

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## 4. Papers Laid on the Table

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- (III) A copy of the Fruit Products (Second Amendment) Order, 1974, (Hindi and English versions) published in Notification No. S.O. 741(E) in Gazette of India dated the 30th December, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.

- (IV) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
  - (i) The Chandigarh Wild Life (Transactions and Taxidermy) Rules 1974, published in Notification No. G.S.R. 675(E) in Gazette of India dated the 2nd December, 1974.
  - (ii) The Chandigarh Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 676(E) in Gazette of India dated the 2nd December, 1974.
- (V) (i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-1472 126027-V dated 27-11-1972 in the case of Shri Prabhu Parshvanath Cooperative Housing Society Ltd., Ahmedabad.
  - (2) Order No. VCT-3074 113801-V dated 28-11-1974 in the case of Shri Ahmed Ibrahim Patel of village Baleshvar, Taluka Palsana in the District of Surat.
  - (3) Order No. VCT-3174|105630-V dated 28-11-74 in the case of Shri Koli Versi Puna of village Dhrangadhra in the District of Surendranagar.
  - (4) Order No. VCT-1474|57245-V dated 2-12-1974 in the case of Shri Meghdoot Cooperative Housing Society (Proposed), Ahmedabad.
  - (5) Order No. VCT-2374|87754-V dated 6-12-1974 in the case of Pushpak Cooperative Housing Society Ltd., Junagadh.
  - (6) Order No. VCT-3074|123798-V dated 7-12-1974 in the case of Shri Chhotabhai Parsottam Patel of village Sonsak, Taluka Olpad in the District of Surat.
  - (7) Order No. VCT-1474|97032-V dated 7-12-1974 in the case of Shri Ganpatbhai Somnath of Vasna, Taluka Dholka in the District of Ahmedabad.
  - (8) Order No. VCT-2074 10456-V dated 7-12-1974 in the case of Shri Manji Dula of Village Bodali, Taluka Navsari in the District of Bulsar.
  - (9) Order No. VCT|SR|164|7(3) dated 25-11-1974 in the case of Shri Bhagubhai Parsottamdas Patel of village Kanabha, Taluka Dascroi in the District of Ahmedabad.
  - (10) Order No. VCT|SR|172 dated 27-11-1974 in the case of M|s. Agarwal Industries, Ahmedabad.
  - (11) Order No. VCT|SR|174|(3) dated 28-11-1974 in the case of the Hitendranagar Cooperative Industrial Estate Ltd., Ahmedabad.

- (12) Order No. VCT|SR|136|7(3) dated 28-11-1974 in the case of Shri Bhagwanbhai Khodabhai Bharwad of village Vajalpur, Taluka City in the District of Ahmedabad.
- (13) Order No. VCT|SR|134|7(3) dated 30-11-1974 in the case of the Anar Cooperative Industrial Estate Ltd., Ahmedabad.
- (14) Order No. VCT|SR|547|72 dated 30-11-1974 in the case of M|s. Trans India Cinema, Ahmedabad.
- (15) Order No. VCT|SR|714|72, 210|74 dated 4-12-1974 in the case of M|s. Gujarat Iron & Steel Co., Ltd., Ahmedabad.
- (16) Order No. VCT|SR|174|7(3) dated 6-12-1974 in the case of Shri Khanchand Varahmoul Sitland, the Partner Eagle Glass Co., Ahmedabad.
- (17) Order No. VCT|SR|137|7(3) dated 6-12-1974 in the case of Mls. Tarah Dairy Farm, Ahmedabad.
- (18) Order No. VCT|SR|25|74 dated 23-11-1974 in the case of Shri Ramanbhai Desaibhai Patel & others of village Sokhada, Taluka Baroda in the District of Baroda.
- (19) Order No. VCT|SR|33|74 dated 23-11-1974 in the case of Shri Shanabhai Mangabhai Naik & others of village Chhani, Taluka Baroda in the District of Baroda.
- (20) Order No. VCT-SR-24 74 dated 5-12-1974 in the case of Shrimati Bhikhiben daughter of Shri Shabhai Jethabhai of Vaghodia Taluka Waghodia in the district of Baroda.
- (21) Order No. CH|VCT|Reg. 49|74 dated 28|30-11-1974 in the case of Shri Ashokkumar Hasmukhlal Shah Partner of Choksy Chemicals Industries, Kabilpore, Taluka Navsari in the district of Bulsar.
- (22) Order No. CH-VCT-Reg. 6|74 dated 6|9-12-1974 in the case of Mavani Chemicals Private Ltd., Bombay.
- (23) Order No. Vacant Land case No. 56 dated 23-11-1974 in the case of M/s. Pankaj and Co., Rajkot.
- (24) Order No. VCT-land-Case No. 47 dated 29-11-1974 in the case of Sailesh Engineering Works, Rajkot.
- (25) Order No. Vacant-land case No. 46 dated 3-12-1974 in the case of M|s. Transister Power Clock Industry of Morvi in the District of Rajkot.
- (26) Order No. Vacant-land-case No. 45 dated 5-12-1974 in the case of M/s. Mavji Kanji & Bros., Rajkot.
- (27) Order No. Vacant-land case No. 57 dated 7-12-1974 in the case of M|s. Rajesh Oil Industry, Rajkot.

- (28) Order No. Vacant-land case No. 51 dated 9-12-1974 in the case of M|s. Parbha Cement Pipe Production of Upleta in the district of Rajkot.
- (29) Order No. Vacant-land case No. 80 dated 9-12-1974 in the case of M/s. Forge and Forge Pvt. Ltd., Rajkot.
- (30) Order No. LND/VCT-6367 dated 25-11-1974 in the case of Shri Madhucant Venilal Desai of Ankleshwar, Dist. Broach.
- (31) Order No. LND|VCT-6261 dated 29-11-1974 in the case of the Gujarat Paints Maktampur, Taluka Broach, Dist. Broach.
- (32) Order No. LND|VCT|6369 dated 29-11-1974 in the case of Sayed Plastic Industries Bholard, Dist. Broach.
- (33) Order No. TNC|VCT|SR-207-Ws-29-11-1974 in the case of Shri Ramanlal Bapujibhai Patel Nadiad, Dist. Kaira.
- (34) Order No. LND|N-27|6 dated 28-11-1974 in the case of Thakore Panchal & Co., Kalol, District Mehsana.
- (35) Order No. Land (2) (c) 3167 dated 23-11-1974 in the case of Shri Mahavir Corporation, Junagadh.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (VI) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1972-73.
- (VII) A copy of the Victoria Memorial (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 112 in Gazette of India dated the 25th January, 1975, issued under section 5 of the Victoria Memorial Act, 1903.
- (VIII) A copy of the Indian Museum Recruitment (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1335 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (IX) A statement (Hindi and English versions) on the Essential Drugs and Common House-hold Remedies identified by the Committee on Drugs and Pharmaceutical Industry.

## 5. Intimation regarding Arrest of Member

The Speaker informed the House of a wireless message dated the 22nd February, 1975 from the Executive Magistrate, Raipur, intimating that Shri Sharad Yadav, Member, Lok Sabha, was arrested on the 22nd February, 1975 at 7.15 P.M. for prevention of breach of peace and that he was lodged in the Central Jail, Raipur.

## 6. Calling Attention

Shri M. C. Daga called the attention of the Minister of Commerce to the situation arising out of cotton growers getting no buyers in the market particularly for long staple cotton, Cotton Corporation of India not purchasing cotton and Government not coming forward with price support.

The Minister of Commerce made a statement in regard thereto.

Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.

## 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Shri Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'

The following Members took part in the debate:—

- (1) Shri Ram Singh Bhai
- (2) Shri Indrajit Gupta
- (3) Shri Mallikarjun
- (4) Shri P. K. Deo
- (5) Shri P. Ranganath Shenoy
- (6) Shri S. N. Singh
- (7) Shri Syed Ahmed Aga
- (8) Shrimati T. Lakshmikanthamma (Speech unfinished).

The discussion was not concluded.

# \*8. Statement by Prime Minister

The Prime Minister made a statement on Jammu and Kashmir. The Prime Minister also laid on the Table a copy each of—

- (1) Agreed Conclusions reached between Mirza Mahammad Afzal Beg and Shri G. Parthasarathi on the 13th November, 1974.
- (2) Letter dated the 11th February, 1975 from Sheikh Mohd. Abdullah to the Prime Minister.
- (3) Letter dated the 12th February, 1975 from Prime Minister to Sheikh Mohd. Abdullah.
- (4) Collateral letters dated the 13th November, 1974 exchanged between Mirza Mahammad Afzal Beg and Shri G. Parthasarathi.

<sup>\*</sup>Made at 4 P.M.

## 9. Half-an-Hour Discussion

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 6th December, 1974 to Starred Question No. 352 regarding issue of import licences for Polyester Fibre.

Prof. D. P. Chattopadhyaya replied to the discussion. 6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1975).

## BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, February 25, 1975|Phalguna 6, 1896 (Saka)

No. 459

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 103, 104 and 107—111 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1031, 1033—1038, 1040—1059, 1061, 1063—1076, 1078—1111, 1113—1128, 1130—1174 and 1177—1200 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
  - (i) The Supreme Court Judges (Travelling Allowance) Second Amendment Rules, 1974, published in Notification No. G.S.R. 1365 in Gazette of India dated the 28th December, 1974.
  - (ii) The Supreme Court Judges (Amendment) Rules, 1974, published in Notification No. G.S.R. 1366 in Gazette of India dated the 28th December, 1974.
- (2) (i) A copy of the Hindi version of the Report (1969) of the Tariff Commission on the fixation of fair selling prices of Automobiles—Standard Herald Passenger cars 4—Door Model under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report ealier.
- (3) (a) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section
   (3) of section 10 of the Delimitation Act, 1972:—
  - (i) Order No. 27 of the Delimitation Commission in respect of the State of Gujarat, published in Notificaion No. S.O. 639(E) in Gazette of India dated the 8th November, 1974.

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- (ii) Order No. 28 of the Delimitation Commission in respect of the State of Haryana, published in Notification No. S.O. 685(E) in Gazette of India dated the 2nd December, 1974.
- (iii) Order No. 29 of the Delimitation Commission in respect of the State of Madhya Pradesh, published in Notification No. S.O. 701(E) in Gazette of India dated the 7th December, 1974.
- (iv) Order No. 31 of the Delimitation Commission in respect of the State of Tamil Nadu, published in Notification No. S.O. 2(E) in Gazette of India dated the 1st January, 1975.
- (v) Order No. 32 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.
- (4) A copy of the Railways Red Tariff (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 8th February, 1975, issued under section 47 of the Indian Railways Act, 1890.
- (5) A copy each of the following Notifications under sub-section(3) of section 642 of the Companies Act, 1956:—
  - (i) The Cost Accounting Records (Infant Milk Foods) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 27th December, 1974.
  - (ii) G.S.R. 50(E) published in Gazette of India dated the 14th February, 1975 containing corrigendum to Notification No. G.S.R. 701(E) dated the 27th December, 1974.
- (6) A copy of the draft notification (Hindi and English versions) proposed to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.

## 4. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement that the discussion on the statement by the Prime Minister regarding Jammu and Kashmir would be taken up on Monday, the 3rd March, 1975 on a Government motion.

#### 5. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Minister of Agriculture and Irrigation to the reported fertilizer worth about Rupees twenty lakhs belonging to the Food Corporation of India gutted in a fire at Okhla.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

#### 6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and thirty sixth Report of the Public Accounts Committee on Import of Hop Plants.

# 7. Report and Minutes of Estimates Committee

Shri P. Ranganath Shenoy presented the following Report and Minutes of Estimates Committee:

- •(1) Sixty-seventh Report on the Ministry of Works and Housing regarding action taken by Government on the recommendations contained in their Thirty-seventh Report on Housing.
- (2) Minutes of the sittings relating to the Sixty-eighth Report on the Ministry of Energy (Department of Coal)—Availability and Distribution of Coal.

#### 8. Motion for Election to Committee

Shri Sakti Kumar Sarkar moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Partap Singh died.

The motion was adopted.

#### 9. Matter Under Rule 377

Shri Era Sezhiyan raised matter regarding outcome of a Writ Petition filed in the Madras High Court regarding Presidential Order for withdrawal of certain amounts from the Consolidated Fund of Union Territory of Pondicherry.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.05 P.M.)

#### 10 Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Shri Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'

The following Members took part in the debate:-

- (1) Shrimati T. Lakshmikanthamma
- (2) Shri J. Matha Gowder

- (3) Shri Rajaram Dadashaheb Nimbalkar
- (4) Shri Sharad Yadav
- (5) Shri Virbhadra Singh
- (6) Shri P. G. Mavalankar
- (7) Shri Tarun Gogoi
- (8) Shri Frank Anthony
- (9) Shri Mulki Raj Saini
- (10) Shri P. K. M. Thevar
- (11) Shri Paripoornanand Painuli
- (12) Shri Chintamani Panigrahi
- (13) Shri Inder J. Malhotra
- (14) Shri Hari Singh
- (15) Shri Rajdeo Singh
- (16) Shri Md. Jamilurrahman
- (17) Shri R. P. Yadav (Speech unfinished).

The discussion was not concluded.

## 11. Statement by Minister

The Minister of External Affairs made a statement on resumption of US arms supplies to Pakistan.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1975).

S. L. SHAKDHER, Secretary-General.

<sup>\*</sup>Made at 4 P.M.

#### BULLETIN-PART I

# (Brief Record of Proceedings)

Wednesday, February 26, 1975 Phalguna 7, 1896 (Saka)

#### No. 460

11.01 A.M.

#### 1. Oath or Affirmation

Shri Ismail Hossain Khan made and subscribed the oath in English and took his seat in the House.

#### 2. Starred Questions

Starred Questions Nos. 123, 124, 126 and 128—130 were orally answered. Replies to Starred Questions Nos. 121, 122, 125, 127 and 131—140 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1201--1298 and 1300-1400 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 1348 published in Gazette of India dated the 21st December. 1974 containing corrigendum to Notification No. G.S.R. 378(E) dated the 26th August, 1974.
  - (ii) G.S.R. 1349 published in Gazette of India dated the 21st December, 1974 containing corrigendum to Notification No. G.S.R. 377(E) dated the 26th August, 1974.
  - (iii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules. 1975, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 24th January, 1975.
  - (iv) The Indian Administrative Service (Pay) Amendment Rules, 1975, published in Notification No. G.S.R. 92 in Gazette of India dated the 25th January, 1975.

- (v) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1975, published in Notification No. G.S.R. 93 in Gazette of India dated the 25th January, 1975.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 94 in Gazette of India dated the 25th January, 1975.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1975, published in Notification No. G.S.R. 95 in Gazette of India dated the 25th January, 1975.

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- (viii) The All India Services (Dearness Allowance) Amendment Rules, 1975, published in Notification No. G.S.R. 20(E) in Gazette of India dated the 28th January, 1975.
- (ix) G.S.R. 176 published in Gazette of India dated the 8th, February, 1975, containing corrigendum to Notification No. G.S.R. 778 dated the 16th July, 1974.
- (2) A statement (Hindi and English versions) giving reasons for delay in laying \*Notification No. G.S.R. 1165 published in Gazette of India dated the 2nd November, 1974.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Paper (Conservation and Regulation of Use) Amendment Order, 1974, published in Notification No. S.O. 742 (E) in Gazette of India dated the 31st December, 1974.
  - (ii) The Paper (Control of Production) Amendment Order, 1974, published in Notification No. S.O. 172 in Gazette of India dated the 18th January, 1975.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953,
- (5) A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1342 in Gazette of India dated the 14th December, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

# 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-first Report of the Committee on Private Members' Bills and Resolutions.

<sup>\*</sup>Notification was laid on the Table on the 20th December, 1974.

# 6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Shri Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'"

The following Members took part in the debate:-

- (1) Shri Pratap Singh Negi
- (2) Shri C. H. Mohamed Koya
- (3) Swami Brahmanand
- (4) Shri M. Ram Gopal Reddy
- (5) Shri Shiv Kumar Shastri

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (6) Shri R P. Yadav
- (7) Shri Somnath Chatterjee
- (8) Shri Tarkeshwar Pandey
- (9) Shri Sarjoo Pandey
- (10) Shri Jagdish Chandra Dixit
- (11) Shri Sudhakar Pandev
- (12) Shri Atal Bihari Vajpayee
- (13) Shrimati Savitri Shyam
- (14) Shri Raja Kulkarni
- (15) Shri Madhu Limaye
- (16) Shri Shyamnandan Mishra
- (17) Shri Chiranjib Jha
- (18) Shri N. E. Horo
- (19) Shri Chandra Shailani
- (20) Shri Ram Hedaoo
- (21) Shri Paokai Haokip
- (22) Shri Biren Engti

The discussion was not concluded.

# 7. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-second Report of the Business Advisory Committee.

6. 05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1975).

S. L. SHAKDHER, Secretary-General.

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# BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 27, 1975 Phalguna 8, 1896 (Saka)

## No. 461

#### 11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 141 and 143—147 were orally answered. Starred Question No. 142 had been postponed for answer on 24-4-1975. Replies to Starred Questions Nos. 148—152 and 154—160 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1456, 1458—1570, 1572—1577 and 1579—1590 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table: —

- (1) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
  - (i) Report under section 23(6) of the said Act in the case of M/s. Larsen and Toubro Limited and the Order dated the 11th October, 1972 of the Central Government.
  - (ii) Report under section 21(3)(b) of the said Act in the case of M|s. Carborundum Universal Limited, Madras and the Order dated the 1st October, 1971 of the Central Government thereon.
  - (iii) Report under section 22(3)(b) of the said Act in the case of M|s. Hindustan Aluminium Corporation Limited, Bombay and the Order dated the 11th February, 1974 of the Central Government thereon.
  - (iv) Report under section 21(3)(b) of the said Act in the case of M|s. Lucas-TVS Limited, Madras and the Order dated the 28th March, 1974 of the Central Government thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Navy (Pension) First Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 64 in Gazette of India dated the 15th February, 1975, under section 185 of the Navy Act, 1957.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
  - (i) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1974, published in Notification No. G.S.R. 1400 in Gazette of India dated the 28th December, 1974.
  - (ii) The Employees' Provident Funds (Eleventh Amendment), Scheme, 1974, published in Notification No. G.S.R. 1401 in Gazette of India dated the 28th December, 1974.
  - (iii) Notification No. G.S.R. 1399 (Hindi version) published in Gazette of India dated the 28th December, 1974 containing corrigendum to Hindi version of Notification No. G.S.R. 871 published in Gazette of India dated the 10th August, 1974.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—
  - (i) The Coal Mines Rescue (Amendment) Rules, 1975, published in Notification No. G.S.R. 198 in Gazette of India dated the 8th February, 1975.
  - (ii) The Coal Mines Rescue (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 199 in Gazette of India dated the 8th February, 1975.
- (6) A copy of the Payment of Wages (Air Transport Services) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 10 in Gazette of India dated the 4th January, 1975, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (7) (i) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1973-74.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

# 4. Calling Attention

Shri R. K. Sinha called the attention of the Minister of Finance to the reported unearthing of a multi-lakh rupee racket in soiled notes conversion in the Reserve Bank of India.

The Minister of State for Finance made a statement in regard thereto.

# 5. Motion Regarding Fifty-second Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 26th February, 1975."

The motion was adopted.

#### 6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri C. M. Stephen and seconded by Shri Sat Pal Kapur and the amendments thereto moved on the 20th February, 1975, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th February, 1975.'

Shri Krishnan Manoharan took part in the debate.

(Lok Saha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Shrimati Indira Gandhi replied to the debate.

On amendment No. 494 moved by Shri P. G. Mavalankar, the House divided, Ayes 37; Noes 158. The amendment was accordingly negatived.

On amendment No. 2 moved by Shri Jagannathrao Joshi, the House divided, Ayes 41; Noes 158. The amendment was accordingly negatived.

On amendment No. 267 moved by Shri Noorul Huda, the House divided, Ayes 30; Noes 157. The amendment was accordingly negatived.

On amendment No. 123 moved by Shri Ramavatar Shastri, the House divided, Ayes 23; Noes 161. The amendment was accordingly negatived.

All other amendments moved were also negatived.

The motion was adopted.

# 7. Statutory Resolution-Adopted

Shri K. Brahmananda Reddy moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation, dated 9th February, 1974, in respect of Gujarat, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 11th March, 1975."

The following Members took part in the debate:—

- (1) Shri Morarji R. Desai
- (2) Dr. Mahipatray Mehta
- (3) Shri Krishna Chandra Halder
- (4) Shri Natwarlal Patel
- (5) Shri Piloo Mody
- (6) Shri D. D. Desai √
- (7) Shri H. N. Mukerjee
- (8) Shri Darbara Singh
- (9) Shri Jagannathrao Joshi
- (10) Dr. Kailas
- (11) Shri P. G. Mavalankar

Shri K. Brahmananda Reddy replied to the debate.

The Resolution was adopted.

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#### 6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th February, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

(Brief Record of Proceedings)

Friday, February 28, 1975 Phalguna 9, 1896 (Saka)

# No. 462

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 165—168 and 171 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1591—1766 and 1768—1790 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (I) A copy of the Delhi Sales Tax (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. F. 4(27)|74-Fin.(G) in Delhi Gazette dated the 21st February, 1975, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (II) A copy of Notification No. G.S.R. 242 (Hindi and English versions) published in Gazette of India dated the 22nd February, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (III) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

## Fourth Lok Sabha

- (i) Statement No. XXX—Sixth Session, 1968.
- (ii) Statement No. XXXVII—Seventh Session, 1969.
- (iii) Statement No. XXXVI-Ninth Session, 1969.
- (iv) Statement No. XL—Tenth Session, 1970.
- (v) Statement No. XXVII—Eleventh Session, 1970.
- (vi) Statement No. XXXII--Twelfth Session, 1970.

# Fifth Lok Sabha

- (vii) Statement No XV-First Session, 1971.
- (viii) Statement No. XXXV-Second Session, 1971.
  - (ix) Statement No. XXII—Third Session, 1971.
    - (x) Statement No. XXVI—Fourth Session, 1972.
  - (xi) Statement No. XVIII—Fifth Session, 1972.
- (xii) Statement No. XVI-Sixth Session, 1972.
- (xiii) Statement No. XIX-Seventh Session, 1973.
- (xiv) Statement No. XIII—Eighth Session, 1973.
- (xv) Statement No. XI-Ninth Session, 1973.
- (xvi) Statement No. XII—Tenth Session, 1974.
- (xvii) Statement No. V-Eleventh Session, 1974.
- (xviii) Statement No. II—Twelfth Session, 1974.

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- (xix) Statement No. III—Twelfth Session, 1974.
- (IV) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (1) The Export of Fish and Fish Products (Inspection) Second Amendment Rules, 1974, published in Notification No. S.O. 3354 in Gazette of India dated the 21st December, 1974.
  - (2) The Export of Frog Legs (Inspection) Second Amendment Rules, 1974, published in Notification No. S.O. 3355 in Gazette of India dated the 21st December, 1974.
  - (3) The Export of Frozen Lobster Tails (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3356 in Gazette of India dated the 21st December, 1974.
  - (4) The Export of PVC Leather Cloth (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3357 in Gazette of India dated the 21st December, 1974.
  - (5) The Export of Linoleum (Quality Control and Inspection)
    Amendment Rules, 1974, published in Notification No.
    S.O. 3358 in Gazette of India dated the 21st December,
    1974.
  - (6) The Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3359 in Gazette of India dated the 21st December, 1974.
  - (7) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3360 in Gazette of India dated the 21st December, 1974.
  - (8) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3361 in Gazette of India dated the 21st December, 1974.

- (9) The Export of Expanded Metal Steel Sheets (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3362 in Gazette of India dated the 21st December. 1974.
- (10) The Export of Electric Cables and Conductors (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3363 in Gazette of India dated the 21st December, 1974.
- (11) The Export of Bicycles (Quality Control and Inspection)
  Amendment Rules, 1974, published in Notification No.
  S.O. 3364 in Gazette of India dated the 21st December,
  1974.
- (12) The Export of Automobile Spares Components and Accessories (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3365 in Gazette of India dated the 21st December, 1974.
- (13) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3396 in Gazette of India dated the 28th December, 1974.
- (14) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3397 in Gazette of India dated the 28th December, 1974.
- (15) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3398 in Gazette of India dated the 28th December, 1974.
- (16) The Export of Light Engineering Products (Inspection)
  Amendment Rules, 1974, published in Notification No.
  S.O. 3399 in Gazette of India dated the 28th December,
  1974.
- (17) The Export of Organic Chemicals (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 92 in Gazette of India dated the 11th January, 1975.
- (18) The Export of Power Driven Pumps (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 233 in Gazette of India dated the 25th January, 1975.
- (V) A copy each of the following statements (Hindi and English versions):—
  - (1) Statement showing the allotment of controlled cloth to various States during the month of May, 1974 out of April, 1974 packing.
  - (2) Statement showing the allotment of controlled cloth to various States during the month of June, 1974 out of May, 1974 packing.

- (3) Statement showing the allotment of controlled cloth to various States during July, 1974 out of June, 1974 packing.
- (4) Statement showing the allotment of controlled cloth to various States during August, 1974 out of July, 1974 packing.
- (5) Statement showing the allotment of controlled cloth to various States during September, 1974 out of August, 1974 packing.
- (6) Statement showing the allotment of controlled cloth to various States during October, 1974 out of September, 1974 packing.
- (7) Statement showing the item-wise and category-wise packing (production) of controlled cloth during April-September, 1974.

# 4. Messages from Rajya Sabha

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Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 26th February, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, upto the last day of the second week of the Ninety-third Session of Rajya Sabha.
- (ii) That at its sitting held on the 26th February, 1975, Rajya Sabha passed the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975.
- (iii) That at its sitting held on the 26th February, 1975, Rajya Sabha passed the Press Council (Amendment) Bill, 1975.

# 5. Bills Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the following Bills as passed by Rajya Sabha:—

- (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975.
- (2) The Press Council (Amendment) Bill, 1975.

#### 6. Assent to Bill

Secretary-General laid on the Table the Constitution (Thirty-fifth Amendment) Bill, 1974 passed by the Houses of Parliament and assented to.

# 7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd March, 1975.

# 8. Government Bill—Passed

The Tobacco Board Bill, 1974.

Discussion on the motion for consideration of the Bill moved on the 18th February, 1975, continued.

The following Members took part in the debate:-

- (1) Shrimati T. Lakshmikanthamma
- (2) Shri S. B. P. Pattabhi Rama Rao
- (3) Dr. Laxminarayan Pandeya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri B. K. Daschowdhury
- (5) Maulana Ishaque Sambhali
- (6) Dr. Kailas
- (7) Shri J. Mehta Gowder
- (8) Shri K. Gopal
- (9) Shri D. D. Desai ✓
- (10) Shri Noorul Huda
- (11) Shri Balakrishna Venkanna Naik
- (12) Shri Chapalendu Bhattacharyyia
- (13) Shri P. Ankineedu Prasadarao
- (14) Shri P. Venkatasubbaiah
- (15) Shri Ramkanwar

Shri Vishwanath Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 33 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill, as amended, was passed.

# 9. Motion Regarding Fifty-first Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:-

"That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1975."

The motion was adopted.

# 10. Private Member's Resolution-Under Consideration

Shri Shyamnandan Mishra continued his speech on the following Resolution moved by him on the 30th August, 1974:—

"This House is of the opinion that the Government is creating conditions for the growth of fascism in the country and therefore resolves that a Parliamentary Committee be constituted to make recommendations to counteract this dangerous trend."

His speech was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

# 11. The Budget (General)—1975-76

Shri C. Subramaniam presented a statement of the estimated receipts and expenditure of the Government of India for the year 1975-76.

#### 12. Government Bill-Introduced

. The Finance Bill, 1975.

#### 6.16 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 1975)

S. L. SHAKDHER, Secretary-General.

# **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, March 3, 1975|Phalguna 12, 1896 (Saka)

No. 463

11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 181, 187, 188, 191 and 196 were orally answered. Starred Question No. 183 had been postponed for answer on 28-4-1975. Replies to Starred Questions Nos. 182, 184—186, 189, 190, 192—195 and 197—200 were laid on the Table.

### 2. Unstarred Questions.

Replies to Unstarred Questions Nos. 1791—1813, 1815—1890, 1892—1931, 1933—1976 and 1978—1990 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 10th January, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy of the Bombay Land Requisition (Gujarat Amendment) Act, 1974 (Hindi and English versions) (President's Act No. 16 of 1974) published in Gazette of India dated the 31st December, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974.
- (3) (i) A copy of the Panchmahals District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP|190|PRR|1067|6340|74|TH in Gujarat Government Gazette dated the 19th August, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (iii) A statement. (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955:—
  - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1975, published in Notification No. G.S.R. 9(E) in Gazette of India dated the 14th January, 1975.
  - (ii) The Rice (Southern Zone) Movement Control (Amendment) Order, 1975, published in Notification No. G.S.R. 22(E) in Gazette of India dated the 30th January, 1975.
  - (iii) The Southern States (Regulation of Export of Rice) Amendment Order, 1975, published in Notification No. G.S.R. 23(E) in Gazette of India dated the 30th January, 1975.
- (6) A copy of the Food Corporation (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated the 22nd January, 1975, under sub-section (3) of section 44 of the Food Corporations Act, 1964, as corrected by corrigendum published in Notification No. G.S.R. 54(E) in Gazette of India dated the 20th February, 1975.
- \*(7) A copy of the Bombay Prohibition (Manufacture of Spirit) (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH|SH|822|BPA-1073-6080-P in Gujarat Government Gazette dated the 27th June, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (8) (i) A copy of the Bombay Neera (Gujarat) (First Amendment) Rules, 1974, published in Notification No. GH|SH|1492| NRA-1072|24790-P in Gujarat Government Gazette dated the 2nd December, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

<sup>\*</sup>The notification was previously laid on the Table on the 25th November, 1974, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) A statement Hindi and English versions explaining the reasons for not laying the Hindi version of the Notification.
- (9) A copy of Notification No. G.S.R. 44(E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

# 4. Report of Joint Committee-Laid on the Table

Shri Raja Kulkarni laid on the Table a copy of the Report of the Joint Committee on the Plantations Labour (Amendment) Bill, 1973.

# 5. Evidence before Joint Committee-Laid on the Table

Shri Raja Kulkarni laid on the Table the record of the Evidence tendered before the Joint Committee on the Plantations Labour (Amendment) Bill, 1973.

# 6. President's Message

The Speaker communicated to Lok Sabha the following message dated the 28th February, 1975 from the President:—

"F have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 17th February, 1975."

#### 7. Motion-Under Consideration

Shrimati Indira Gandhi moved the following motion:—

"That this House do consider the Statement made by the Prime Minister in the House on the 24th February, 1975 in relation to the State of Jammu and Kashmir."

Three substitute motions (Nos. 1, 2 and 4) were moved by Sarvashri Dinesh Chandra Goswami, Atal Bihari Vajpayee and Surendra Mohanty.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri Dinesh Chandra Goswami
- (3) Shri H. N. Mukerjee
- (4) Dr. V. K. R. Varadaraja Rao
- (5) Shri Era Sezhiyan
- (6) Shri K. Hanumanthaiya
- (7) Shri Atal Bihari Vajpayee
- (8) Dr. Karan Singh
- (9) Shri Surendra Mohanty
- (10) Shri Syed Ahmed Aga

The discussion was not concluded.

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#### 6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th March, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, March 4, 1975/Phalguna 13, 1896 (Saka)

# No. 464

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 203—206 were orally answered. Replies to Starred Questions Nos. 201, 202, 207, 208 and 210—220 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1991—1996, 1998—2004, 2006—2100, 2102—2104, 2106—2175 and 2177—2190 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Finance regarding raids on premises of former ruling family of Jaipur was orally answered and supplementaries were also answered thereon.

### 4. Papers laid on the table

The following papers were laid on the Table:-

- (1) Statement regarding report of the Committee on Drugs and Pharmaceuticals Industry on measures for providing essential drugs and common household remedies to the general public, especially in rural areas.
- (2) (i) A copy of the Report of the Committee on Drugs and Pharmaceuticals Industry on "Measures for providing essential drugs and common household remedies to the general public, especially in rural areas."
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (3) A copy of the Companies (Particulars of Employees) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1975, under sub-section (3) of section 642 of the Companies Act, 1956.

# 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th February, 1975, Rajya Sabha passed the Air Force and Army Laws (Amendment) Bill. 1975.
- (ii) That Rajya Sabha had no recommindations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1975, passed by Lok Sabha on the 18th February, 1975.

# 6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Air Force and Army Laws (Amendment) Bill, 1975, as passed by Rajya Sabha.

## 7. Calling Attention

Shri Era Sezhiyan called the attention of the Minister of Information and Broadcasting to the reported smuggling of crime and obscene thriller films into the country and screening of many uncensored films in public theatres.

The Minister of Information and Broadcasting made a statement in regard thereto.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

#### 8. Motion—Substitute Motion adopted

Discussion on the following motion moved by Shrimati Indira Gandhi and the substitute motions thereto moved on the 3rd March, 1975, continued:—

"That this House do consider the statement made by the Prime Minister in the House on the 24th February, 1975 in relation to the State of Jammu and Kashmir."

The following Members took part in the debate:-

- (1) Shri Madhu Dandavate
- (2) Shri Indir J. Malhotra
- (3) Shri Shyamnandan Mishra
- (4) Shri Sant Bux Singh
- (5) Shri S. A. Shamim
- (6) Shri Kushok Bakula
- (7) Shri S. D. Somasundaram
- (8) Shri Ebrahim Sulaiman Sait
- (9) Shri S. A. Kader
- (10) Shri P. G. Mavalankar
- (11) Shri Rana Bahadur Singh

Shrimati Indira Gandhi replied to the debate.

On substitute motion No. 2 moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 8; Noes 191. The substitute motion was accordingly negatived.

Substitute motion No. 4 moved by Shri Surendra Mohanty was also negatived.

On substitute motion No. 1 moved by Shri Dinesh Chandra Goswami, the House divided, Ayes 189; Noes 8. The substitute motion was accordingly adopted as follows:—

"This House, having considered the Statement made by the Prime Minister in the House on the 24th February, 1975 in relation to • the State of Jammu and Kashmir, approves of it."

# 9. Government Bill-Passed

The Requisitioning and Acquisition of Immovable Property (Amendment)
Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. Raghu Ramaiah.

The following Members took part in the debate:-

- (1) Shri Noorul Huda
- (2) Shri Md. Jamilurrahman
- (3) Shri R. R. Sharma
- (4) Shri Amarnath Vidyalankar
- (5) Shri P. G. Mavalankar
- (6) Shri M. C. Daga
- (7) Shri Ram Hedaoo

Shri K. Raghu Ramaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Raghu Ramaiah.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 5, 1975 Phalguna 14, 1896 (Saka)

#### No. 465

1.02 A.M.

#### **Starred Questions**

Starred Questions Nos. 221—224 were orally answered. Replies to maining questions were laid on the Table.

# **Unstarred Questions**

Replies to Unstarred Questions Nos. 2191—2304, 2306—2314, 316—2320, 2322—2332 and 2334—2390 were laid on the Table.

# Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1973-74.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 107(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1975, rescinding the Commercial Vehicles (Restriction on Resale) Order, 1974 issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (3) A statement (Hindi and English versions) giving reasons for delay in laying \*Notification No. S.O. 273(E) published in Gazette of India dated the 29th April, 1974.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1975, published in Noti-

<sup>\*</sup>Notification was laid on the Table on the 31st August, 1974.

- fication No. G.S.R. 223 in Gazette of India dated the 22nd. February, 1975.
- (ii) The Indian Police Service (Pay) Second Amendment Rules, 1975, published in Notification No. G.S.R. 224 in Gazette of India dated the 22nd February, 1975.
- (iii) The All India Services (Leave Travel Concession) Rules, 1975, published in Notification No. G.S.R. 225 in Gazette of India dated the 22nd February, 1975.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1975, published in Notification No. G.S.R. 226 in Gazette of India dated the 22nd February, 1975.
- (6) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1975, published in Notification No. G.S.R. 227 in Gazette of India dated the 22nd February, 1975.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1975, published in Notification No. G.S.R. 228 in Gazette of India dated the 22nd February, 1975.
- (8) A copy of the Central Excise (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 67(E) in Gazette of India dated the 1st March, 1975 under section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy each of Notification Nos. G.S.R. 124(E) to 136(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1975, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (10) A copy each of Notification Nos. G.S.R. 65(E), 70(E) to 81(E), 83(E) to 118(E) and 121(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1975 issued under rule 8 of the Central Excise Rules, 1944 together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act. 1971:—
  - (i) The Delhi Sikh Gurdwara Management Committee (Cooption of Members) (Amendment) Rules, 1975, published in Notification No. F.18|33|74-Judl. in Delhi Gazette dated the 25th February, 1975.
  - (ii) The Delhi Sikh Gurdwara (Election of Pro-tempore Chairman, President, Other Office Bearers and Members of the Executive Board) (Amendment) Rules, 1975, published in Notification No. F. 18(29) 73-Judl. (ii) in Delhi Gazette dated the 25th February, 1975.

# 4. Calling Attention

Shri Balakrishna Venkanna Naik called the attention of the Minister of Railways to the reported wagon breaking racket in Koderma involving politicians and R. P. F. personnel swindling railways to the extent of Rupees five crores.

The Minister of State for Railways made a statement in regard thereto.

# 5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and thirty-seventh Report of the Public Accounts Committee on paragraph 43 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply regarding Purchase of Blankets.

#### 6. Statemen, Under Rule 199

Shri Mohan Dharia made a statement in explanation of his resignation from the office of the Minister of State in the Ministry of Works and Housing. He also laid on the Table—

- (1) Copy of letter dated 19.11.1974 from Shri Mohan Dharia to the Prime Minister along with a copy of letter dated 14.11.1974 from Shri Mohan Dharia to the President, All India Congress Committee.
- (2) Copy of letter dated 15.2.1975 from the President, Maharashtra Pradesh Congress Committee to Shri Mohan Dharia.
- (3) Copy of letter dated 19.2.1975 from Shri Mohan Dharia to the President, Maharashtra Pradesh Congress Committee.
- (4) Copy of letter dated 1.3.1975 from the Prime Minister to Shri Mohan Dharia.
- (5) Copy of letter dated 2.3.1975 from Shri Mohan Dharia to the President of India.
- (6) Copy of letter dated 2.3.1975 from Shri Mohan Dharia to the Prime Minister along with a copy of letter dated 26.2.1975 from Shri Mohan Dharia to the Prime Minister.
- (7) Copy of Shri Mohan Dharia's Note on "Explosive Situation and the way Out."
- (8) Resume' of Shri Mohan Dharia's speech delivered in the series of lectures organised by the Harold Laski Institute of Political Science, Ahmedabad.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.35 P.M.)

# 7. The Gujarat Budget-1975-76

Shri Pranab Kumar Mukherjee presented a statement of the estimated receipts and expenditure of the State of Gujarat for the year 1975-76.

# 8. Supplementary Demands for Grants (Gujarat)—1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75.

# 9. The Budget (Railways)-1975-76

General Discussion on the Budget (Railways) for 1975-76 commenced.

The following Members took part in the debate:-

- (1) Shri Samar Mukherjee
- (2) Shri Narain Chand Parashar
- (3) Shrimati Parvathi Krishnan
- (4) Pandit D. N. Tiwary
- (5) Dr. Laxminarayan Pandeya
- (6) Shri K. Hanumanthaiya
- (7) Shri Tha Kiruttinan
- (8) Shri Krishna Chandra Pandey
- (9) Shri P. G. Mavalankar
- (10) Shri P. V. G. Raju
- (11) Shri Ram Shekhar Prasad Singh
- (12) Shri Paokai Haokip
- (13) Shri Pratap Singh Negi
- (14) Shri Shyam Sunder Mohapatra√
- (15) Dr. Sankta Prasad

The discussion was not concluded.

#### 7.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th March, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, March ó, 1975 Phalguna 15, 1896 (Saka)

No. 466

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 243, 245, 246, 252 and 257—259 were orally answered. Starred Question No. 261 had been postponed for answer on 10.4.1975. Replies to Starred Questions Nos. 242, 244, 247—251, 253—256 and 260 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2391—2413, 2415—2422, 2424—2502, 2504—2551 and 2553—2558 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Labour regarding mining accident near Mael Colliery in Karanpura Coal Field was orally answered and supplementaries were also answered thereon.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
  - (i) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1974, published in Notification No. G.S.R. 268 in Gazette of India dated the 22nd February, 1975.
  - (ii) The Employees' Provident Fund (First Amendment) Scheme, 1975, published in Notification No. G.S.R. 269 in Gazette of India dated the 22nd February, 1975.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
  - (i) The Board of Trustees of the Port of Bombay (Procedure at Board Meetings) Rules, 1975, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 1st February, 1975.

- (ii) The Board of Trustees of the Port of Bombay (Payment of Fees and Allowances to Trustees) Rules, 1975, published in Notification No. G.S.R. 28(E) in Gazette of India dated the 1st February, 1975.
- (iii) The Board of Trustees of the Port of Calcutta (Procedure at Board Meetings) Rules, 1975, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 1st February, 1975.
- (iv) The Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Rules, 1975, published in Notification No. G.S.R. 31(E) in Gazette of India dated the 1st February, 1975.
- (v) The Board of Trustees of the Port of Madras (Procedure at Board Meetings) Rules, 1975, published in Notification No. G.S.R. 33(E) in Gazette of India dated the 1st February, 1975.
- (vi) The Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Rules, 1975, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 1st February, 1975.
- (3) (i) A copy of Notification No. SECE-6(17)|74-TPT|147575 (Hindi and English versions) published in Delhi Gazette dated the 23rd September, 1974 containing corrigendum to Notification No. F.3(28)|72|TPT dated the 1st January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
  - (i) S.R.O. 31 published in Gazette of India dated the 25th January, 1975.
  - (ii) The Navy Leave (Amendment) Regulations, 1975, published in Notification No. S.R.O. 71 in Gazette of India dated the 22nd February, 1975.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74.
  - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (6) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to certain posts) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 88 in Gazette of India dated the 18th January, 1975, issued under article 309 of the Constitution.
- (7) A copy of the Central Apprenticeship Council (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 200 in Gazette of India dated the 8th February, 1975, under sub-section (3) of section 37 of the Apprentices Act, 1961.

# 5. The Budget (Railways)-1975-76

General Discussion on the Budget (Railways) for 1975-76 continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri Surendra Mohanty
- (3) Shri Robin Kakoti
- (4) Shri Arjun Sethi
- (5) Shri M. C. Daga
- (6) Shri Frank Anthony
- (7) Shri S. A. Kader
- (8) Shri Ramsahai Pandey -
- (9) Shri Chandrika Prasad
- (10) Shri E. R. Krishnan
- (11) Shri Genda Singh
- (12) Shri Satyendra Narayan Sinha
- (13) Shri Nawal Kishore Sinha
- (14) Shri Rana Bahadur Singh
- (15) Shri Shanker Rao Savant
- (16) Shri Ram Hedaoo
- (17) Shri R. N. Barman
- (18) Ch. Sadhu Ram
- (19) Shri Noorul Huda
- (20) Shri M. Ram Gopal Reddy
- (21) Shri Bishwanath Roy
- (22) Shri Ranen Sen
- (23) Shri N. P. Yadav
- (24) Dr. Govind Das Richhariya (Speech unfinished).

The discussion was not concluded.

# \*6. Contempt of the House

The Chairman informed the House that today three visitors shouted slogans from the Visitors' Gallery, threw some leaflets which fell in the Visitors' Gallery and when intercepted by the Watch and Ward staff, they gave some kicks and blows to the Watch and Ward staff on duty in the Visitors' Gallery. The Chairman observed that he brought the matter to the notice of the House for such action as the House might deem fit.

Thereafter, Shri K. Raghu Ramaiah moved the following motion:—

"This House resolves that the persons calling themselves Pema Wangyal son of Shri Karma, Tsering Chophel son of Shri Chokdhondup and Ven N. C. Gyatso son of Late Shri Wangyal who shouted from the Visitors' Gallery, attempted to the some leaflets from there on the floor of the House and assaulted the Watch and Ward staff on duty in the Visitors' Gallery at 12.02 hours today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that without prejudice to any other action to which they may be liable under the law, the said Pema Wangyal, Tsering Chophel and Ven N. C. Gyatso be sentenced to rigorous imprisonment till 6 P.M. on Wednesday, the 19th March, 1975 for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

An amendment moved by Shri S. M. Banerjee was negatived.

The motion moved by Shri K. Raghu Ramaiah was adopted.

#### 7. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 1975).

S. L. SHAKDHER, Secretary-Gend

<sup>\*</sup>Taken up at 5 P.M.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 7, 1975 Phalguna 16, 1896 (Saka)

No. 467

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 262, 263, 265, 266, 268, 269 and 271 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2559-2581, 2583-2599, 2601-2674, 2676-2702 and 2704-2758 were laid on the Tøble.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) (i) A copy of the Report of the Fact Finding Committee on News Paper Economics—Part I & II.
  - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (3) (i) A copy of the Cinematograh (Censorship) Amendment Rules-1974 (Hindi and English versions) published in Notification No. G.S.R. 1344 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (4) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
  - (i) Order No. 33 of the Delimitation Commission in respect of the Union Territory of Mizoram, published in Notification No. S.O. 97 (E) in Gazette of India dated the 15th February, 1975.
  - (ii) Order No. 34 of the Delimitation Commission in respect of the State of Tripura, published in Notification No. S.O. 96(E) in Gazette of India dated the 15th February, 1975.
- (5) A copy of the Reserve Bank of India Employees' Gratuity and Superannuation Fund Regulations, 1975 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (6) A copy of the Rubber Board (Service) Amendment Rules, 1974 (Hindi and English version) published in Notification No. G.S.R. 69 in Gazette of India dated the 18th January, 1975, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (7) A copy of the Cardamom (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 1st February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (8) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act 1965.

# 4. Massages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:--

- (i) That at its sitting held on the 5th March, 1975, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Shankar Dev from the membership of the said Joint Committee.
- (ii) That at its sitting held on the 3rd March, 1975, Rajya Sabha passed the All-India Services (Amendment) Bill, 1975.
- (iii) That at its sitting held on the 3rd March, 1975, Rajya Sabha passed the Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.

# 5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The All-India Services (Amendment) Bill, 1975.
- (2) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.

# 6. Report of Public Accounts Committee

Shri H. M. Patel presented the Hundred and thirty-fifth Report of the Public Accounts Committee on Chapter I of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil)—Revenue Receipts, Vol. I, Indirect Taxes.

#### 7. Presentation of Petition

Shri Atal Bihari Vajpayee presented a petition signed by Shri Jayaprakash Narayan and others regarding elections in Bihar and Gujarat, socioeconomic rights of the people, democratic rights and civil liberties, free and fair elections, decentralisation of political power, education reforms and eradication of political corruption.

# 8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th March, 1975.

# 9. Motion Regarding Lunch-Break in Lok Sabha

Shri K. Raghu Ramaiah moved the following motion:-

"That this House resolves that the House do sit during lunch hour also with effect from Monday, the 10th March, 1975, until the passage of the Finance Bill, 1975."

The motion was adopted.

#### 10. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:—

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

# 11. Supplementary Demands for Grants (Pondicl:erry)-1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1974-75.

# 12. Government Bill-Introduced

The Tobacco Cess Bill, 1975.

# 13. The Budget (Railways)-1975-76

General Discussion on the Budget (Railways) for 1975-76 continued.

The following Members took part in the debate:-

- (1) Dr. Govind Das Richhariya
- (2) Shri Ram Surat Prasad

- (3) Shri S. M. Banerjee
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri B. R. Shukla
- (6) Shri Prasannbhai Mehta
- (7) Shri S. B. P. Pattabhi Rama Rao
- (8) Shri Hukam Chand Kachwai
- (9) Shri K. Ramkrishna Reddy
- (10) Shri D. K. Panda
- (11) Sardar Swaran Singh Sokhi
- (12) Shri Panna Lal Barupal
- (13) Shri Vidya Dhar Bajpai
- (14) Shri Ramkanwar
- (15) Shri Chapalendu Bhattacharyyia
- (16) Shri Chiranjib Jha
- (17) Shri P. Venkatasubbaiah
- (18) Shri Narendra Singh Bisht
- (19) Shri G. P. Yadav
- (20) Shri Chintamani Panigrahi

Shri Kamlapati Tripathi commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

#### 14. Private Members' Bills-Introduced

- · (1) The Constitution (Amendment) Bill, 1975 (Amendment of article 270 and insertion of new article 364A) by Shri Rana Bahadur Singh.
- (2) The Constitution (Amendment) Bill, 1975 (Amendment of article 171) by Shri Era Sezhiyan.
- \*\*(3) The Constitution (Amendment) Bill, 1975 (Amendment of article 352) by Shri Madhu Limaye.
- \*(4) The Constitution (Amendment) Bill, 1975 (Amendment of article 359) by Shri Madhu Limaye.

# 15. Private Member's Bill-Negatived

# The Constitution (Amendment) Bill, 1972 (Amendment of article 324) by Shri R. P. Ulaganambi

Discussion on the motion for consideration of the Bill moved by Shri R. P. Ulaganambi on the 13th December, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Era Sezhiyan
- (2) Shri C. M. Stephen
- (3) Shri B R Shukla

<sup>\*</sup>Introduced at 5.05 P.M.

- (4) Shri P. Venkatasubbaiah
- (5) Shri Madhu Limaye
- (6) Shri M. Ram Gopal Reddy
- (7) Shri R. R. Sharma
- (8) Dr. (Smt.) Sarojini Mahishi

Shri R. P. Ulaganambi replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 16: Noes 53

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

### 6. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1974 (Amendment of articles 101, 102, etc.) by Shri Priya Ranjan Das Munsi

The motion for consideration of the Bill was moved by Shri Priya Ranjan Das Munsi. His speech was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 10th March, 1975)

S. L. SHAKDHER, Secretary-General.

#### BULLETIN—PART I

(Brief Record of Proceedings)

Monday, March 10, 1975 Phalguna 19, 1896 (Saka)

#### No. 468

11.02 A.M.

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# 1. Obituary References

The Speaker made references to the passing away of Shri J. N. Lahiri, who was a Member of Second Lok Sabha; and Shrimati Ila Pal Choudhuri, who was a Member of the First, Second and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 282—284, 286, 287 and 289 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2759—2835 and 2837—2934 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1973-74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following Gujarat Notifications under subsection (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) The Gujarat Panchayat Service (Classification and Recruitment) (Sixth Amendment) Rules, 1973, published in Notification No. KP|73-236|PRR|7168|10683|TH in Gujarat Government Gazette dated the 10th December, 1973, together with an explanatory note.

- (ii) The Rajkot District Panchayat Provident Fund Regulations (Amendment) Rules, 1974, published in Notification No. KP|76|(74)|PRN|DLB(S)|1073|TH in Gujarat Government Gazette dated the 27th March, 1974.
- (iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (iv) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications.
- (3) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1973-74 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (5) (i) A copy of the University Grants Commission (Powers and duties of Vice-Chairman) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1128 in Gazette of India dated the 19th October, 1974, under subsection (3) of section 25 of the University Grants Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6th March, 1975, Rajya Sabha agreed without any amendment to the Tobacco Board Bill, 1975, passed by Lok Sabha on the 28th February, 1975.

# 6. Report of Committee of Privileges

Dr. Henry Austin presented the Fourteenth Report of the Committee of Privileges.

# 7. Supplementary Demands for Grants (Railways)-1974-75

Shri Kamlapati Tripathi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1974-75.

# 8. Demands for Excess Grants (Railways)-1972-73

Shri Kamlapati Tripathi presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1972-73.

#### 9. Government Bill-Introduced

The Trust Laws (Amendment) Bill, 1975.

# 10. Statement Regarding Ordinance—Laid on the Table

An explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Trust Laws (Amendment) Ordinance 1975, was laid on the Table under rule 71(1) of Rules of Procedure and Conduct of Business in Lok Sabha.

#### 11. Government Bill-Introduced

The Agricultural Refinance Corporation (Amendment) Bill, 1975.

# 12. The Budget (Railways)-1975-76

Shri Kamlapati Tripathi concluded his speech in reply to the General Discussion on the Budget (Railways) for 1975-76.

The discussion was concluded.

# 13. Intimation Regarding Arrest of Member

The Speaker informed the House of a wireless message, dated the 9th March, 1975 from the Sub-Divisional Magistrate, Sheopur, Morena (Madhya Pradesh) intimating that Shri Hukam Chand Kachwai, Member, Lok Sabha, courted arrest violating prohibitory order under section 144 of the Code of Criminal Procedure on the 9th March, 1975 at 18.20 hours in Sheopur, District Morena (Madhya Pradesh). Arrest was made by police, Sheopur. The Member was asked to furnish bail which he refused.

## 14. The Budget (General)—1975-76

General Discussion on the Budget (General) for 1975-76 commenced.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri B. R. Bhagat
- (3) Shri Virendra Agarwala
- (4) Shri Vasant Sathe
- (5) Shri Amrit Nahata
- (6) Shri P. Venkatasubbaiah
- (7) Dr. Henry Austin
- (8) Shri N. K. Sanghi
- (9) Shri Nawal Kishore Sinha
- (10) Shri Shrikishan Modi
- (11) Shri K. Lakkappa

- (12) Shri Dharnidhar Basumatari
- (13) Shri Sukhdeo Prasad Verma

The discussion was not concluded.

# 15. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-third Report of the Business Advisory Committee.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 12, 1975 Phalguna 21, 1896 (Saka)

#### No. 469

#### 11. A.M.

## 1. Starred Questions

Starred Questions Nos. 302, 305, 306, 308 and 311 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2935—2937, 2939—2980, 2982—2995, 2997—3030, 3032—3049, 3051—3075 and 3077—3134 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Provident Fund) Second Amendment Rules, 1975, published in Notification No. G.S.R. 222 in Gazette of India dated the 22nd February, 1975.
  - (ii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1975, published in Notification No. G.S.R. 232 in Gazette of India dated the 22nd February, 1975.
  - (iii) The Indian Police Service (Recruitment) Second Amendment Rules, 1975, published in Notification No. G.S.R. 233 in Gazette of India dated the 22nd February, 1975.
  - (iv) The Indian Police Service (Uniform) Third Amendment Rules, 1975, published in Notification No. G.S.R. 272 in Gazette of India dated the 1st March, 1975.

- (2) A copy each of the following Presidential Orders (Hindi and English versions) in relation to the Union Territory of Pondicherry, issued under section 51 of the Union Territories Act, 1963:—
  - (i) S.O. 572(E) published in Gazette of India dated the 27th September, 1974.
  - (ii) S.O 128(E) published in Gazette of India dated the 7th March, 1975.
- (3) (i) A copy of Notification No. S.O. 674(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1974 regarding the continuance of control over the management of Messrs. Samastipur Central Sugar Company Limited, Samastipur (Bihar), under sub-section (2) of section 18(A) of the Industries (Development and Regulation) Act, 1951.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of the Indian Telegraph (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 8th February, 1975, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

## 4. Calling Attention

Shri Sat Pal Kapur called the attention of the Minister of Commerce to the situation arising out of the reported industrial raw material worth Rupees one hundred crores, imported by Minerals and Metals Trading Corporation lying uncleared in the godowns and docks of the major ports.

The Minister of Commerce made a statement in regard thereto.

# 5. Statement by Minister

The Minister of Home Affairs made a statement regarding the arrest of Shri Biswa Goswami at Borjhar Airport.

#### 6. Statement under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Home Affairs on the 19th February, 1975 during discussion on the reported police atrocities in the Jama Masjid area in Delhi.

The Minister of Home Affairs made a statement in reply thereto. The Minister also laid on the Table a copy of the English translation of letter signed by Kumari Farida on 23.2.1975 and addressed to S.H.O. Jama Masjid Police Station, Delhi.

# 7. Motion Regarding Fifty-third Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 10th March, 1975."

The motion was adpoted.

#### 8. Matter under Rule 377

Shri Madhu Limaye raised matter regarding the announcement over the All India Radio about Shri Mohan Dharia being dropped from the Council of Ministers.

The Minister of Information and Broadcasting made a statement on the subject.

# 9. The Budget (General)-1975-76

General Discussion on the Budget (General) for 1975-76 continued.

The following Members took part in the debate:---

- (1) Shri Piloo Mody
- (2) Shri N. K. P. Salve
- (3) Shri Indrajit Gupta
- (4) Shri Priya Ranjan Das Munsi
- (5) Shri Murasoli Maran
- (6) Shri Rajaram Dadasaheb Nimbalkar
- (7) Shri Satyendra Narayan Sinha
- (8) Shrimati Maya Ray

The discussion was not concluded.

#### 6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 13, 1975 Phalguna 22, 1896 (Saka)

No. 470

11.01 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 325, 326, 330, 332, 333, 339 and 340 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3136—3147, 3150—3169, 3171—3197, 3199—3212, 3214, 3216—3238, 3240—3260, 3262—3272 and 3274—3303 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Main Recommendations (Hindi and English versions) of the Tobacco Excise Tariff Committee regarding the Central Excise Tariff Structure for Tobacco and its products other that cigarettes.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1973-74.
  - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Merchant Shipping (Wrecks and Salvage) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 259 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (4) A copy of the Delhi Municipal Corporation (Election of Councillors) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. F. 2(30)|73-LSG in Delhi Gazette dated the 11th February, 1975 under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy of the Navy Leave (Second Amendment) Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 77 in Gazette of India dated the 1st March, 1975, under section 185 of the Navy Act, 1957.

# 4. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Home Affairs to the reported death of 40 pilgrims near Junagadh on the occasion of Mahashivratri fair on the 11th March, 1975.

The Minister of Home Affairs made a statement in regard thereto.

# 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

# 6. Statement by Minister

The Deputy Minister of Agriculture and Irrigation laid on the Table a statement on the submission of two Interim Reports of National Commission on Agriculture. The Minister also laid on the Table a copy each of the following Reports together with the summaries of the important recommendations made therein:—

- (1) Agricultural Price Policy.
- (2) Certain important aspects of Marketing and prices of Cotton, Jute, Groundnut and Tobacco.

## 7. Matter Under Rule 377

Shri Somnath Chatterjee raised matter regarding alleged impropriety in the announcement made outside the House about exemption from payment of new 1% general Excise Duty in certain cases.

The Minister of State for Finance made a statement on the subject.

# 8. The Budget (General)-1975-76

General Discussion on the Budget (General) for 1975-76 continued.

The following Members took part in the debate:—

- (1) Shri Darbara Singh
- (2) Shri P. G. Mavalankar
- (3) Shri Nathuram Mirdha
- (4) Shri C. H. Mohamed Koya

- (5) Shri Jagannath Rao
- (6) Shri Hari Kishore Singh
- (7) Shri Bhaoosahaib Dhamankar
- (8) Shri M. S. Sanjeevi Rao
- (9) Shri Somnath Chatteriee
- (10) Shri Pranab Kumar Mukherjee
- (11) Shri Ram Hedaoo /
- (12) Shri D. D. Desai
- (13) Dr. V. K. R. Varadaraja Rao
- (14) Shri Samar Guha
- (15) Shri P. Gangadeb
- (16) Shri C. K. Chandrappan
- (17) Shri Ramsahai Pandey
- (18) Shri E. R. Krishnan
- (19) Dr. H. P. Sharma
- (20) Shri Janeshwar Misra
- (21) Shri Ismail Hossain Khan
- (22) Shri G. C. Dixit
- (23) Dr. Kailas
- (24) Shri Banamali Babu
- (25) Shri S. M. Banerjee
- (26) Shri Chapalendu Bhattacharyyia
- (27) Shri Maddi Sudarsanam
- (28) Shri Sangliana
- (29) Shri Khemchandbhai Chavda
- (30) Shri Achal Singh
- (31) Shri Biswanarayan Shastri
- (32) Pandit D. N. Tiwary
- (33) Shri Y. S. Mahajan
- (34) Shri Nageshwar Dwivedi
- (35) Sardar Swaran Singh Sokhi
- (36) Shri Balakrishna Venkanna Naik
- (37) Shri R. N. Barman
- (38) Shri Shyam Sunder Mohapatra 🗸

The discussion was not concluded.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 1975).

S. L. SHAKDHER. Secretary-General.

# BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 14, 1975|Phalguna 23, 1896 (Saka)

No. 471

11.01 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 344, 347, 348 and 350—353 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3304—3348, 3351—3397, 3399, 3401—3484 and 3486—3503 were laid on the Table.

A statement by the Deputy Minister of Commerce correcting the reply given on the 21st February, 1975 to Unstarred Question No. 694 about judgement of Kerala High Court regarding distribution of imported raw cashewnuts was also laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Defence Services Estimates, 1975-76 (Hindi and English versions).
  - (2) A copy of the Aircraft (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 260 in Gazette of India dated the 22nd February, 1975, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
  - (3) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Ernakulam, for the year 1973-74.
  - (4) A copy of the Hindi version of the Report (1974) of the Tariff Commission on the continuance of protection to the Dye-intermediates Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th March, 1975, Rajya Sabha passed the North-Eastern Areas (Reorganisation) Amendment Bill, 1975.

# 5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha.

#### 6. Assent to Bills

Secretary-General laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Indian Tariff (Amendment) Bill, 1975.
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975.

# 7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th March, 1975.

# 8. The Pondicherry Budget-1975-76

Shri Pranab Kumar Mukherjee presented a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1975-76

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## 9. The Budget (General)-1975-76

Shri C. Subramaniam replied to the General Discussion on the Budget (General) for 1975-76.

The discussion was concluded.

# 10. The Budget (General)—1975-76—Demands for Grants on Account..

All the Demands for Grants on Account Nos. 1 to 107 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1975-76, for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1975-76, were voted in full.

#### 11. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1975.

#### 12. Government Bill-Passed

The Appropriation (Vote on Account) Bill, 1975

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

# 13. Statutory Resolution—Under Consideration

Dr. Laxminarayan Pandeya moved the following Resolution:-

"This House disapproves of the Trust Laws (Amendment) Ordinance, 1975 (Ordinance No. 1 of 1975) promulgated by the President on the 7th January, 1975."

His speech was not concluded.

# 14. Motion Regarding Fifty-second Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:—

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th March. 1975."

The motion was adopted.

#### 15. Private Members' Resolution-Under Consideration

Shri Shyamnandan Mishra concluded his speech on the following Resolution moved by him on the 30th August, 1974:—

"This House is of the opinion that the Government is creating conditions for the growth of fascism in the country and therefore resolves that a Parliamentary Committee be constituted to make recommendations to counteract this dangerous trend."

Four amendments [Nos. 1 to 4] were moved by Sarvashri M. C. Daga, Ramavatar Shastri, Shrimati Subhadra Joshi, and Shrimati Savitri Shyam.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri B. R. Shukla
- (4) Shri Bhogendra Jha
- (5) Shrimati Subhadra Joshi
- (6) Shri Jagannathrao Joshi
- (7) Shri Md. Jamilurrahman

The discussion was not concluded.

#### 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1975).

S. L.SHAKDHER, . . Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 17, 1975 Phalguna 26, 1896 (Saka)

No. 472

11.01 A.M.

# . 1. Congratulations to Indian Hockey Team

The Speaker on his own behalf and on behalf of the House congratulated the Indian Hockey Team for their glorious victory in the World Cup Tournament played at Kuala Lumpur.

# 2. Starred Questions

Starred Questions Nos. 364—366 and 368 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3504—3531, 3533, 3535—3544, 3546—3570, 3572—3574, 3576—3605, 3607—3616, 3618—3621, 3632—3654, 3656—3672, 3674—3676, 3678—3685 and 3687—3703 were laid on the Table.

^ A statement by the Minister of State for Agriculture and Irrigation correcting the reply given on the 24th February, 1975 to Unstarred Question No. 913 regarding production, procurement, release and stocks of foodgrains cereals and pulses was also laid on the Table.

# 4. Apology by UNI

The Speaker informed the House that the Editor of UNI had tendered apology for premature release of news item regarding a notice in Lok Sabha.

# 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (I) (a) A copy each of the following Gujarat Notifications under subsection (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) The Kaira District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP-125|
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(74) |PRR|DLB|(K)-3156-TH in Gujarat Government Gazette dated the 10th May, 1974, together with an explanatory note.

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- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (First Amendment) Rules, 1975, published in Notification No. KP|21 (75)|PNB|3074|11238|TH in Gujarat Government Gazette dated the 28th January, 1975, together with an explanatory note.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above.
- (c) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (I) (a) above.
- (II) A copy of Notification No. G.S.R. 142(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (III) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
  - (i) The Pondicherry Wild Life (Stock Declaration) Rules, 1975, published in Notification No. G.S.R. 63(E) in Gazette of India dated the 1st March, 1975.
  - (ii) The Pondicherry Wild Life (Transactions and Taxidermy) Rules, 1975, published in Notification No. G.S.R. 64(E) in Gazette of India dated the 1st March, 1975.
- (IV) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-1474|57062-V dated 6-12-74 in the case of Smt. Indumati Chimanlal Sheth, the Managing Trustee of Seth Sarabhai Maganbhai Trust of Ahmedabad.
  - (2) Order No. VCT-1474|25096-V dated 7-12-74 in the case of Udaya Ratan Cooperative Housing Society (Proposed) of Ahmedabad.
  - (3) Order No. VCT-1474|95188-V dated 9-12-74 in the case of Shri Jayantilal Bhikhubhai of village Dholka, Taluka Dholka in the District of Ahmedabad.
  - (4) Order No. VCT-1473 89046-V dated 10-12-74 in the case of Vatican Park Cooperative Housing Society of village Tatava, Taluka Descroi in the District of Ahmedabad.

- (5) Order No. VCT-1774 115404-V dated 10-12-74 in the case of Shri Dalsikhbhai Nanabhai Thakarda of village Khatamba Taluka Baroda in the District of Baroda.
- (6) Order No. VCT-1474|57059-V dated 19-12-74 in the case of Smt. Indumati Chimanlal Sheth of Ahmedabad.
- (7) Order No. VCT-1474|57061-V dated 20-12-74 in the case of Smt. Indumati Chimanlal Sheth, Managing Trustee of Vasumati Charity Trust, Ahmedabad.
- (8) Order No. VCT-1474|78724-V dated 20-12-74 in the case of Ghantakaran Cooperative Housing Society Ltd., Ahmedabad.
- (9) Order No. VCT-1474 113312-V dated 23-12-74 in the case of Shri Dajibhai Visabhai Rabari of village Dholka Taluka Dholka in the District Ahmedabad.
- (10) Order No. VCT-1774|39004-V dated 27-12-74 in the case of Shri Ganeshnagar Cooperative Housing Society Ltd., Baroda.
- (11) Order No. VCT-3073 103898-V dated 27-12-74 in the case of Shri Bhikhubhai Vallabhbhai Desai of village Haripura Taluka Palsana in the District of Surat.
- (12) Order No. VCT-1473 733-V dated 12-1-75 in the case of St. Xavier's Education Society, Ahmedabad.
- (13) Order No. VCT-2874|71309-V dated 20-1-75 in the case of Shri Leuva Patel Kelvani Mandal, Jet-pur Taluka Jetpur in the District of Rajkot.
- (14) Order No. VCT-3073 87483-V dated 22-1-75 in the case of Shri Gitanagar Cooperative Housing Society Ltd., Surat.
- (15) Order No. VCT-3074 105366-V dated 29-1-75 in the case of Shri Abdulsatar Pirbhai of village Olpad Tal. Olpad in the District of Surat.
- (16) Order No. VCT-1474 57060-V dated 6-2-75 in the case of the Orient Club, Ahmedabad.
- (17) Order No. VCT-1474|129673-V dated 7-2-75 in the case of Dariyapur Gujari Vasaht Coop. Housing Society (Proposed), Ahmedabad.
- (18) Order No. VCT-2474|117646-V dated 7|8-2-75 in the case of Sahara Cooperative Housing Society (proposed), Nadiad, Taluka Nadiad in the District of Kaira.
- (19) Order No. VCT-1674 103510-V dated 8-2-75 in the case of Gayatri Cooperative Housing Society, Palanpur in the Dist. of Sabarkantha.

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- (20) Order No. VCT-2874|129923-V dated 8-2-75 in the case of Shri Vali Ali Ganehi of Kuvadva, Tal. Rajkot in the District of Rajkot.
- (21) Order No. VCT-1474|87236-V dated 10-2-75 in the case of the Ahmedabad District Cooperative Bank Staff Class-IV Employees' Cooperative Housing Society Ltd., Chandlodiya Taluka City in the Dist. of Ahmedabad.
- (22) Order No. VCT-2674|13806-V dated 12-2-75 in the case of Sonal Coop. Housing Society Ltd., Mehsana.
- (23) Order No. VCT-1474|59872-V dated 13-2-75 in the case of the Rajpath Club Ltd., Ahmedabad.
- (24) Order No. VCT-1474 23370-V dated 17-2-75 in the case of Shri Pramukhlal M. Patel of village Acher Taluka City in the District of Ahmedabad.
- (25) Order No. VCT-1474 125213-V dated 19-2-75 in the case of Smt. Anandiben Bhogilal Gajjar and Ramaben Bhogilal Gajjar of village Vatva Taluka Dascroi in the Dist. of Ahmedabad.
- (26) Order No. VCT-1574|709806-V dated 19-2-75 in the case of Shri Haribhai Madhavbhai Patel of Amreli
- (27) Order No. VCT-3074|141461-V dated 21-2-75 in the case of Shri Lallubhai Kevalbhai of Olpad Taluka Olpad in the District of Surat.
- (28) Crder No. VCT-RG|159|74, dated 12-12-74 in the case of Anand Mangal Textile, Surat.
- (29) Order No. VCT|RG|19|74, dated 18-1-75, in the case of Lok Prakashan Ltd., Surat.
- (30) Order No. VCT|SR|78|74, dated 31-1-75 in the case of Ganesh Textiles, Surat.
- (31) Order No. VCT|SR|17|74, dated 1-2-75 in the case of Adarsh Minerals & Chemicals Enterprise Ltd., Surat.
- (32) Order No. VCT|SR|82|74, dated 7-2-75 in the case of application of Sayan Vibhag Sahakari Khand Udyog Mandli Ltd., Sayan, Taluka Olpad in the district, Surat.
- (33) Order No. VCT|18|74, dated 11-2-75 in the case of Sarvajanik Education Society, Surat.
- (34) Order No. VCT|SR|77|74, dated 14-2-75 in the case of application of Shri Vinodchandra Rameshchandra of Khatodra Taluka Choryasi, District, Surat.
- (35) Order No. VCT|SR|385 dated 20-2-75 in the case of Baroda Rayon Corporation Limited, Surat.
- (36) Order No. VCT|SR|189|7(3), dated 6-12-74 in the case of Namrata Industrial Coop. Society, Ahmedabad.

- (37) Order No. VCT|SR|183|184|185-186|7|(3) dated 12-12-74 in the cases of (1) M|s. H.K. Patel & Co., (2) Rajesh Beelife Prod. (3) M|s. Ambesh Engineering (4) M|s. Madhavlal & Co., Ahmedabad.
- (38) Order No. VCT|SR|178-7(3) dated 12-12-74 in the case of Shrevas Shopping Centre Owner's Association, Ahmedabad.
- (39) Order No. VCT|SR|182|7(3), dated 12-12-74 in the case of application of Shri V. B. Patel of Vinzol, Taluka Dascroi District, Ahmedabad.
- (40) Order No. VCT|SR|135|7(3), dated 13-12-74 in the case of Anant Coop, Industrial Estate Limited, Ahmedabad.
- (41) Order No. VCT|SR|197|7(3), dated 24-1-75 in the case of application of Shri Arvindkumar C. Patel of Ahmedabad.
- (42) Order No. Vacant Land case No. 38 dated 13-12-74 in the case of Maneja Khandsari Factory, Upleta in the District of Rajkot.
- (43) Order No. VCT|Land|Case|No. 79 dated 17-12-74 in the case of M|s. Ramkiran Industry, Rajkot,
- (44) Order No. VCT|Land|Case|No. 28 dated 17-12-74 in the case of M|s. Saurashtra Food and Protiens Ltd., Dhoraji, in the District, Rajkot.
  - (45) Order No. VCT|Land|case|No. 39, dated 18-12-74 in the case of M|s. Rajesh Khandsary Factory Upleta, District-Rajkot.
  - (46) Order No. LND VCT 74 dated 18-12-74 in the case of Shri Ramkrishnawala Industries, Limbdi, District. Surrendranagar.
- (47) Order No. LND|VCT|2-74 dated 18-12-74 in the case of Gurukrupa Ginning and Manufacturing Co., Limbdi.
- (48) Order No. LND|VCT|3-74 dated 18-12-74 in the case of Shri Paramhans Ceramic Industries, Limbdi.
- (49) Order No. VCT | WS | 4600 dated 20-2-75 in the case of Shri Bharat Engineering Works, Surrendranagar.
- (50) Order No. VCT|SR|26|74 dated 13-12-74 in the case of application of Shri K. P. Patel of Bhayali. Taluka, Baroda.
- (51) Order No. VCT|SR|37|73 dated 19-12-74 in the case of Transpek Industry Pvt. Ltd. Baroda.
- (52) Order No. VCT|SR|28|74 dated 31-12-74 in the case of application of Shri M. M. Amin of Padra, Distt. Baroda.
- (53) Order No. VCT|SR|1|74 dated 4-1-75 in the case of Dr. C. J. Shah.

- (54) Order No. VCT|SR|67|74 dated 4-1-75 in the case of application of Shri J. P. Shah of Baroda.
- (55) Order No. LND|1|VCT|3873|74 dated 18-12-74 in the case of Excel Industries Ltd., Bhavnagar.
- (56) Order No. JMN|VCT|Reg. 19|74 dated 4-1-75 in the case of Roopchand Chabildas Charitable Trust.
- (57) Order No. AlJamin VCT dated 14-2-75 in the case of Lokniketan, Ratanpur District, Banaskantha.
- (58) Order No. TNC|VCT|SR|234 dated 20-12-74 in the case of Gujarat Machinery Manufactures Ltd., Karamsad District, Kaira.
- (59) Order No. VCT|SR dated 23-12-74 in the case of application of Shri Rahemansha Doudsha of Mogari Taluka Anand District, Kaira.
- (60) Order No. TNC|VCT|SR|287 dated 13-2-75 in the case of application of Shri Chhaganbhai Lalubhai of Kapadwanj District, Kaira.

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- (61) Order No. TNC|VCT|SR|55, dated 13-2-75 in the case of application of Shri Narendra Chhotalal of Ode Taluka Anand District, Kaira.
- (62) Order No. TNC|VCT|SR|183, dated 13-2-75 in the case of Shri Chunilal Manilal Private Limited. Ahmedabad.
  - (63) Order No. TNC|VCT|SR|294 dated 13-2-75 in the case of application of Shri Ranchhodbhai Punambhai and others of Kapadwanj District, Kaira.
  - (64) Order No. TNC/VCT/SR/43, dated 13-2-75 in the case of application of Shri Bhailalbhai Nathabhai Patel of Ode Tal. Anand District, Kaira.
  - (65) Order No. TNC|VCT|SR|44, dated 13-2-75 in the case of application of Shri Bhailalbhai Nathabhai of Ode Taiuka Anand District, Kaira.
  - (66) Order No. TNC|VCT|SR|49, dated 7-2-75 in the case of Sardar Patel Education Trust, Anand.
  - (67) Order No. TNC|VCT|SR|295, da'ed 17-2-75 in the case of M|s. Oswal Machinery and Equipment Co., Vallabh Vidyanagar, Taluka Anand District. Kaira.
  - (68) Order No. TNC|VCT|SR|50, dated 17-2-75 in the case of the Kaira District Cooperative Mill Producers Union Limited, Anand.
  - (69) Order No. TNC|VCT|SR|47, dated 17-2-75, in the case of application of Shri Chandrasinh Harisinh Solanki of Anand.

- (70) Order No. TNC|VCT|SR|270, dated 17-2-75 in the case of M|s. Shah Govindlal Chunilal of Umreth District, Kaira,
- (71) Order No. Land WS 262, dated 18-1-75 in the case of M/s. H. R. Kalidas and Co., Godhra District, Panchmahals.
- (72) Order No. Land WS 790, 791, dated 1-2-75 in the case of Ms. Indian Pharma Caps and Chemicals Pvt. Ltd., of Godhra District Panchmahals.
- (73) Order No. Land (2)(c) 3026 dated 4-2-75 in the case of Agro-Chemical Private Ltd.; Junagadh.
  - (74) Order No. Land (2)(c) 4865, dated 3-1-75 in the case of Indian Rayon Corporation Veraval District, Junagadh.
- (75) Order No. CHIVCT Rg. 7 74, dated 21-12-74 in the case of application of Shri Maganbhai Dajibhai Patel of Village Dungri Taluka, Bulsar.
- (76) Order No. CH|VCT|Rg. 42|74, dated 9-1-75 in the case of application of Shri Seventilal Popatlal Vakharia and others of village Abrama Taluka, Bulsar.
- (77) Order No. CH|VCT|Rg. 33|74. dated 31-1-75 in the case of Atul Products Limited, Atul Taluka, Bulsar.
- (78) Order No. CH|VCT|Rg |21|1974, dated 10-2-75 in the case of Precise Engineering Works Bulsar.
- (79) Order No. CH|VCT|Rg.|41|74, dated 10-2-75 in the case of application of Shri Amartlal Khandubhai Desai of Bulsar.
  - (80) Order No. CH|VCT|Rg.|19|1974, dated 10-2-75 in the case of application of Shri Amartlal Khandubhai Desai of Bulsar.
  - (81) Order No. CHIVCT|Rg.|20|74, dated 13-2-75 in the case of Manav Kalyan Trust, Vijalpore Taluka Navsari District, Bulsar.
- (82) Order No. LND VCT WS. 6663, dated 24-12-74 in the case of Shri Raijibhai Jibhai of Bhadkodra, Taluka Ankleshwar District, Broach.
- (83) Order No. LND VCT WS dated 31-12-74 in the case of application of Shrimati Taragauri Naginlal Dadhalwala of Ankleshwar District, Broach.
- (84) Order No. LND|VCT|WS 6945, dated 8-1-75, in the case of application of Shri Ismail Vali Mohmed Kala of Village Kothi Taluka, Broach.
- (85) Order No. LND|VCT|WS|7169 dated 8-1-75 in the case of Shri Girdharbhai Morarbhai of Ankleshwar District. Broach.
- (86) Order No. LND VCT WS 319-1, dated 13-1-75 in the case of application of Shri Abbasali Huseinali of Ankleshwar District, Broach.

- (87) Order No. LND VCT WS-3461, dated 13-1-75 in the case of application of M/s. Gulam Mohmed Haji Gulam Rasul of Ankleshwar District, Broach.
- (88) Order No. LND|VCT|WS 7282, dated 24-1-75 in the case of M|s. Prithvi Enterprises of Ankleshwar District, Broach.
- (89) Order No. LND VCT 373-A, dated 24-1-75 in the case of application of Shrimati Hiraben Manilal Vasava of Village Vejalpur Taluka Broach.
- (90) Order No. LND|VCT|WS|1101|SR. 58 dated 21-2-75 in the case of M|s. Mahavir Chemicals Industries Private Limited, Ahmedabad.
- (91) Order No. LND|VCT|WS 5264|WS 1102 dated 21-2-75, in the case of Jagdish Industries, Broach.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (V) A copy of the Water (Prevention and Control of Pollution) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 58(E) in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (VI) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering. Bombay, for the year 1973-74.

# 6. Calling Attention

Shri Virbhadra Singh called the attention of the Minister of Agriculture and Irrigation to the reported extensive damage to life and property by earthquakes in Kannaur and Lahul Spiti Districts of Himachal Pradesh and the urgent need to provide adequate relief to the State Government of Himachal Pradesh for helping the victims.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

## 7. Statement by Minister

The Minister of State for Agriculture and Irrigation made a statement correcting the answer given on the 3rd March, 1975 to a supplementary question by Shri B. V. Naik on Starred Question No. 187 by Shri M. S. Purty and Shri Tuna Oraon regarding steps taken under S.F.D.A. and M.F.A.L. Scheme in West Bengal.

# 8. Supplementary Demands for Gran.s (General)-1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

# \*9. Statutory Resolution—Negatived

Dr. Laxminarayan Pandeya concluded his speech on the following Resolution moved by him on the 14th March, 1975:—

"This House disapproves of the Trust Laws (Amendment) Ordinance, 1975 (Ordinance No. 1 of 1975) promulgated by the President on the 7th January, 1975."

The Resolution was negatived after discussion as indicated under para 10 below.

#### \*10. Government Bill-Passed

The Trust Laws (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the combined debate on the Resolution (vide para 9 above) and motion for consideration of the Bill:—

- (1) Shri Ranen Sen
- (2) Shri Noorul Huda
- (3) Shri Balakrishna Venkanna Naik

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

# 11. The Budget (Railways-1975-76-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1975-76 commenced.

Six hundred and forty-three cut motions [Nos. 1 to 89, 102 to 112, 126 to 144, 165 to 233, 235 to 237, 241 to 274, 277 to 284, 297 to 300, 302, 303, 307 to 343, 365 to 400, 407 to 412, 418 to 445, 450 to 454; 458 to 481, 519 to 548, 555 to 618, 625 to 657, 687 to 690, 699 to 701, 708 to 718, 725 to 746, 757 to 772, 783 to 788 and 794 to 872] were moved.

The discussion was not concluded.

<sup>\*</sup>Discussed together.

# 12. Half-An-Hour Discussion .

Shri Atal Bihari Vajpayee raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1975 to Unstarred Question No. 245 regarding dues payable to Delhi Municipal Corporation.

Shri Om Mehta replied to the discussion.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 1975)

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 18, 1975/Phalguna 27, 1896 (Saka)

#### No. 473

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 384, 385, 387, 389 and 390 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3704, 3706—3721, 3723—3766, 3768—3825 and 3827—3903 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Drugs (Prices Control) Amendment Order, 1975, published in Notification No. S.O. 129(E) in Gazette of India dated the 7th March, 1975.
  - (ii) The Furnace Oil (Fixation of Ceiling Prices and Distribution)
     Amendment Order, 1975, published in Notification No.
     G.S.R. 139(E) in Gazette of India dated the 1st March, 1975.
- (2) A copy of Order No. 37 (Hindi and English versions) of the Delimitation Commission in respect of the State of Punjab, published in Notification No. S.O. 113(E) in Gazette of India dated the 26th February, 1975, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (3) A copy of the National Savings Certificates (Fourth Issue) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (4) A copy of the Trustees (Declarations of Holdings of Shares and Debentures) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 236 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 642 of the Companies Act, 1956.

## 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Education, Social Welfare and Culture to the reported decision of the Delhi Higher Secondary teachers to launch Satyagaraha resulting in postponement of examinations affecting the career of 80,000 students and steps taken by Government in this regard.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

## 5. Statement by Minister

- The Minister of Labour made a statement regarding the setting up of Wage Boards for working Journalists and non-Journalist newspaper employees.

#### 6. Motion

Dr. (Smt.) Sarojini Mahishi moved the following motion:-

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Shankar Dev and do resolve that Chaudhary Nitiraj Singh, a member of Lok Sabha, be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

#### \*7. Statutory Resolution—Negatived

· Shri Jagannathrao Joshi moved the following Resolution:-

"This House disapproves of the North-Eastern Areas (Reorganisation) Amendment Ordinance, 1975 (Ordinance No. 2 of 1975) promulgated by the President on the 20th January, 1975."

The Resolution was negatived after discussion as indicated under para 8 below.

#### \*8. Government Bill-Passed

The North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and motion for consideration of the Bill:—

- (1) Shri Biren Dutta
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Sarjoo Pandey
- (4) Shri Biswanarayan Shastri
- (5) Shri J. Matha Gowder
- (6) Shri Y. S. Mahajan

Shri F. H. Mohsin replied to the debate.

<sup>\*</sup>Discussed together.

Shri Jagannathrao Joshi spoke (by way of reply to the Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

# 9. Motion-Adopted

Shri K. Raghu Ramaiah moved the following motion:-

"The House unanimously condemns the reported attempt to carry arms into the court where Prime Minister had to give evidence and desires that sufficient security arrangements be made both inside and outside the court to ensure the safety of the Prime Minister."

The motion was adopted.

## 10. The Budget (Railways)-1975-76-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1975-76 and the cut motions thereto moved on the 17th March, 1975, continued.

The discussion was not concluded.

# \*\*11. Statement by Minister

The Minister of Home Affairs made a statement regarding the incident at Allahabad High Court on the 18th March, 1975 where one person was arrested on being found in possession of a countrymade pistol and some cartridges.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th March, 1975).

S. L. SHAKDHER, Secretary-General.

#### CORRIGENDUM

In Bulletin Part I, dated March 17, 1975—Page 1, paragraph 3, line 3, for "3632" read "3623"

<sup>\*\*</sup>Made at 5 P.M.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 19, 1975 Phalguna 28, 1896 (Saka)

No. 474

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 401—410 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3904—3978, 3981—3998, 4000—4036, 4038—4055, 4057 and 4059—4107 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 304 published in Gazette of India dated the 8th March, 1975 containing corrigendum to Notification No. G.S.R. 11 published in Gazette of India dated the 11th January, 1975.
  - (ii) G.S.R. 305 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 13 published in Gazette of India dated the 11th January, 1975.
- (iii) G.S.R. 306 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 12 published in Gazette of India dated the 11th January, 1975.
- (iv) G.S.R. 307 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No G.S.R. 53 published in Gazette of India dated the 18th January, 1975
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No. G.S.R. 308 in Gazette of India dated the 8th March, 1975.
- (vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 309 in Gazette of India dated the 8th March, 1975.

- (vii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 145(E), in Gazette of India dated the 12th March, 1975.
- (viii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 146(E) in Gazette of India dated the 12th March, 1975.
- (2) A copy of the Arms (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 44 of the Arms Act, 1959.
- (3) A copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (4) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board, Bombay for the year 1972-73, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (5) (i) A copy of the Gujarat Local Fund Audit Rules, 1974, published in Notification No. KP-245-CFA-1364-7893-(74)-DH in Gujarat Government Gazette dated the 20th February, 1975, under sub-section (4) of section 14 of the Gujarat Local Fund Audit Act, 1963 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A memorandum (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

#### 4. Calling Attention

Shri Jagannathrao Joshi called the attention of the Minister of Education, Social Welfare and Culture to the reported abrupt closure of Banaras Hindi University.

The Deputy Minister of Education, Social Welfare and Culture made a statement in regard thereto.

# 5. Statement by Minister

The Minister of State for Agriculture and Irrigation laid on the Table a statement regarding the suicide of an employee of the Indian Council of Agricultural Research.

# 6. The Budget (Railways)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1975-76 and the cut motions thereto moved on the 17th March, 1975, continued and was concluded.

All the cut motions moved on the 17th March, 1975, were negatived.

All the Demands for Grants for the amounts shown under column 3 of the printed List of Demands for Grants (Railways) for 1975-76, were voted in full.

# . 7. Government Bill-Introduced

The Appropriation (Railways) Bill, 1975.

## 8. Government Bill-Passed

The Appropriation (Railways) Bill, 1975

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

Pandit D. N. Tiwary took part in the debate.

Shri Mohd. Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

# 9. Supplementary and Excess Demands (Railways)

The following items of business were taken up together:-

- \*(1) Supplementary Demands for Grants Nos. 1, 4, 8, 9, 12, 15, 16 and 20 in respect of the Budget (Railways) for 1974-75.
- \*\*(2) Demands for Excess Grants Nos. 5, 10, 13 and 15 in respect of the Budget (Railways) for 1972-73.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1974-75, were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1972-73, were voted in full.

#### 10. GOVERNMENT BILL—INTRODUCED

The Appropriation (Railways) No. 2 Bill, 1975.

# 11. GOVERNMENT BILL—PASSED

The Appropriation (Railways) No. 2 Bill, 1975

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

<sup>\*</sup>Discussed together.

#### 12. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1975.

#### 13. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1975

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th March, 1975)

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 20, 1975/Phalguna 29, 1896 (Saka)

No. 475

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 424, 425 and 427—429 were orally answered. Starred Question No. 430 had been postponed for answer on 24-4-75. Replies to Starred Questions Nos. 426 and 431—443 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4108—4124, 4126—4188, 4190—4211, 4213—4241 and 4243—4275 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Navy (Pension) Second Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 95 in Gazette of India dated the 8th March, 1975, under section 185 of the Navy Act, 1957.
- (2) A copy of the Aluminium (Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 134(E) in Gazette of India dated the 11th March, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Maternity Benefit (Mines) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 28 of the Maternity Benefit Act. 1961.

#### 4. Calling Attention

Shri Shyamnandan Mishra called the attention of the Minister of Finance to the reported unilateral revaluation of the Rouble by the State Bank of U.S.S.R. in relation to its Rupee value and its adverse massive impact on repayment of credits to the Soviet Union.

The Minister of Finance made a statement in regard thereto.

IP.T.O.

# 5. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Twelfth Report of the Joint Committee on Offices of Profit.

# 6. Report of Select Committee

Shri N. K. P. Salve presented the Report of the Select Committee on the Taxation Laws (Amendment) Bill, 1973.

## 7. Evidence before Select Committee-Laid on the Table

Shri N. K. P. Salve laid on the Table the record of the evidence tendered before the Select Committee on the Taxation Laws (Amendment) Bill, 1973.

# 8. Motion Regarding Joint Committee

Shri L. D. Kotoki moved the following motion:-

"That this House do appoint Shri C. M. Stephen to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the death of Shri Debendra Nath Mahata."

The motion was adopted.

#### 9. Matter under Rule 377

Shri Samar Guha raised matter regarding payment of ex-gratia compensation for properties of Indians in former West and East Pakistan by the 31st March, 1975.

## 10. The Gujarat Budget

The following items of business were taken up together:-

- (1) General Discussion on the Budget for the State of Gujarat for the year 1975-76.
- (2) Demands for Grants on Account Nos. 2, 3, 5 to 12, 14 to 20, 22 to 31, 33 to 59, 61 to 68 and 70 to 76 in respect of the Budget for the State of Gujarat for 1975-76.
- (3) Supplementary Demands for Grants Nos. 8, 11, 14, 17, 21 to 23, 25, 27, 28, 33, 35, 38, 40 to 42, 49, 53, 55, 56, 58 to 60, 63, 65, 66, 69, 71, 72, 74 to 79, 82, 84, 86 to 88, 90, 94, 97, 105, 107 108, 110, 113, 116, 119, 120, 122, 124, to 128, 131, 132, 137 to 142, 144 and 146 in respect of the Budget for the State of Gujarat for the year 1974-75.

On points of order raised by Members the consideration of the above items was held over.

# 11. The Pondicherry Budget

The following items of business were taken up together:-

- \*(1) General Discussion on the Budget for the Union territory of Pondicherry for 1975-76.
- \*(2) Demands for Grants on Account Nos. 1 to 32 and 34 in respect of the Budget for the Union territory of Pondicherry for 1975-76.

<sup>\*</sup>Discussed together.

\*(3) Supplementary Demands for Grants Nos. 4 to 15, 17 to 21, 30 and 32 in respect of the Budget for the Union territory of Pondicherry for the year 1974-75.

Fifteen cut motions [Nos. 1 to 15] to the Demands for Grants on Account in respect of the Budget for the Union territory of Pondicherry for 1975-76, were moved.

The following Members took part in the combined debate:-

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Phool Chand Verma (3) Shrimati Parvathi Krishnan
- (4) Shri Aravinda Bala Pajanor(5) Dr. Kailas
- (6) Shri P. G. Mavalankar
- (7) Shri Era Sezhiyan

Shri Pranab Kumar Mukherjee replied to the debate.

On cut motion No. 2 moved by Shri Aravinda Bala Pajanor, to the Demands for Grants on Account (Pondicherry) for 1975-76, the House divided, Ayes 18; Noes 83. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Pondicherry) for 1975-76, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Pondicherry) for 1974-75, were voted in full.

#### 12. Government Bill-Introduced

The Pondicherry Appropriation (Vote on Account) Bill, 1975.

#### 13. Government Bill—Passed

The Pondicherry Appropriation (Vote on Account) Bill 1975.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

#### 14. Government Bill-Introduced

The Pondicherry Appropriation Bill, 1975.

<sup>\*</sup>Discussed together.

#### 15. Government Bill-Passed

The Pondicherry Appropriation Bill, 1975

The motion for consideration of the Bill was moved by Shrı Pranab Kumar Mukherjee.

Shri Aravinda Bala Pajanor took part in the debate.

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

## 16. Supplementary Demands for Grants (General)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 8, 11, 12, 15, 17, 18, 19, 21, 22, 24, 25, 27 to 34, 37, 38, 40 to 48, 50 to 58, 60, 62, 65, 66, 68, 70, 74 to 76, 78 to 82, 84, 86 to 89, 91, 92, 94, 95, 101, 102 and 104 in respect of the Budget (General) for 1974-75 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1974-75, were voted in full.

#### 17. Government Bill-Introduced

The Appropriation Bill, 1975.

#### 18. Government Bill-Pased

The Appropriation Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

# 19. Statutory Resolution-Under consideration

Dr. Laxminarayan Pandeya moved the following Resolution:-

"This House disapproves of the Press Council (Second Amendment) Ordinance, 1974 (Ordinance No. 14 of 1974) promulgated by the President on the 27th December, 1974."

His speech was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st March, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN—PART I (Brief Record of Proceedings)

Friday, March 21, 1975 Phalguna 30, 1896 (Saka)

No. 476

11.02 A.M.

#### i. Starred Questions

Starred Questions Nos. 444, 445, 449, 451, 452, and 454 were orally answered. Replies to Starred Questions Nos. 446, 448, 450, 453 and 455-463 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4276—4308, 4310—4312, 4314—4317, 4319—4417, 4419—4421, 4423—4437, 4439—4450 and 4452—4475 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (a) copy each of the following Notification under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Acceptance of Deposits) Rules, 1975, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 3rd February, 1975.
  - (ii) The Application of section 159 to Foreign Companies Rules, 1975, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 20th February, 1975
  - (iii) The Companies (Declaration of Beneficial Interest in Shares) Rules, 1975, published in Notification No. G.S.R. 53(E) in Gazette of India dated the 20th February, 1975.
  - (iv) The Companies (Appointment of Sole Agents) Rules, 1975, published in Notification No. G.S.R. 137(E) in Gazette of India dated the 1st March, 1975.
  - (v) The Companies (Secretary's Qualifications) Rules, 1975, published in Notification No. G.S.R. 144(E) in Gazette of India dated the 7th March, 1975.
- (b) Five statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the above Notifications.

- (2) A copy of Notification No. G.S.R. 275 (Hindi and English versions) published in Gazette of India dated the 1st March, 1975, declaring Mis. Taheri Aid Fund Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi' under sub-section (3) of section 620A of the Companies Act 1956.
- (3) A copy of the Cardamom (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965.

#### 4. Assent to Bill

Secretary-General laid on the Table the North-Eastern Areas (Reorganisation) Amendment Bill, 1975 passed by the House of Parliament during the current session and assented to.

# 5. Statement by Minister

The Minister of Home Affairs made a statement regarding the attempt at the life of Shri A. N. Ray, Hon'ble Chief Justice of Suprem2 Court of India on the 20th March, 1975.

# 6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th March, 1975.

## 7. The Gujarat Budget

Combined discussion on the following items of business commenced:---

- \*(1) General Discussion on the Budget for the State of Gujarat for the year 1975-76.
- \*(2) Demands for Grants on Account Nos. 2, 3, 5 to 12, 14 to 20, 22 to 31, 33 to 59, 61 to 68 and 70 to 76 in respect of the Budget for the State of Gujarat for 1975-76.
- \*(3) Supplementary Demands for Grants Nos. 8, 11, 14, 17, 21 to 23, 25, 27, 28, 33, 35, 38, 40 to 42, 53; 55; 56; 58 to 60; 63; 65; 66, 69, 71, 72, 74 to 79, 82, 84, 86 to 88, 90; 94; 97; 105; 107; 108; 110; 113, 116, 119, 120, 122, 124 to 128, 131, 132, 137 to 142; 144 and 146 in respect of the Budget for the State of Gujarat for the year 1974-75.

Fifteen cut motions (Nos. 1 to 15) to the Demands for Grants on Account in respect of the Budget for the State of Gujarat for 1975-76, were moved.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattagharya
- (2) Shri D. D. Desai (3) Shri H. V. Mukerjee
- (4) Shri Nat varlal Patel
- (5) Dr. Laxm narayan Pandeya
- (6) Dr. Mahip tray Mehta
- (7) Shri J. Matha Gowder
- (8) Shri Arvin M. Patel
- (9) Shri H. M. Pafel

<sup>\*</sup>Discussed together

(10) Shri D. P. Jadeja

(11) Shri Khemchandbhai Chavda

(12) Shri P. G. Mavalankar

(13) Shri Madhu Limaye

Shri Pranab Kumar Mukherjee replied to the debate.

On cut motion No. 1 moved by Shri Khemchandbhai Chavda to the Demands for Grants on Account (Gujarat) for 1975-76, the House divided, Ayes 15; Noes 60. The cut motion was accordingly negatived

On cut motion No. 10 moved by Shri P. G. Mavalankar to the Demands for Grants on Account (Gujarat) for 1975-76, the House divided, Ayes 16; Noes 58. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

All the above Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Gujarat) for 1975-76, were voted in full.

All the above Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Gujarat) for 1974-75, were voted in full.

#### 8. Government Bili-Introduced

The Gujarat Appropriation (Vote on Account) Bill, 1975

#### 9. Government Bill-Passed

The Gujarat Appropriation (Vote on Account) Bill, 1975.

The motion for consideration of the Bill was moved by Shri Pranah Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

" Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

#### 10. Government Bill-Introduced

The Gujarat Appropriation Bill, 1975.

# 11. Government Bill-Passed

The Gujarat Appropriation Bill, 1975.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

# 12. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1974 (Amendment of articles 101, 102 etc.) by Shri Priya Ranjan Das Munsi

Discussion on the motion for consideration of the Bill moved by Shrı Priya Ranjan Das Munsi on the 7th March, 1975, continued.

The following Members took part in the debate:—

- (1) Shri K. Gopal
- (2) Shri Shyama Prasanna Bhattacharyya.
- (3) Shri M. C. Daga (4) Shri J. Matha Gowder
- (5) Shri Y. S. Mahajan(6) Shri N. K. P. Salve
- (7) Shri Mahadeepak Singh Shakya

- (8) Shri C. M. Stephen
  (9) Shri B. R. Shukla
  (10) Shri P. G. Mavalankar
  (11) Shri C. K. Chandrappan
- (12) Shri Ramsahai Pandey
- (13) Shri Shashi Bhushan

A motion that further consideration of the Bill be adjourned, moved by Shri K. Raghu Ramaiah, was adopted.

#### 13. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Scheduled) by Shri C. K. Chandrappan

# 14. Private Member's Bill-Under Consideration

The Compaies (Amendment) Bill, 1974 (Omission of section 90) by Shri Madhu Limaye

The motion for consideration of the Bill was moved by Shri Madhu Limaye.

His speech was not concluded.

#### 15. Half-an-Hour Discussion

Shri M. C. Daga raised a half-an-hour discussion on points arising out of the answer given on the 24th February, 1975 to Unstarred Question No. 801 regarding Enforcement of Prohibition.

Shri Arvind Netam replied to the discussion.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th March, 1975).

S. L. SHAKDHER, Secretary-General.

## BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 24, 1975 Chaitra 3, 1897 (Saka)

No. 477

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 464—469 were orally answered. Replies to Starred Questions Nos. 470—474 and 476—483 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 4476—4484, 4486—4504, 4506—4647, 4649—4656, 4658—4666 and 4668—4676 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Gujarat Notifications under subsection (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1973, published in Notification No. KP|167|PRR|1072|9297|73|TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.
  - (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Fourth Amendment) Rules, 1973, published in Notification No. KP|209|PRR-1072-9296-73|TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.
  - (iii) The Gujarat Panchayat Service (Classification and Recruitment) (Second Amendment) Rules, 1974, published in Notification No. KP|56-74|PRR|1071|1479|TH in Gujarat Government Gazette dated the 14th March, 1974, together with an explanatory note.

- (b) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) Three statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of Modern Bakeries (India) Limited, New Delhi, for the year 1973-74.
- (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) for the year 1973-74, on the working of the Seamen's Provident Fund Scheme, 1966.
- (4) A copy of the Annual Report (Hindi and English versions) for the year 1973-74, on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (5) (i) A copy of the Proclamation (Hindi and English versions) dated the 22nd March, 1975 issued by the President under article 356 of the Constitution in relation to the State of Nagaland, published in Notification No. G.S.R. 157(E) in Gazette of India dated the 22nd March, 1975, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 22nd March, 1975, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 22nd March, 1975.
- (iii) A copy of the Report (Hindi and English versions) dated the 20th March, 1975 of the Governor of Nagaland to the President.
- @(6) A copy of Order (Hindi and English versions) dated the 24th March, 1975 published in Delhi Gazette dated the 24th March, 1975 together with a statement of the reasons, issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957, under sub-section (3) of section 490 of the said Act.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 20th March, 1975, Rajya Sabha agreed without any amendment to the Trust Laws (Amendment) Bill, 1975, passed by Lok Sabha on the 17th March, 1975.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1975, passed by Lok Sabha on the 14th March, 1975.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1975, passed by Lok Sabha on the 19th March, 1975.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1975 passed by Lok Sabha on the 19th March, 1975.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1975, passed by Lok Sabha on the 19th March, 1975.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

## 6. Report and Minutes of Rules Committee-Laid on the Table

Shri Era Sezhiyan laid on the Table the following Report and Minutes of the Rules Committee:—

- (1) Fifth Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha; and
- (2) Minutes of the sitting of the Committee held on the 17th March, 1975.

## 7. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and thirty-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Hundred and thirtieth Report relating to the Ministry of Commerce (Coffee Board).

## 8. Statement by Minister

The Minister of State for Agriculture and Irrigation made a statement regarding procurement and pricing policy of wheat for the 1975-76 marketing season.

## 9. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:-

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act. 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri Benamali Patnaik resigned."

The motion was adopted.

#### 10. Government Bill-Introduced

'The Provident Funds (Amendment) Bill, 1975.

#### 11. Matter Under Rule 377

Shri Dinen Bhattacharya raised matter regarding the reported arrest under MISA of CPI (M) and CITU leaders including MLAs and the leader of opposition in Tripura Assembly.

#### 12. Discussion Under Rule 193

Shri Samar Guha raised a discussion on the statement made by the Minister of Home Affairs in the House on the 21st March, 1975 regarding the attempt at the life of Shri A. N. Ray, Hon'ble Chief Justice of Supreme Court of India on the 20th March, 1975.

The following Members took part in the debate:-

- (1) Shri Dinesh Chandra Goswami
- (2) Shri Jyotirmoy Bosu
- (3) Shri Vayalar Ravi
- (4) Shri Bhogendra Jha
- (5) Swami Brahmanand
- (6) Shri R. R. Sharma
- (7) Shri P. Venkatasubbaiah
- (8) Shri J. Matha Gowder
- (9) Shri Vasant Sathe
- (10) Shri Janeshwar Misra
- (11) Shri Narain Chand Parashar
- (12) Shri Prasannbhai Mehta
- (13) Shri Narsingh Narain Pandey
- (14) Shri Aravinda Bala Pajanor
- (15) Shri Syed Ahmed Aga
- (16) Shri S. A. Shamim
- (17) Shri Shyam Sunder Mohapatra
- (18) Shri Somnath Chatterjee
- (19) Shri Chandra Shailani
- (20) Shri P. G. Mavalankar
- (21) Shri H. K. L. Bhagat
- (22) Shri Balakrishna Venkanna Naik

## (23) Shri S. M. Banerjee

Shri K. Brahmananda Reddy replied to the discussion. The discussion was concluded.

## \*13. The Nagaland Budget

Shri C. Subramaniam presented a statement of the estimated receipts and expenditure of the State of Nagaland for the year 1975-76.

# 14. Supplementary Demands for Grants (Nagaland)-1974-75

Shri C. Subramaniam presented a statement showing Supplementary Demands for Grants in respect of the State of Nagaland for the year 1974-75.

## \*\*15. Statutory Resolution-Negatived

Dr. Laxminarayan Pandeya concluded his speech on the following Resolution moved by him on the 20th March, 1975:—

"This House disapproves of the Press Council (Second Amendment) Ordinance, 1974 (Ordinance No. 14 of 1974) promulgated by the President on the 27th December, 1974."

The Resolution was negatived after discussion as indicated under para 16 below.

## \*\*16. The Government Bill-Passed

The Press Council (Amendment) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri I. K. Gujral.

The following Members took part in the combined debate on the Resolution (vide para 15 above) and motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Anantrao Patil
- (3) Shri St. M. Banerjee
- (4) Shri Shankar Dayal Singh
- (5) Shri Janeshwar Misra
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri P. G. Mavalankar
- (8) Shri Y. S. Mahajan
- (9) Shri Samar Guha
- (10) Shri M. C. Daga
- (11) Shri Ramsahai Pandey
- (12) Shri Madhu Limaye

Shri I. K. Gujral replied to the debate.

Dr. Laxminarayan Pandeya spoke (by way of reply to the Statutory Resolution).

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<sup>\*</sup>Presented at 4.05 P.M.

<sup>\*\*</sup>Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri I. K. Gujral. The motion was adopted and the Bill was passed.

## %17. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-fourth Report of the Business Advisory Committee.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th March, 1975).

S. L. SHAKDHER, Secretary-General:

#### BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, March 25, 1975 Chaitra 4, 1897 (Saka)

#### No. 478

11.03 A.M.

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## 1. Starred Questions

Starred Questions Nos. 484—487 and 489 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4677—4693, 4695—4722, 4724—4726, 4728—4731, 4733—4854, 4856—4861, 4864—4870 and 4872—4876 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A statement (Hindi version) regarding report of the Committee on Drugs and Pharmaceuticals Industry on measures for providing essential drugs and common household remedies to the general public, especially in rural areas.
- (2) A copy of the Report (Hindi version) of the Committee on Drugs and Pharmaceuticals Industry on "Measures for providing essential drugs and common household remedies to the general public, especially in rural areas."
- (3) A copy of the Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (4) A statement regarding Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (5) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) above.

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- sions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
  - (i) Order No. 30 of the Delimitation Commission in respect of the State of Maharashtra, published in Notification No. S.O. 702(E) in Gazette of India dated the 7th December, 1974.
  - (ii) Order No. 35 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 98 (E) in Gazette of India dated the 15th February, 1975.
  - (iii) Order No. 38 of the Delimitation Commission in respect of the State of Bihar, published in Notification No. S.O. 130 (E) in Gazette of India dated the 10th March, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Orders mentioned at (i) and (ii) above.
- (7) A copy of the National Savings Certificates (Fifth Issue) (Amendment) Rules, 1975 (Hindi and English version published in Notification No. G.S.R. 148 (E) in Gazette of India dated the 13th March, 1975, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (8) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India dated the 18th March, 1975, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (9) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 18th March, 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (10) A statement (Hindi and English versions) giving certain further information in respect of the reply given on the 18th March, 1975 to Unstarred Question No. 3818 regarding charges against various companies filed with the M.R.T.P. Commission.
- (11) A copy of Notification No. G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 8th March, 1975, declaring M|s. Usha Mutual Benefit Society Limited, a company having its registered office in West Bengal, to be a Mutual Benefit Society under sub-section (3) of section 620A of the Companies Act, 1956.
- (12) A copy of the Parafin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 15th March, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(13) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1974.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th March, 1975, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972, in the vacancy caused by the death of Shri Pratap Singh.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1975, passed by Lok Sabha on the 20th March, 1975.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1975, passed by Lok Sabha on the 20th March, 1975.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (Vote on Account) Bill, 1975, passed by Lok Sabha on the 20th March, 1975.

# 5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Thirty-fourth Report on Action Taken by Government on the recommendations contained in the Thirtieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the erstwhile Ministry of Heavy Industry-Reservations of, and employment of, Scheduled Castes and Scheduled Tribes in the Hindustan Machine Tools Limited.

## 6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and Fortieth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and twenty-first Report on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Defence Services) relating to Defence Production.

# 7. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Ninteenth Report of the Committee on Absence of Members from the Sittings of the House.

## 8. Statement by Minister

The Minister of Education, Social Welfare and Culture made a statement regarding revision of pay scales of Delhi teachers.

## 9. Motion Regarding Fifty-fourth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 24th March, 1975."

The motion was adopted.

#### 10. Matter Under Rule 377

Shri Jyotirmoy Bosu raised matter regarding blacking out of certain items of business in the House by the All India Radio.

The Minister of Information and Broadcasting made a statement on the subject.

#### 11. Motion Under Rule 388

Shri Pranab Kumar Mukherjee moved the following motion:—

"That in relation to the Demands for Grants for expenditure of the Government of Nagaland during the financial year 1975-76, so much of sub-rule (2) of Rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to 'a statement of the detailed estimate under each grant divided into items', may be suspended for the purpose of granting Vote-on-Account by this House."

The motion was adopted.

## \*12. Statutory Resolution-Adopted

Shri K. Brahmananda Reddy moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 22nd March, 1975 under article 356 of the Constitution in relation to the State of Nagaland."

The Resolution was adopted after discussion as indicated under para 13 below.

## \*13. The Nagaland Budget

Combined discussion on the Resolution (vide para 12 above) and the following items of business commenced:—

(i) General Discussion on the Budget for the State of Nagaland for the year 1975-76.

<sup>\*</sup>Discussed together.

- (ii) Demand for Grants on Account Nos. 1. 3, 4 to 9 and 12 to 55 in respect of the Budget for the State of Nagaland for 1975-76.
- (iii) Supplementary Demands for Grants Nos. 1, 3, 5, 7, 9, 12, 16 to 18, 20, 22 to 24, 27, 29 to 31, 37, 45, 46, 49, 51, 52 and 54 in respect of the Budget for the State of Nagaland for the year 1974-75.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Dharnidhar Basumatari
- (3) Shri A. Kevichusa
- (4) Shri N. Tombi Singh
- (5) Shri H. N. Mukeriee
- (6) Shri Tarun Gogoi
- (7) Shri Jagannathrao Joshi
- (8) Shri Dinesh Chandra Goswami
- (9) Shri Era Sezhiyan
- (10) Shri Shankar Dev
- (11) Shri P. K. Deo
- (12) Shri Balakrishna Venkanna Naik
- (13) Shri P. G. Mavalankar
- (14) Shri Paokai Haokip

Shri K. Brahmananda Reddy replied to the debate on the Statutory Resolution.

Shri Pranab Kumar Mukherjee replied to the debate on the Nagaland Budget.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Nagaland) for 1975-76, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Nagaland) for 1974-75, were voted in full.

#### 14. Government Bill-Introduced

The Nagaland Appropriation (Vote on Account) Bill, 1975.

#### 15. Government Bill-Passed

The Nagaland Appropriation (Vote on Account) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

#### 16. Government Bill-Introduced

The Nagaland Appropriation Bill, 1975.

## 17. Government Bill-Passed

The Nagaland Appropriation Bill, 1975.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

## \*\*18. Statutory Resolution-Negatived

Shri R. R. Sharma moved the following Resolution:—

"This House disapproves of the Air Force and Army Laws (Amendment) Ordinance, 1975 (Ordinance No. 3 of 1975) promulgated by the President on the 25th January, 1975."

The Resolution was negatived after discussion as indicated under para 19 below.

## \*\*19. Government Bill—Passed

The Air Force and Army Laws (Amendment) Bill, 1975, as passed by Raiya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha was moved by Shri Janaki Ballav Patnaik.

<sup>\*\*</sup>Discussed together.

The following Members took part in the combined debate on the Resolution (vide para 18 above) and motion for consideration of the Bill:—

- (1) Shri Dinesh Joarder
- (2) Sardar Swaran Singh Sokhi
- (3) Shri D. K. Panda
- (4) Shri P. K. Deo

Shri Janaki Ballav Patnaik replied to the debate.

Shrj R. R. Sharma spoke (by way of reply to the Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janaki Ballav Patnaik.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill was passed.

## 20. Statutory Resolution-Adopted

Prof. Siddheshwar Prasad moved the following Resolution:-

- "WHEREAS in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act 1948 (54 of 1948), the Government of Gujarat has, with the approval of the Gujarat Legislative Assembly, fixed under notification No. G|U|215|ESA|3470|4236|K dated the 19th December, 1970, the maximum amount as rupees one hundred crores for the purposes of sub-section (1) of the said section 65 with effect from the 19th December, 1970;
- AND WHEREAS the Government of Gujarat proposes to raise the aforesaid maximum amount to rupees one hundred and fifty crores:
- AND WHEREAS the Gujarat Legislative Assembly has been dissolved;
- AND WHEREAS under the Proclamation dated the 9th February, 1974, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament;
- NOW THEREFORE, it is hereby resolved that Lok Sabha do accord approval to the proposal of the Government of Gujarat to fix under sub-section (3) of section 65 of the Electricity

(Supply) Act, 1948 (54 of 1948), the maximum amount as rupees one hundred and fifty crores which the Gujarat Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri G. P. Yadav
- (3) Shri Khemchandbhai Chavda
- (4) Shri P. G. Mavalankar
- (5) Shri Jharkhande Rai

Prof. Siddheshwar Prasad replied to the debate.

The Resolution was adopted.

## 21. Statement by Minister

The Minister of Home Affairs made a statement regarding orders of detention under Maintenance of Internal Security Act in Tripura.

#### 6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th March, 1975).

S. L. SHAKDHER, Secretary-General.

## BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 26, 1975 Chaitra 5, 1897 (Saka)

No. 479

11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 504—508 were orally answered. Replies to Starred Question Nos. 509—513 and 515—523 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4877—4970, 4972—4990, 4992—5002, 5005—5023, 5025—5028, 5030—5035, 5037—5052, 5054—5062 and 5064—5076 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Gujarat Co-operative Societies (Amendment) Rules 1974 (Hindi and English versions) published in Notification No. GHKH-192|74-CPS-1474-GS-1628-B in Gujarat Government Gazette dated the 20th December, 1974, under sub-section (4) of section 168 of the Gujarat Cooperative Societies Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1968-69.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1973-74.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (2) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Salts Limited. Jaipur, for the year ended 30th September, 1973.

- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1973.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 151(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1975 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (7) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:—
  - (i) Ministry of Agriculture and Irrigation
  - (ii) Ministry of Commerce
  - (iii) Ministry of Communications
  - (iv) Ministry of Defence
  - (v) Ministry of Education and Social Welfare
- (vi) Ministry of Energy
- (vii) Ministry of External Affairs
- (viii) Ministry of Petroleum and Chemicals
  - (ix) Ministry of Planning
  - (x) Ministry of Tourism and Civil Aviation
  - (xi) Department of Culture
- (xii) Department of Electronics
- (xiii) Department of Science and Technology
- (xiv) Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission.
- (8) A copy of the Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1973 to 31st December, 1973 under section 62 of the said Act.
- (9) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M|s. Century Spinning and Manufacturing Company Limited, Bombay and the Order dated 1st June, 1972 of the Central Government thereon, under section 62 of the said Act.

- (10) A copy of the Drugs and Cosmetics (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 25th January, 1975 under section 38 of the Drugs and Cosmetics Act, 1940.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—
  - (i) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Amendment Rules, 1975, published in Notification No. F. 18|19|73-Judl. (i) in Delhi Gazette dated the 20th March, 1975.
  - (ii) The Delhi Sikh Gurdwaras (Election of Pro-tempore Chairman, President, Other Office-bearers and Members of the Executive Board) (Second Amendment) Rules, 1975, published in Notification No. F.18 | 29 | 73-Judl. in Delhi Gazette dated the 21st March 1975.
- (12) A copy of the Railways Red Tariff (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 15th March, 1975, issued under section 47 of the Indian Railways Act, 1890.
- (13) A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1973.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation (Vote on Account) Bill, 1975, passed by Lok Sabha on the 21st March, 1975.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation Bill, 1975, passed by Lok Sabha on the 21st March, 1975.

## 5. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Minister of Finance to the reported closure of half of 7000 Khandsari units in the country due to abnormal increase in Excise Duty.

The Minister of State for Finance made a statement in regard thereto.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri C. H. Mohamed Koya—15th November to 20th December, 1974 (Twelfth Session).

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- (2) Shri Shashi Bhushan—24th February to 12th March, 1975 (Thirteenth Session).
- (3) Dr. G. S. Melkote-17th February to 10th March, 1975 (Thirteenth Session).
- (4) Shri R. R. Singh Deo—17th February to 20th March, 1975 (Thirteenth Session).
- (5) Shri Rasiklal Parikh—17th February to 18th March, 1975 (Thirteenth Session).
- (6) Shri Yamuna Prasad Mandal—18th February to 4th March, 1975 (Thirteenth Session).

## 7. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and Thirty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Hundred and Twenty-fourth Report relating to the Ministry of Health and Family Planning (Department of Health).

## 8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th April, 1975.

#### 9. Motion

Dr. (Smt.) Sarojini Mahishi moved the following motion:-

"That this House do concur in the recommendation of Raiya Sabha" that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972, in the vacancy caused by the death of Shri Pratap Singh and do resolve that Shrimati Mukul Banerji be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

## 10. Government Bills-Passed

(i) The Rampur Raza Library Bill, 1974, as passed by Rajya Sabha The motion for consideration of the Bill, as passed by Rajya Sabha, was

moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:-

- (1) Shri Noorul Huda
- (2) Maulana Ishaque Sambhali
- (3) Shri Y. S. Mahajan
- (4) Shri Mahadeepak Singh Shakya
- (5) Shri M. C. Daga

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. S. Nurul Hasan. 4

The motion was adopted and the Bill, as amended was passed.

(ii) The All-India Services Regulations (Indemnity) Bill, 1972, as passed by Rajva Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Shri M. C. Daga
- (2) Shri R. V. Bade
- (3) Shri F. H. Mohsin

The motion was adopted and the Bill, as amended, was passed.

√(iii) The Tokyo Convention Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Raj Bahadur.

Shri Somnath Chatterjee took part in the debate.

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill, as amended, was passed.

# 11. Motion Regrading Fifty-third Report of Committee on Private Members' Bills and Resolution

Shri Shyama Prasanna Bhattacharyya moved the following motion:—

"That this House do agree with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th March, 1975."

The motion was adopted.

# 12. Private Members' Resolution-Adopted as Amended

Discussion on the following Resolution moved by Shri Shyamnandan Mishra on the 30th August, 1974 and the amendments thereto moved on the 14th March, 1975, continued:—

"This House is of the opinion that the Government is creating conditions for the growth of fascism in the country and therefore resolves that a Parliamentary Committee be constituted to make recommendations to counteract this dangerous trend."

The following Members took part in the debate:-

- (1) Shri Narsingh Narain Pandey
- (2) Shri Samar Guha
- (3) Shri Syed Ahmed Aga
- (4) Shri Tha Kiruttinan
- (5) Shri Jyotirmoy Bosu
- (6) Shri H. K. L. Bhagat
- (7) Shri Balakrishna Venkanna Naik
- (8) Dr. Henry Austin
- (9) Shri Ramavatar Shastri
- (10) Shri Ramsahai Pandey
- (11) Shri Shankar Dev
- (12) Shri F. H. Mohsin

Shri Shyamnandan Mishra replied to the debate.

The amendments moved by Sarvashri M. C. Daga, Ramavatar Shastri and Shrimati Savitri Shyam were negatived.

The amendment moved by Shrimati Subhadra Joshi was adopted.

The Resolution was adopted in the following amended form:—

"This House is of the opinion that certain communal reactionary and anti-democratic elements are creating conditions for the growth of fascism in the country and therefore recommends to the Government to effectively check such activities of those reactionary and communal forces and individuals in order to save our independence and democratic values which are being threatened by the said forces."

## 13. Private Member's Resolution-Under Consideration

Shri Indrajit Gupta moved the following Resolution:—

"On the occasion of the declaration by the United Nations of 1975, as 'International Women's Year', this House urges upon the Prime Minister to initiate a comprehensive programme of specific legislative and administrative measures aimed at removing the economic and social injustices, disabilities and discriminations to which Indian women continue to be subjected particularly in the field of marriage and divorce laws, dowry customs maternity and child welfare in the rural areas, unequal pay for equal work, educational and employment opportunities, vocational training and facilities for working mother."

His speech was not concluded.

#### 7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th April 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, April 7, 1975/Chaitra 17, 1897 (Saka)

No. 480

11.02 A.M.

## 1. Motions Under Rule 388

'Sarvashri Jyotirmoy Bosu, Janeshwar Misra and Madhu Limaye moved motions under rule 388 for suspension of rule 32 relating to question hour.

On the following motion moved by Shri Jyotirmoy Bosu, the House divided, Ayes 22; Noes. 86:—

"That the relevant rule relating to the question hour namely, rule 32, be suspended."

The motion was accordingly negatived.

#### 2. Starred Questions

Starred Questions Nos. 526—529, 533, 534 and 540 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5077—5141, 5143—5186, 5188—5190, 5194—5256, 5258—5272 and 5274—5276 were laid on the Table.

• A statement by the Minister of State for Agriculture and Irrigation correcting the reply given on the 10th March, 1975 to Unstarred Question No. 2825 regarding development of Bakery Industry was also laid on the Table.

#### 4. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by (1) Dr. Laxminarayan Pandeya, Sarvashri R. R. Sharma, Atal Bihari Vajpayee, Dinen Bhattacharya, Krishna Chandra Halder, Ajit Kumar Saha, Jagadish Bhattacharyya, D. Deb, Sharad Yadav Samar Guha, Janeshwar Misra. Madhu Limaye, Jyotirmoy Bosu, Jagannathrao Joshi and Madhu Dandavate regarding the failure of the Government to control the growing cult of violence in the country as is evidenced by the violent attack on April 2, 1975 on Lok Nayak Shri Jayaprakash Narayan and members of Nav Nirman Samiti including a Member of

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Parliament by a mob of Youth Congress and Chhatra Parishad in the presence of a West Bengal Minister, in a bid to disrupt a student meeting in the Calcutta University Institute; (2) Sarvashri Indrajit Gupta, Ramavatar Shastri, Sarjoo Pandey, Bhogendra Jha, Maulana Ishaque Sambhali, Sarvashri B. S. Bhaura, Jharkhande Rai, H. N. Mukerjee, S. M. Banerjee and S. A. Muruganantham about Government's silence regarding Shri Jayaprakash Narayan's repeated calls to the armed forces to prepare for revolt; and (3) Sarvashri Madhu Limaye and Jyotirmoy Bosu regarding the failure of the Government to prevent Shri Morarji Desai's fast undertaken by him to induce the Government to hold the elections to the Gujarat Assembly before the onset of Monsoon in accordance with the assurances given by it that the poll will be held soon after the completion of the delimitation of constituencies and revision of electoral rolls.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (I) (i) A copy of the Import Trade Control Policy for the year 1975-76—Vols. I & II.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document.
- (II) A copy of Notification No. G.S.R. 181(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1975, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (III) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 379 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum.
  - (ii) G.S.R. 380 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum.
- (IV) A copy of the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 162 (E) in Gazette of India dated the 25th March, 1975 under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.
- (V) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Al enation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-1474 131654-V dated 26-2-1975 in the case of Shri Navinchandra Nandlal Shah, Managing Trustee of Satyanarayan Temple, Ahmedabad.
  - (2) Order No. VCT-2875 3521-V dated the 26-2-1975 in the case of Shri Shermiya Husenmiya of Pancha sar, Taluka Vankanner in the District of Rajkot.

- (3) Order No. VCT-1874 Con. 3956-V dated the 10-3-1975 in the case of Kundla Taluka Gram Seva Mandal, Savarkundla in the District of Bhavnagar.
- (4) Order No. VCT-3074 79665 dated 12-3-1975 in the case of Shri Parvatinagar Cooperative Housing Society, Nanavarachha, Taluka Choriyasi, District Surat.
- (5) Order No. VCT|RG. 44|74 dated 24-2-1975 in the case of Shri Chhotubhai Babarbhai of village Junjwa, Taluka Bulsar in the District of Bulsar.
- (6) Order No. CH|VCT|RG-8|74 dated 7-3-1975, in the case of Atul Products Limited, Atul, Taluka Bulsar District Bulsar.
- (7) Order No. VCT Land Case No. 70 dated 20-2-1975, in the case of Ms. Variya Serimax Industry, Wankaner, Taluka Wankaner in the District of Rajkot.
- (8) Order No. VCT|SR|5|74 dated 24-2-1975 in the case of M|s. Mahamad Gosla & Brothers of village Kadod Taluka Bardoli in the District of Surat.
- (9) Order No. VCT|SR|79|74 dated 24-2-1975 in the case of M|s. Rangildas Maneklal's Firm, Surat.
- (10) Order No. VCT|SR|54|74 dated 24-2-1975 in the case of Shri Jiyaulhak Abdulla Banarasi of Surat.
- (11) Order No. VCT|SR|V|7'74 dated 24-2-1975 in the case of Surat Jilla Poultry Farm, Surat.
- (12) Order No. VCT-WS-3707 dated 12-3-1975 in the case of Zalawad Ceramics Private Limited, Surendranagar.
- (13) Order No. LND VCT 11 dated 7-3-1975 in the case of Shri Tembubha Hathising of village Vartej Taluka Bhavnagar in the District of Bhavnagar.
- (14) Order No. A Jamin-2 VCT dated 10-3-1975 in the case of Shri Jamadar Akbarmahmad Nirmahmad & others of village Ambetha Taluka Palanpur in the District of Palanpur.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (VI) A copy each of the following papers (Hindi and English versions) under subjection (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Water and Power Development Consultancy Services (Ind.a) Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (VII) A copy each of the following Reports (Hindi and English versions):—
  - (i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1973-74.
  - (ii) Annual Report of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1973-74.
  - (iii) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1973-74.
  - (iv) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1973-74.
- (VIII) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore along with the statement of Accounts, for the year 1972-73.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (IX) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1972-73 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.

#### 6. Statement by Minister

The Minister of External Affairs laid on the Table a statement on the Non-aligned Bureau Meeting of Foreign Ministers held in Havana from 17th to 19th March, 1975.

## 7. The Budget (General)—1975-76 Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible commenced.

One hundred and sixteen cut motions [Nos. 1, 2, 4 to 31, 44, 46, 50 to 54, 59, 67, 70 to 74, 77 to 116, 190 to 206, 225 to 239] were moved.

The discussion was not concluded.

#### 6. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th April, 1975).

S. L. SHAKDHER, Secretary-General.

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#### BULLETIN-PART I

## (Brief Record of Proceedings)

# Tuesday, April 8, 1975/Chaitra 18, 1897 (Saka)

No. 481

#### 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 544—548 were orally answered. Replies to Starred Questions Nos. 549, 551—555 and 558—565 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5277—5339, 5341—5369, 5371—5377, 5379—5381, 5383—5403 and 5405—5476 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (a) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
  - (i) Order No. 36 of the Delimitation Commission in respect of the State of Assam, published in Notification No. S.O. 99(E) in Gazette of India dated the 15th February, 1975.
  - (ii) Order No. 39 of the Delimitation Commission in respect of the State of West Bengal, published in Notification No. S.O. 132(E) in Gazette of India dated the 11th March, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Order mentioned at (i) above.
- (2) A copy of the Indian Consortium for Power Projects Private Limited and the Bharat Heavy Electricals Limited Amalgamation Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 155(E) in Gazette of India dated the 21st March, 1975, under sub-section (5) of section 396 of the Companies Act, 1956.

#### 4. Report of Public Accounts Committee

Shri Jagannathrao Joshi presented the Hundred and forty-fourth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply—paragraphs 44 to 47.

## 5. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 7th April, 1975, continued.

The discussion was not concluded.

#### G. Motion—Negatived

Shri Shyamnandan Mishra moved the following motion:-

"This House deplores the recent violent incident in Calcutta in which Shri Jayaprakash Narayan's car was attacked and a member of the House Shri Samar Guha and his colleagues sustained injuries."

The following Members took part in the debate:-

- (1) Shri H. K. L. Bhagat
- (2) Shri Dinen Bhattacharya
- (3) Shrimati Maya Ray
- (4) Shri Indrajit Gupta
- (5) Shri Vasant Sathe
- (6) Shri Samar Guha
- (7) Shri Priya Ranjan Das Munsi
- (8) Shri Jagannathrao Joshi
- (9) Shri C. M. Stephen
- (10) Shri V. Mayavan
- (11) Shri K. P. Unnikrishnan
- (12) Shri Surendra Mohanty
- (13) Shri Shankar Dayal Singh
- (14) Shri G. Viswanathan
- (15) Shri N. K. P. Salve
- (16) Shri P. G. Mavalankar
- (17) Shri Shankar Dev
- (18) Shri K. Brahmananda Reddy

Shri Shyamnandan Mishra replied to the debate. The motion was negatived.

#### 11.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th April, 1975):

S. L. SHAKDHER, Secretary-General.

## BULLETIN-PART I

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# [Brief Record of Proceedings]

Wednesday, April 9, 1975/Chaitra 19, 1897 (Saka)

#### No. 482

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 566, 569—572 and 574—576 were orally answered. Replies to Starred Questions Nos. 568, 573 and 577—586 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5477—5487, 5489—5514, 5516—5527, 5529—5581, 5583—5617, 5619—5633 and 5635—5676 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Oil Industry (Development) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 25th March, 1975 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1975, published in Notification No. G.S.R. 368 in Gazette of India dated the 22nd March, 1975.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1975, published in Notification No. G.S.R. 369 in Gazette of India dated the 22nd March, 1975.
- (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1975, published in Notification No. G.S.R. 370 in Gazette of India dated the 22nd March. 1975.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1972-73.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (4) A copy of the Delhi Municipal Corporation (Preparation of Electoral Rolls) Rules, 1975 (Hindi and English versions) published in Notification No. F. 2(30)/73-LSG in Delhi Gazette dated the 19th March, 1975, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy of the Indian Telegraph (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 362 in Gazette of India dated the 15th March, 1975, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1975-76 (Hindi and English versions).
- (7) A copy of Notification No. S.O. 885 (Hindi and English versions) published in Gazette of India dated the 22nd March, 1975, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (8) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur for the year 1971-72 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

#### 4. Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Education, Social Welfare and Culture to the reported closure of Jawaharlal Nehru University and the steps taken by the Government in this regard.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

# 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Reports of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports of the Committee on Public Undertakings:—

- (i) Fifty-seventh Report on action taken by Government on the recommendations contained in their Thirty-fourth Report on Indian Telephone Industries Ltd.
- (ii) Fifty-eighth Report on action taken by Government on the recommendations contained in their Thirty-eighth Report on Hindustan Machine Tools Ltd.
- (iii) Fifty-ninth Report on action taken by Government on the recommendations contained in their Forty-seventh Report on Modern Bakeries (India) Ltd.

## 7. Statement by Minister

The Minister of State for Industry and Civil Supplies made a statement regarding the decision of the Government on the recommendations of the Tariff Commission on the Cement Industry with regard to exworks retention prices for new units. The Minister also laid on the Table a copy of Government Resolution No. 1-10/74-Cem dated the 9th April, 1975.

## 8. Motions for Elections to Committees

(1) Shri R. K. Sinha moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1975."

The motion was adopted.

(2) Shri Jyotirmoy Bosu moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May. 1975."

The motion was adopted.

(3) Shri Jyotirmoy Bosu moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

[P.T.O.

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(4) Shri Nawal Kishore Sharma moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May-1975."

The motion was adopted.

(5) Shri Nawal Kishore Sharma moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

#### 9. Government Bill-Introduced

The Constitution (Thirty-Seventh Amendment) Bill, 1975.

#### 10. Matter Under Rule 377

Dr. Laxminarayan Pandeya raised matter regarding instructions issued by the Ministry of Information and Broadcasting to cinemas to delete from Indian News Review No. 1378 portions regarding Shri Jayaprakash Narayan's march to Parliament on the 6th March, 1975.

The Minister of Information and Broadcasting made a statement on the subject.

## 11. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 7th April, 1975, continued.

The discussion was not concluded.

6-05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th April, 1975).

S. L. SHAKDHER, Secretary-General.

## BULLETIN-PART I

[Brief Record of Proceedings]

1 hursday, April 10, 1975 Chaitra 20, 1897 (Saka)

No. 483

11.01 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 587, 589—591, 594, 596 and 597 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5677, 5678, 5680—5693, 5695—5704, 5706—5719, 5721—5727, 5729—5754, 5756—5769, 5771—5802, 5804—5862 and 5864—5876 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) Notification No. GH|G|74|203|MTA-1774-4552-E published in Gujarat Government Gazette dated the 10th October, 1974.
  - (ii) Notification No. GH|G|74|220|MTA-1774—4552-E published in Gujarat Government Gazette dated the 24th October, 1974.
  - (iii) Notification No. GH|G|74|227|MVA|7571|12591-E published in Gujarat Government Gazette dated the 24th October, 1974.
  - (iv) Notification No. GH|G|74|221|MTA|1774|4837-E published in Gujarat Government Gazette dated the 24th October, 1974.

- (v) Notification No. GH|G|74|243|MTA-2061|1927-E published in Gujarat Government Gazette dated the 23rd November, 1974.
- (vi) Notification No. GH|G|74|273|MTA-1774|4552-E published in Gujarat Government Gazettee dated the 9th January, 1975.
- (b) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (2) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (a) Notification No. GH|G|74|204|MTA|1774|4552|E published in Gujarat Government Gazette dated the 10th October, 1974.
  - (b) Notification No. GH|G|74|222|MTA|1774|4837|E published in Gujarat Government Gazette dated the 24th October, 1974.
  - (c) Notification No. GH|G|74|242|MTA|2061|1927|E published in Gujarat Government Gazette dated the 23rd November, 1974.
  - (d) Notification No. GH|G|74|272|MTA|1774|4552|E published in Gujarat Government Gazette dated the 9th January, 1975.
- (ii) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A copy of Notification No. G.S.R. 51(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1975 making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, under sub-section (3) of section 24 of the Passports Act, 1967.
- (4) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (i) Statement No. XXXI—Sixth Session, 1968.
- (ii) Statement No. XXXIII—Twelfth Session, 1970.

#### Fifth Lok Sabha

- (iii) Statement No. XXXVI—Second Session, 1971.
- (iv) Statement No. XXIII—Third Session, 1971.
- (v) Statement No. XXVII—Fourth Session, 1972.

- (vi) Statement No. XIX-Fifth Session, 1972.
- (vii) Statement No. XVII-Sixth Session, 1972.
- (viii) Statement No. XX-Seventh Session, 1972.
  - (ix) Statement No. XIV—Eighth Session, 1973.
  - (x) Statement No. XII—Ninth Session, 1973.
  - (xi) Statement No. XIII—Tenth Session, 1974.
- (xfi) Statement No. VI—Eleventh Session, 1974.
- (xiii) Statement No. IV-Twelfth Session, 1974.
- (xiv) Statement No. V-Twelfth Session, 1974.
- (xv) Statement No. I-Thirteenth Session, 1975.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1975 making certain further amendments to Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (7) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:—
- (1) Ministry of Finance
- (2) Ministry of Industry and Civil Supplies
- (3) Ministry of Information and Broadcasting
- (4) Ministry of Labour
- (5) Ministry of Law, Justice and Company Affairs
- (6) Ministry of Steel and Mines
- (7) Ministry of Supply and Rehabilitation
- (8) Department of Atomic Energy
- (9) Department of Space.
- (8) A copy of the Apprenticeship (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 364 in Gazette of India dated the 15th March, 1975, under subsection (3) of section 37 of the Apprentices Act, 1961.

## \*4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the situation arising out of Shri Morarji Desai's decision to go on an indefinite fast demanding an early poll in Gujarat.

The Minister of Home Affairs made a statement in regard thereto.

## 5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and forty-sixth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Defence Services)—Paragraphs 6, 8, 9, 12, 13 and 19.

## 6. Statement by Minister

The Minister of Steel and Mines made a statement (i) correcting replies given on the 27th February, 1975 to supplementaries on Starred Question No. 141 by Shri M. S. Purty regarding Durgapur Steel Plant and (ii) giving reasons for delay in correcting the replies.

#### 7. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding Government's failure to fill vacancies in the High Courts and Supreme Court resulting in pilling up of cases.

The Minister of Law, Justice and Company Affairs made a statement on the subject.

## 8. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 7th April, 1975, continued.

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th April, 1975).

S. L. SHAKDHER, Secretary-General.

<sup>\*</sup>Was taken up at 3 P.M.

## BULLETIN-PART I

(Brief Record of Proceedings)

Friday, April 11, 1975 Chaitra 21, 1897 (Saka)

No. 484

11.01 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Pashabhai Patel, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 608, 611, 613, 614, 617, 620 and 623 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

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Replies to Unstarred Questions Nos. 5877—5879 and 5881—6077 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 378 published in Gazette of India dated the 22nd March, 1975 together with an explanatory memorandum.
  - (ii) G.S.R. 418 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 419 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.
  - (ii) G.S.R. 420 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.

- (iii) G.S.R. 173(E) published in Gazette of India dated the 31st March, 1975 together with an explanatory memorandum,
- (iv) G.S.R. 183(E) published in Gazette of India dated the 1st April, 1975 together with an explanatory memorandum.
- (3) A copy of Gujarat Notification No. (GHN 17) GST-1075 (S. 49)-(36)-TH (Hindi and English versions) published in Gujarat Government Gazette dated the 17th March, 1975 making certain amendment to Notification No. (GHN 627) GST-1070 (S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujar

#### 5. Assent to Bills

- (i) Secretary-General laid on the Table following thirteen Bills passed by the Houses of Parliament during the current session and assented to:—
  - (1) The Appropriation (Vote on Account) Bill, 1975.
  - (2) The Appropriation (Railways) Bill, 1975.
  - (3) The Appropriation (Railways) No. 2 Bill, 1975.
  - (4) The Appropriation (Railways) No. 3 Bill, 1975.
  - (5) The Pondicherry Appropriation Bill, 1975.
  - (6) The Pondicherry Appropriation (Vote on Account) Bill, 1975.
  - (7) The Appropriation Bill, 1975.
  - (8) The Press Council (Amendment) Bill, 1975.
  - (9) The Air Force and Army Laws (Amendment) Bill, 1975.
  - (10) The Gujarat Appropriation (Vote on Account) Bill, 1975.
  - (11) The Gujarat Appropriation Bill. 1975.
  - (12) The Nagaland Appropriation Bill, 1975.
  - (13) The Nagaland Appropriation (Vote on Account) Bill, 1975.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the current session and assented to:—
  - (1) The Tobacco Board Bill, 1975.
  - (2) The Trust Laws (Amendment) Bill, 1975.

# 6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and fifty-second Report of the Public Accounts Committee on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), relating to the Ministry of Health and Family Planning (Department of Health).

### 7. Statements by Ministers

- ' (1) The Minister of External Affairs made a statement on the situation in Sikkim.
- . (2) The Minister of Commerce laid on the Table a statement in response to the matter under rule 377 raised by Shri Samar Guha in the House on the 20th March, 1975, regarding the payment of ex-gratia compensation for properties of Indians in former West and East Pakistan.
- (3) The Minister of Steel and Mines made a statement regarding the new steel plants in the Southern Region.

#### 8. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding certain problems confronting the textile mills managed by the National Textile Corporation.

# 9. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto-moved on the 7th April, 1975, continued.

The discussion was not concluded.

# 10. Motion Regarding Fifty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Dhan moved the following motion:-

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1975."

The motion was adopted.

## 11. Private Members' Resolution-Debate Adjourned

Shri Indrajit Gupta concluded his speech on the following Resolution moved by him on the 26th March, 1975:—

"On the occasion of the declaration by the United Nations of 1975, as 'International Women's Year', this House urges upon the Prime Minister to initiate a comprehensive programme of specific legislative and administrative measures aimed at removing the economic and social injustices, disabilities and discriminations to which Indian women continue to be subjected, particularly in the field of marriage and divorce laws, dowry customs, maternity and child welfare in the rural areas, unequal pay for equal work, educational and employment opportunities, vocational training and facilities for working mothers."

An amendment was moved by Shri Balakrishna Venkanna Naik.

The following Members took part in the debate:-

- (1) Shrimati T. Lakshmikanthamma
- (2) Shrimati Bibha Ghosh Goswami

IP.T.O.

- (3) Shri B. R. Shukla
- (4) Shri Jagannathrao Joshi
- (5) Shri Paripoornanand Painuli
- (6) Shri J. Matha Gowder
- (7) Shri Syed Ahmed Aga (Speech unfinished).

Shri Samar Guha moved the following motion:-

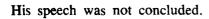
"That the discussion on the resolution regarding Measures to remove economic and social injustices to women moved by Shri Indrajit Gupta on the 26th March, 1975 be adjourned to the next day allotted to the Private Members' Resolutions and the provisions of sub-rule (1) of Rule 30 and the proviso to Rule 29 be suspended in their application to this resolution to enable the resolution to be set down in the List of Business without ballot, as the first item therein."

The motion was adopted.

#### 12. Private Member's Resolution—Under Consideration

· Shri Samar Guha moved the following Resolution:—

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the Oneman Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose' particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its chairman, and urges upon the Government to expunge these disparaging distorted, factually incorrect and unwarranted observations, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in resonance of our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India."



#### 13. Half-an-Hour Discussion

Sardar Swaran Singh Sokhi raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1975 to Unstarred Question No. 2188 regarding Dowry Prohibition Act.

Dr. (Smt.) Sarojini Mahishi replied to the discussion.

#### 6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th April, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN—PART I [Brief Record of Proceedings]

# Tuesday, April 15, 1975 Chaitra 25, 1897 (Saka)

No. 485

11.02 A.M.

#### 1. Motion under Rule 388

A motion under rule 388 for suspension of rule 32 relating to question hour moved by Shri Janeshwar Misra was negatived.

## 2. Starred Questions

Starred Questions Nos. 628, 629, 631, 634, 637 and 638 were orally answered. Starred Question No. 635 had been postponed for answer on 6-5-1975. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6078—6097, 6099—6108, 6110—6114, 6116—6228, 6231—6235 and 6237—6277 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Central Excise (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 438 in Gazette of India dated the 5th April, 1975, under section 38 of the Central Excises and Salt Act, 1944.
- (2) A statement (Hindi and English versions) giving reasons for delay in laying \*Notification Nos. G.S.R. 43(E) dated the 3rd February, 1975, G.S.R. 52(E) and 53(E) dated the 20th February, 1975 and G.S.R. 137(E) dated the 1st March, 1975.

#### 5. Calling Attention

Shri Shankar Dayal Singh called the attention of the Minister of Home Affairs to the reported burning of 60 houses of Harijans and murder of their 3 children in Navada district of Bihar.

The Deputy Minister of Home Affairs made a statement in regard thereto.

## 6. Intimation Regarding Arrest of Member

The Speaker informed the House of a wireless message, dated the 14th April, 1975 from the S.D.J., Lucknow, intimating that Shri Mahadeepak Singh Shakya, Member of Lok Sabha, who was admitted in District Jail, Lucknow on 14-4-1975 at 18.32 hours under sections 151|107|116(3) of the Code of Criminal Procedure by the Court of Additional City Magistrate, Lucknow, was remanded upto 26-4-1975.

<sup>\*</sup>The notifications were laid on the Table on the 21st March, 1975.

# 7. Reports of Estimates Committée

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Shri R. K. Sinha presented the following Reports of the Estimates Committee:—

- (1) Seventieth Report on Action Taken by Government on the Recommendations contained in their Fiftieth Report on the Ministry of Industrial Development—Industrial Licensing.
- (2) Seventy-first Report on Action Taken by Government on the Recommendations contained in their Sixty-first Report on the Ministry of Commerce (Department of Internal Trade)—Civil Supplies Organisation.

# 8. Report of Committee on Subordinate Legislation

Dr. Kailas presented the Fifteenth Report of the Committee on Subordinate Legislation.

#### 9. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Twentieth Report of the Committee on Absence of Members from the Sittings of the House.

### 10. Report of Public Accounts Committee

Shri H. M. Patel presented the Hundred and forty-third Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and twenty-second Report on the Report of the Comptroller and Auditor General for the year 1971-72, Union Government (Posts and Telegraphs).

#### 11. Government Bill-Introduced

The Government of Union Territories (Amendment) Bill, 1975.

#### 12. Matter Under Rule 377

Shri A. Kevichusa raised matter regarding the reported death of two persons as a result of beating while they were in custody of security forces in Nagaland.

#### 13. The Budget (General)-1975-76-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 7th April, 1975 continued and was concluded.

All the cut motions moved on the 7th April, 1975, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were voted in full.

(ii) Discussion on the Demand for Grant No. 30 for which the Ministry of External Affairs is responsible commenced.

Thirty-four cut motions [Nos. 17 to 50] were moved.

The discussion was not concluded.

#### 14. Statement by Prime Minister

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The Prime Minister made a statement regarding elections in Gujarat. 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th April, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 16, 1975/Chaitra 26, 1897 (Saka)

No. 486

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 648—651, 653, 656, 658 and 659 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6278—6312, 6316—6350, 6352—6426, 6428, 6429, 6431—6447, 6449—6464, 6467, 6468 and 6470—6477 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1973-74, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1973-74.
  - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Joint Cadre) Amendment Rules, 1975, published in Notification No. G.S.R. 161(E) in Gazette of India dated the 25th March, 1975.

- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1975, published in Notification No. G.S.R. 185(E) in Gazette of India dated the 2nd April, 1975.
- (iii) The Indian Police Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 186(E) in Gazette of India dated the 2nd April, 1975.
- (iv) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 431 in Gazette of India dated the 5th April, 1975.
- (4) G.S.R. 432 published in Gazette of India dated the 5th April. 1975 containing corrigendum to Notification No. G.S.R. 1201 dated the 16th November, 1974.
- (5) G.S.R. 433 published in Gazette of India dated the 5th April, 1975 containing corrigendum to Notification No. G.S.R. 663 dated the 29th June, 1974.
- (6) A copy each of the following Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—
  - (i) Notification No. F.16(12)|75-Judl. (Hindi and English versions) published in Delhi Gazette dated the 26th March, 1975 containing corrigendum to the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules ≠ 1973.
  - (ii) Notification No. F.18|19|73-Judl. (i) published in Delhi Gazette dated the 28th March, 1975 containing corrigendum to Notification No. F.18(19)|73-Judl. dated the 9th January 1974.
  - (iii) Notification No. F. 18/19/73-Judl. (ii) published in Delhi Gazette dated the 28th March, 1975 containing corrigendum to Notification No. F.18/19/73-Judl. dated the 15th May, 1974 relating to the Delhi Sikh Gurdwara Management Committee (Election of Members) Rules, 1974.

#### 4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Steel and Mines to the reported repeated attempts being made to stop work in Bhilai Steel Plant by instigating workers to refuse to close the blast furnace gates.

The Minister of Steel and Mines made a statement in regard thereto.

#### 5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Dr. G. S. Melkote—18th March to 17th April, 1975 (Thirteenth Session).
- (2) Shri M. Kalyanasundaram—17th February to 26th March, 1975 (Thirteenth Session).

#### 6. Statement by Minister

The Minister of State for Agriculture and Irrigation made a statement regarding the reported death of over 100 adivasis in Banswara and Panchmahals districts of Rajasthan and Gujarat as a result of consumption of rotten foodgrains.

## 7. The Budget (General)—1975-76—Demands for Grants

(i) Discussion on the Demand for Grant No. 30 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 15th April, 1975 continued and was concluded.

All the cut motions moved on the 15th April, 1975, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, was voted in full.

(ii) Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible commenced.

Twenty-two cut motions[Nos. 1 to 8 and 17 to 30] were moved.

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th April, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 17, 1975/Chaitra 27, 1897 (Saka)

No. 487

11 A.M.

#### **Obituary References**

The Speaker made references to the passing away of (1) Dr. S. Radhakrishnan, former President of India; and (2) Shri Khandubhai K. Desai, a Member of the Constituent Assembly, Provisional Parliament and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

As a mark of respect to the memory of Dr. S. Radhakrishnan, the House was adjourned for the day.

#### 11.08 A.M:

(Lok Sabha adjourned till 11 A. M. on Friday, the 18th April, 1975)

S. L. SHAKDHER, Secretary-General.

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#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, April 18, 1975 Chaitra 28, 1897 (Saka)

No. 488

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 690—695, 699 and 700 were orally answered. Replies to Starred Questions Nos. 701 and 703—710 were laid on the Table.

Replies to Starred Questions Nos. 668—689 for the 17th April, 1975 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 17th April, 1975.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6679—6690, 6692—6720, 6722, 6724—6758, 6760—6770, 6772—6780, 6782—6814, 6816 and 6821—6877 were laid on the Table.

Replies to Unstarred Questions Nos. 6478—6516, 6518—6621 and 6625—6677 for the 17th April, 1975 were also laid on the Table.

#### 3. Short Notice Question

Reply to Short Notice Question No. 3 for the 17th April, 1975 addressed to the Minister of Petroleum and Chemicals regarding issue of a licence to a foreign drug company was also laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) in reply to the debate on the report of Banking Commission and on the working of the nationalised banks held on the 14th August, 1974.
- (2) A copy of the North-Eastern Areas (Removal of Difficulties)
  Order No. 3 (Hindi and English versions) published in Notification No. S.O. 148(E) in Gazette of India dated the 20th
  March, 1975, under sub-section (2) of section 87 of the
  North-Eastern Areas (Reorganisation) Act, 1971.

- (3) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:—
  - (i) Ministry of Health and Family Planning
  - (ii) Ministry of Home Affairs
  - (iii) Ministry of Shipping and Transport
  - (iv) Ministry of Works and Housing
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1973-74
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (a) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) The Bombay Motor Vehicles (Gujarat Third Amendment) Rules, 1974, published in Notification No. G|G|74|196| MVA-2364-826-E in Gujarat Government Gazette dated the 7th September, 1974.
  - (ii) The Bombay Motor Vehicles (Gujarat Amendment) Rules, 1975, published in Notification No. G|G|75|24|MVR-1075| 39-E in Gujarat Government Gazette dated the 17th January, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (6) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year ending 30th June, 1973, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (7) A copy of the Textiles Committee (Cess) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 172(E) in Gazette of India dated the 31st March, 1975, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (8) A copy of the Iron Ore Mines Labour Welfare Cess (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 407 in Gazette of India dated

- the 22nd March, 1975, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
  - (i) G.S.R. 448 published in Gazette of India dated the 5th April, 1975 containing corrigendum to Notification No. G.S.R. 1400 published in Gazette of India dated the 28th December, 1974.
  - (ii) G.S.R. 449 published in Gazette of India dated the 5th April, 1975 containing corrigendum to Notification No. G.S.R. 1401 published in Gazette of India dated the 28th December, 1974.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1973-74.

## 5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and forty-fifth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Posts and Telegraphs).

# 6. Report and Minutes of Estimates Committee

Shri Bhaoosahaib Dhamankar presented the following Report and Minutes of Estimates Committee:—

- (1) Seventy-second Report on the Ministry of Agriculture (Department of Agriculture) regarding action taken by Government on the recommendations contained in their Sixth-fifth Report on Forestry.
- (2) Minutes of the sittings relating to the Sixty-ninth Report on Planning Commission—Development of Backward Areas.

# 7. Report of Committee on Public Undertakings

Shri R. P. Yadav presented the Sixty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-first Report on India Tourism Development Corporation Ltd.

# 8. Report of Select Committee

Shri S. M. Siddayya presented the Report of the Select Committee on the Delhi Sales Tax Bill, 1973.

#### 9. Evidence before Select Committee-Laid on the Table

Shri S. M. Siddayya laid on the Table the record of evidence tendered before the Select Committee on the Delhi Sales Tax Bill, 1973.

#### 10. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st April, 1975.

#### 11. Motion for Election to Committee

Shri D. P. Yadav moved the following motion:—

"That in pursuance of paragraph 5(5)(a) of the late Department of Education, Health and Lands Resolution No. F|122-3|35-E, dated the 8th August, 1935, as amended from time to time, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.

# 12. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 16th April, 1975, continued.

The discussion was not concluded.

#### 13. Private Members' Bills-Introduced

- (1) The State Financial Corporations (Amendment) Bill, 1975 (Amendment of sections 15 and 25) by Shri Arjun Sethi.
  - (2) The Indian Trusteeship Bill, 1975 by Shri Atal Bihari Vajpayee.

The motion for leave to introduce the Bill moved by Shri Atal Bihari Vajpayee was opposed. The motion was adopted and the Bill was introduced.

- (3) The Constitution (Amendment) Bill, 1975 (Amendment of article 284) by Shri Madhu Limaye.
- (4) The Nomenclature of the Educational Institutions Bill, 1975 by Shri Rajdeo Singh.
- (5) The Constitution (Amendment) Bill, 1975 (Substitution of article 120) by Shri Era Sezhiyan.

# 14. Private Member's Bill-Withdrawn

The Companies (Amendment) Bill, 1974 (Omission of section 90) by Shri Madhu Limaye

Shri Madhu Limaye concluded his speech on the motion for consideration of the Bill moved by him on the 21st March, 1975.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri R. R. Sharma
- (3) Shri J. Matha Gowder
- (4) Shri P. G. Mavalankar
- (5) Shri Bedabrata Barua

Shri Madhu Limaye replied to the debate.

The Bill was withdrawn by leave of the House.

# 15. Private Member's Bill-Under Consideration

The Hindu Marriage (Amendment) Bill, 1974 (Amendment of sections 13 and 15) by Shri Madhu Limaye

The motion for consideration of the Bill was moved by Shri Madhu Limaye.

The following Members took part in the debate:-

- (1) Shri Ramsahai Pandey
- (2) Shri R. R. Sharma (Speech unfinished).

The discussion was not concluded,

# 16. Personal Explanations Under Rule 357

- (1) Shri N. K. P. Salve made a personal explanation regarding certain remarks about him made by Shri Sharad Yadav in the House today.
- (2) Shri G. S. Mishra made a personal explanation regarding certain remarks about him made by Shri Sharad Yadav in the House today.

# 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 21, 1975 Vaisakha 1, 1897 (Saka)

No. 489

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 711, 712, 714, 717 and 718 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6878—6935, 6937—6943, 6945—6953, 6955—6957, 6959—7039 and 7041—7077 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1973-74.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
  - (i) The Punjab Wild Life (Stock Declaration) Rules, 1975, published in Notification No. G.S.R. 179(E) in Gazette of India dated the 1st April, 1975.
  - (ii) The Punjab Wild Life (Transactions and Taxidermy) Rules, 1975, published in Notification No. G.S.R. 180(E) in Gazette of India dated the 1st April, 1975.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1973-74.

#### 4. Calling Attention

Shri Samar Guha called the attention of the Minister of Agriculture and Irrigation to the reported discriminatory policy in regard to fixation of procurement price of rice.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

#### 5. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Sixtieth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-seventh Report on National Mineral Development Corporation Ltd.

# 6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and fifty-fifth Report of the Public Accounts Committee on paragraph 19 (Sugar Rebate Scheme) of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes.

# 7. Statement by Minister

The Minister of Agriculture and Irrigation made a statement regarding talks held in Dacca on Ganga Waters from 16th to 18th April, 1975. The Minister also laid on the Table a copy of the Indo-Bangladesh Agreement reached on the 18th April, 1975 on the Farakka issue.

#### 8. Statement Under Direction 115

Shri Samar Guha made a statement regarding certain information given to the House by the Minister of Home Affairs on the 8th April, 1975 about certain remarks reported to have been made by him at the time of incidents in Calcutta in which Shri Jayaprakash Narayan's car was attacked.

The Minister of Home Affairs made a statement in reply thereto.

#### 9. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:-

"That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority for the next term beginning on the 16th August, 1975, subject to the other provisions of the said Act."

The motion was adopted.

# 10. Government Bill-Introduced

The Constitution (Thirty-eighth Amendment) Bill, 1975.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

## 11. The Budget (General)-1975-76-Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 16th April, 1975, continued and was concluded.

Cut motions [Nos. 1 to 8 and 19] were negatived.

IP.T.O.

The remaining cut motions moved were deemed to have been withdrawn by the leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were voted in full.

#### 12. Personal Explanation under Rule 357

Shri Morarji R. Desai made a personal explanation regarding certain references about him made by the Prime Minister during her statement in the House on the 15th April, 1975 about elections in Gujarat.

## 13. Statement by Prime Minister

The Prime Minister made a statement on the successful launching of the first Indian satellite on April 19, 1975.

### 14. The Budget (General)—1975-76—Demands for Grants

· Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of Commerce is responsible commenced.

Sixty-seven cut motions [Nos. 1 to 6 and 11 to 71] were moved.

The discussion was not concluded.

#### 15. Half-an-hour Discussion

Shri Madhu Dandavate raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1974 to Unstarred Question No. 1277 regarding Maharashtra-Karnataka Boundary Dispute.

Shri K. Brahmananda Reddy replied to the discussion.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

(Brief Record of Proceedings)

• Tuesday, April 22, 1975 Vaisakha 2, 1897 (Saka)

No. 490

#### 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 732, 733, 737, 738, 740 and 750 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7078—7139, 7141—7172, 7174—7214, 7216—7218, 7220—7250, 7252—7259, 7261—7274, 7276 and 7277 were laid on the Table.

A statement by the Minister of State for Petroleum and Chemicals correcting the reply given on the 25th March, 1975 to Unstarred Question No. 4709 regarding import of Gentamycin Sulphate by certain foreign drug firms was also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1973-74.
  - (ii) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. G.S.R. 409 (Hindi and English versions) published in Gazette of India dated the 29th March, 1975, declaring M|s. The Kumbakonam Diocesan Catholics Permanent Fund Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (3) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Second Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 194(E) in Gazette of India dated the 11th April, 1975, under subsection (6) of section 3 of the Essential Commodities Act, 1955.

### 4. Calling Attention

Shri Piloo Mody called the attention of the Minister of Finance to the reported attempts of international cartels to smuggle huge quantities of synthetic textiles into India and their reported meeting at Bangkok.

The Minister of State for Finance made a statement in regard thereto.

# 5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and forty-eighth Report of the Public Accounts Committee on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Railways).

# 6. Report of Committee on Government Assurances

Shri B, K, Daschowdhury presented the Eleventh Report of the Committee on Government Assurances.

#### 7. Statement Under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Defence on the 20th February, 1975 in reply to Unstarred Question No. 422 regarding detention of Major Ramesh Chander Dhawan.

The Minister of Defence made a statement in reply thereto. The Minister also laid on the Table a statement correcting the reply given on the 20th February, 1975 to parts (c) and (e) of Unstarred Question No. 422.

#### 8. Government Bill-Introduced

The Cigarettes (Regulation of Production, Supply and Distribution) Bill, 1975.

## 9. Matter Under Rule 377

Shri Era Sezhiyan raised matter regarding failure of the Government to lay on the Table Appropriation Accounts and Audit Reports in respect of Pondicherry.

# 10. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 21st April, 1975, continued.

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, April 23, 1975 Vaisakha 3, 1897 (Saka)

No. 491

9.01 A.M.

## . Starred Questions

Starred Questions Nos. 752, 753 and 755 were orally answered. tarred Question No. 759 had been postponed for answer by Minister of lanning on 30-4-75. Replies to Starred Questions Nos. 754, 756—758 and 760—770 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7278—7283, 7285—7318, '320—7327—7329—7367, 7369—7416, 7418—7420, 7422—7451, '453—7463 and 7465—7477 were laid on the Table.

# . Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of White Paper (Hindi and English versions) on Phulpur Fertiliser Project.
- (2) A statement (Hindi and English versions) giving reasons for delay in laying the \*Annual Reports of (1) Hindustan Salts Limited, Jaipur and (2) Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1973.
- (3) A copy of Notification No. G.S.R. 437 (Hindi and English versions) published in Gazette of India dated the 5th April, 1975, under section 159 of the Customs Act, 1962.
- (4) A copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1973 to 30th September, 1973, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

<sup>\*</sup>The Annual Reports were laid on the Table on the 26th March, 1975.

- (5) (i) A copy of the Bombay Motor Vehicles Tax (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|G|74|188|MTA-1271-3236 1-E in Gujarat Government Gazette dated the 23rd August, 1974, under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (7) A copy of Order (Hindi and English versions) published in Notification No. U-13021|17|75-DELHI in Delhi Gazette dated the 15th April, 1975 making certain amendment to Order No. U-13021|17|75-Delhi (i) dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1973-74.
  - (ii) Annual Report of the Hindustan Copper Limited, Calcuttafor the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Mineral Concession (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 22nd March, 1975, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act. 1957.
- (10) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-2373 123875-V dated 14-3-75 in the case of Shri Parsottam Haribhai Zaveri of Veraval Taluka Veraval the District of Surat.
  - (2) Order No. VCT-3074|83155-V dated 14-3-75 in the case of Shri Gemalsinh Mohansinh of Vadod Taluka Chauryashi in the District of Surat.

- (3) Order No. VCT-3074|93085-V dated 18-3-75 in the case of Shri Viramsinh Mohansinh Solanki of Surat.
- (4) Order No. VCT-2075 9005-V dated 20-3-75 in the case of Puspak Cooperative Housing Society, Navsari.
- (5) Order No. VCT-1473 89023-V dated 20-3-75 in the case of Gold Coin Cooperative Housing Society Ltd., Ahmedabad.
- (6) Order No. VCT-1474 113311-V dated 20-3-75 in the case of Shri Somabhai Harjibhai Patel of Ganipur Taluka Dascroi in the District of Ahmedabad.
- (7) Order No. VCT-1474 51625-V dated 20-3-75 in the case of Naroda Ganesh Cooperative Housing Society Limited, Ahmedabad.
- (8) Order No. VCT-2772 M 22889-V dated 21-3-75 in the case of Proposed Fakhari Cooperative Housing Society Limited, Dahod District, Panchmahals.
- (9) Order No. VCT-1875 17188-V, dated 21-3-75 in the case of Rupal Cooperative Housing Society Limited, Bhavnagar.
- (10) Order No. VCT-3074|93663-V, dated 21-3-75 in the case of Shri Haribhai Govindbhai Harijan of Antoroli Taluka Palsana in the District of Surat.
- (11) Order No. VCT-1474 12735-V dated 21-3-75 in the case of Shri Rajnikant Ramanlal Shah and others of Ahmedabad.
- (12) Order No. VCT-1574|75830-V dated 25-3-75 in the case of Shri Jainagnath Cooperative Housing Society (Proposed) Amreli.
- (13) Order No. VCT-2474|139437-V dated 25-3-75 in the case of Paradise Cooperative Housing Society Limited, Anand.
- (14) Order No. Land VCT WS-1653 dated 21-3-75 in the case of Shri Ajij Onali Lokhandwala. Proporate of M|s. Sarvodaya Iron Industries, Godhra.
- (15) Order No. Land 2 C | 522 dated 13-3-75 in the case of A. Rajak and Company, Vakhariya Bazar, Veraval District, Junagadh.
- (16) Order No. L.N.D. VCT SR-46 dated 14-3-75 in the case of Shri Ahmedbhai Haji Ibrahimbhai Khiniwala of Ankleshwar District, Broach.
- (17) Order No. L.N.D. VCT SR-70 WS dated 14-3-75 in the case of Broach Muslim Patel Educational Welfare Society, Broach.
- (18) Order No. L.N.D. VCT SR-43 dated 29-3-75 in the case of Shri Mohmad Hasanji Koya of Village Kosamadi Taluka Ankleshwar in the District of Broach.

- (19) Order No. L.N.D. VCT SR-66 dated 29-3-75 in the case of Shri Ismail Hasanji Mulla of Village Piraman Taluka Ankleshwar in the District of Broach.
- (20) Order No. VCT|SR|141|7(3) dated 14-3-75 in the case of Dhudabhai Valabhai Prajapati of Dholaka District, Ahmedabad.
- (21) Order No. VCT|SR|214|7(3) dated 21-3-75 in the case of M|s. Patel Govindlal Kokaldas & Company of Manavadar.
- (22) Order No. VCT-SR-37 dated 14-3-75 in the case of Shri Chunibhai Shankerbhai Patel of Dabhan Taluka Nadiad in the District of Kaira.
- (23) Order No. TNC-VCT-SR dated 29-3-75 in the case of the Chairman of Gana Education Society, Kana Taluka Anand District, Kaira.
- (24) Order No. TNC-VCT-SR-37 dated 29-3-75 in the case of Shri Ganshyambhai Kuberbhai Patel of Palana Taluka Nadiad District Kaira.
- (25) Order No. TNC-VCT-SR-9 dated 29-3-75 in the case of Shri Virajibhai Kanjibhai partner of M|s Megajibhai & Kanjibhai Patel of Borsad Taluka Borsad in the District of Kaira.
- (26) Order No. TNC-VCT-SR-14 dated 29-3-75 in the case of Shri Vithalbhai Maganbhai Patel of Pij Taluka Nadiad in the District of Kaira.
- (27) Order No. TNC-VCT-SR-155 dated 29-3-75 in the case of Shri Kalidas Maganbhai Patel of Malai Taluka Thasara in the District of Kaira.
- (28) Order No. TNC-VCT-SR-38 dated 29-3-75 in the case of Eimes Elcon (India) Limited, Vallabh Vidyanagar Taluka Anand in the District of Kaira.
- (29) Order No. TNC-VCT-SR-124 dated 29-3-75 in the case of Shri Gansyambhai Ambalal Patel of Matpur and Prubhulal Gokaldas Patel of Shakkerpur Taluka Cambay in the District of Kaira.
- (30) Order No. TNC-VCT-SR dated 29-3-75 in the case of Shri Raojibhai Ashabhai Patel of Dabhan Taluka Nadiad in the District of Kaira.
- (31) Order No. VCT-SR-85|74 dated 14-3-75 in the case of Dineshchandra Chhotalal Chahwala & Mahadevrao Bhimrao Nikam, Chief Promoters, Hari-om Industrial Cooperative Services Society, Surat.
- (32) Order No. VCT-SR-83|74 dated 14-3-75 in the case of The President Shri Jayantilal G. Vakharia Seth Dalichand Virchand Shroff Ashaktashram Hospital, Surat.

- (33) Order No. VCT-SR-286|74 dated 25-3-75 in the case of Secretary Baroda Rayon Corporation, Surat
- (34) Order No. VCT-SR-101/74 dated 27-3-75 in the case of Shri Noshir Jamshedji Gheyara and Manek Jamshedji Gheyara of Surat.
- (35) Order No. VCT-SR|19|73 dated 26-3-75 in the case of Alembic Glass Industries Limited, Baroda.
- (36) Order No. VCT|WS|872|75 dated 15-3-75 in the case of Shri Arjan Lakhamshi Patel partner of M|s Patel Brothers & Company, Joravarnagar District, Surendranagar
- (37) Order No. VCT-WS|424 dated 15-3-75 in the case of Shri Natubhai A. Mehta partner of Priti Machine Tools Corporation, Surendranagar.
- (38) Order No. VCT-WS-928 dated 24-3-75 in the case of Shri G. K. Seth, partner of M|s Indictro Ceremix, Surendranagar.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (11) A copy of the Revised Estimates for the year 1974-75 and Budget Estimates for the year 1975-76 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

# 4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

# 5. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and forty-ninth Report on Bangladesh Refugees, relating to the Ministry of Supply and Rehabilitation.
- (2) Hundred and fifty-first Report on Action Taken by Government on the recommendations contained in their Hundred and twenty-fifth Report on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Defence Services).

# 6. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Report and Minutes of Committee on Public Undertakings:—

(1) Sixty-second Report on the Rural Electrification Corporation Ltd.

(2) Minutes of the sittings of the Committee relating to the above Report.

# 7. Report of Committee on Petitions

Shri Jagannath Rao presented the Twenty-first Report of the Committee on Petitions.

#### 8. Presentation of Petition

Shri Madhu Limaye presented a petition signed by Shri George Fernandes and others regarding grievances of Railway employees.

#### 9. Government Bills—Passed

(i) The Constitution (Thirty-eighth Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri K. Hanumanthaiya
- (3) Shri Indrajit Gupta
- (4) Shri B. R. Bhagat
- (5) Shri Jagannathrao Joshi
- (6) Shri Jagannath Rao
- (7) Shri Surendra Mohanty
- (8) Shri Dinesh Chandra Goswami
- (9) Shri Era Sezhiyan
- (10) Shri P. Venkatasubbaiah
- (11) Shri P. G. Mavalankar
- (12) Shri Ramsahai Pandey
- (13) Shri G. Viswanathan
- (14) Shri Hari Kishore Singh
- (15) Shri Tridib Chaudhuri

Shri Y. B. Chavan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 288; Noes 12. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

An amendment to Clause 2 was adopted.

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On the motion for adoption of Clause 2, as amended, the House divided, Ayes 303; Noes 10.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Four amendments to Clause 3 were adopted.

On the motion for adoption of Clause 3, as amended, the House divided, Ayes 284; Noes 8.

Clause 3, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clauses 4 and 5, the House divided, Ayes 292; Noes 12.

Clauses 4 and 5 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

An amendment to Clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 292; Noes 6.

Cause 1, as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

On the motion the House divided, Ayes 299; Noes 11.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

(ii) The Constitution (Thirty-seventh Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri K. Brahmananda Reddy.

On the motion for consideration of the Bill, the House divided, Ayes 289; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clauses 2 and 3, the House divided, Aves 292; Noes Nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Brahmananda Reddy.

The following Members took part in the debate:-

- (1) Shri Ranen Sen
- (2) Shri C. C. Gohain
- (3) Shri Dinesh Joarder
- (4) Shri K. Brahmananda Reddy

On the motion the House divided, Ayes 292; Noes Nil.

The motion was adopted by majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

# 10. Intimation Regarding Arrest of Members

The Speaker informed the House of a wireless message dated the 23rd April, 1975, from the District Magistrate, Lucknow, intimating that Shri Atal Bihari Vajpayee and Shrimati Shakuntala Nayar. Members of Lok Sabha, were arrested under Sections 107, 116 and 151 of the Code of Criminal Procedure on the 23rd April, 1975 at 11.00 hours and were detained in District Jail, Lucknow.

5.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th April 1975).

S. L. SHAKDHER, Secretary-General.

### BULLETIN—PART I

(Brief Record of Proceedings)

Friday, April 25, 1975 Vaisakha 5, 1897 (Saka)

No. 492

11.03 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 776, 777, 778, 780 and 782 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7478—7498, 7500—7594. 7596—7620 and 7622—7677 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table: —

- (1) A copy of the Foreign Exchange Regulation (Publication of Names) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 417 in Gazette of India dated the 29th March, 1975, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act. 1973.
- (2) A copy of the Tea (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 154(E) in Gazette of India dated the 20th March, 1975, under subsection (3) of section 49 of the Tea Act, 1953.

# 4. Reports and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports and Minutes of the Committee on Public Undertakings: —

- (i) (a) Sixty-third Report on the National Textile Corporation Limited.
- (b) Minutes of the sittings of the Committee relating to the above Report.
- (ii) (a) Sixty-fourth Report on the Indian Petrochemicals Corporation Limited.
- (b) Minutes of the sittings of the Committee relating to the above Report.

# 5. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and fifty-ninth Report on Paragraph 27 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Food—Purchase of Milo from abroad.
- (2) Hundred and forty-seventh Report on action taken by Government on the recommendations contained in their Hundred and and sixteenth Report on the paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) Revenue Receipts, Vol. I, Indirect Taxes—Sales Tax Receipts of Union Territory of Delhi.
- (3) Hundred and sixtieth Report on Paragraph 42 regarding Indian Agent's Commission of the Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Civil), Department of Supply.

# 6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th April, 1975.

# 7. Intimation Regarding Arrest and Release of Members

The Speaker informed the House of a wireless message dated the 24th April, 1975, from the District Magistrate, Lucknow, regarding arrest of Shri Atal Bihari Vajpayee and Shrimati Shakuntala Nayar, Members of Lok Sabha, under Sections 107/116/151 of the Code of Criminal Procedure, intimating that Shri Atal Bihari Vajpayee who was detained in District Jail, Lucknow, had been transferred to the Central Jail, Naini, Allahabad and Shrimati Shakuntala Nayar had been finally released.

# 8. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 21st April, 1975, continued and was concluded.

All the cut motions moved on the 21st April, 1975, were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were voted in full.

# 9. Motion Regarding Fifty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri A. M. Chellachami moved the following motion:—

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd April, 1975."

The motion was adopted.

# 10. Private Members' Resolution-Adopted as Amended

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 26th March, 1975 and the amendment thereto moved on the 11th April, 1975, continued:—

"On the occasion of the declaration by the United Nations of 1975, as 'International Women's Year', this House urges upon the

• Prime Minister to initiate a comprehensive programme of specific legislative and administrative measures aimed at removing the economic and social injustices, disabilities and discriminations to which Indian women continue to be subjected, particularly in the field of marriage and divorce laws, dowry customs, maternity and child welfare in the rural areas, unequal pay for equal work, educational and employment opportunities, vocational training and facilities for working mothers."

The following Members took part in the debate:-

- (1) Shrimati Indira Gandhi
- (2) Shrimati Roza Vidyadhar Deshpande

[An amendment was moved by Shrimati Savitri Shyam]

- (3) Shrimati Parvathi Krishnan
- (4) Shrimati Savitri Shyam
- (5) Shri Syed Ahmed Aga
- (6) Shrimati Marjorie Godfrey
- (7) Shri K. V. Raghunatha Reddy
- (8) Shri Vasant Sathe
- (9) Dr. (Smt.) Sarojini Mahishi
- (10) Shri Y. S. Mahajan
- (11) Shri P. G. Mavalankar
- (12) Shri Shyam Sunder Mohapatra
- (13) Shri Balakrishna Venkanna Naik
- (14) Shri Madhu Limaye
- (15) Shrimati Sheila Kaul
- (16) Shri Arvind Netam

Shri Indrajit Gupta replied to the debate.

The Amendment moved by Shri Balakrishna Venkanna Naik was withdrawn by leave of the House.

The amendment moved by Shrimati Savitri Shyam was adopted.

The Resolution was adopted in the following amended form:-

"On the occasion of the declaration by the United Nations of 1975, as 'International Women's Year', this House urges upon the Prime Minister to initiate a comprehensive programme of

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specific legislative and administrative measures aimed at removing as far as possible the economic and social injustices, disabilities and discriminations to which Indian women continue to be subjected."

# 11. Private Member's Resolution—Under Consideration

Shri Samar Guha continued his speech on the following Resolution moved by him on the 11th April, 1975:—

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the 'One-man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose', particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its chairman, and urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observations, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in resonance of our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India."

His speech was not concluded.

6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 1975).

S. L. SHAKDHER, Secretary-General.

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# **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, April 28, 1975 Vaisakha 8, 1897 (Saka)

No. 493

[11.05 A.M.

# 1. Starred Questions

Starred Questions Nos. 793, 794, 796—798 and 802 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7678—7793, 7795, 7796, 7798—7802, 7804—7823, 7825—7831, 7833—7851 and 7853—7877 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973-74. Union Government (Posts and Telegraphs), under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs for the year 1973-74 (Hindi and English versions).
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) S.O. 935 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.
  - (ii) S.O. 936 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.
- (4) (a) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1968-69.
  - (ii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1969-70.

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- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi for the year 1973-74.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 26th April, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974, upto the first day of the Ninety-third Session of Rajya Sabha.
- tii) That at its sitting held on the 26th April, 1975, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirty-eighth Amendment) Bill, 1975, passed by Lok Sabha on the 23rd April, 1975.
- viii) That at its sitting held on the 26th April, 1975, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirty-seventh Amendment) Bill, 1975, passed by Lok Sabha on the 23rd April, 1975.

# 5. Calling Attention

Shri Hari Singh called the attention of the Minister of Agriculture and Irrigation to the reported refusal of permission to the Food Corporation of India by the Punjab Government to enter the State grain market for wheat procurement due to non-payment of sales tax amounting to Rupees nine crores.

The Minister of State for Agriculture and Irrigation made a statement, in regard thereto.

# 6. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and forty-first Report on action taken by Government on the recommendations contained in their Hundred and nineteenth Report on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts Volume II, Direct Taxes relating to Income-tax.
- (2) Hundred and fiftieth Report on action taken by Government on the recommendations contained in their Fifty-first Report on Chapter IV of the Audit Report (Civil), Revenue Receipts,

1970 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil), Revenue Receipts relating to Income-tax.

- (3) Hundred and fifty-third Report on action taken by Government on the recommendations contained in their Hundred and twenty-eighth Report on Chapter II of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Recepits, Volume II Direct Taxes, relating to Corporation Tax.
- (4) Hundred and sixty-sixth Report on Ban on Trade with Portugal and B.O.A.C. Gold Smuggling Case,

# 7. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Report and Minutes of the Committee on Public Undertakings:—

- (i) Sixty-sixth Report of the National Seeds Corporation Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

# 8. Matters Under Rule 377

(1) Shri Madhu Limaye raised matter regarding the political and constitutional issues raised by the resignation of Shri Mange Ram from the Executive Council of the Delhi Metropolitan Council in the light of Delhi Metropolitan Council Act.

- (2) Shri R. V. Swaminathan raised matter regarding shortage of drinking water in the cities of Madras and Madurai.
- (3) Swami Brahmanand raised matter regarding need for encouragement to a student from Uttar Pradesh who had topped in an academic test held in Pondicherry.

# 9. The Budget (General)—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry and Civil Supplies is responsible commenced.

Sixty-five cut motions (Nos. 1, 3, 4 and 22 to 83) were moved.

The discussion was not concluded.

#### 10. Half-An-Hour Discussion

Shri M. C. Daga raised a half-an-hour discussion on points arising out of the answer given on the 5th March, 1975 to Unstarred Question No. 2319 regarding loss suffered by Super Bazar, Delhi.

Shri A. C. George replied to the discussion.

#### 6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 1975).

S. L. SHAKDHER, Secretary-General.

## CORRIGENDUM

In Bulletin Part I, dated April 25, 1975—Page 1, paragraph 1, line 1, for "778" read "779"

#### BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, April 29, 1975 Vaisakha 9, 1897 (Saka)

#### No. 494

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 812—816 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7878—7898, 7900—7912, 7914—7981, 7983—8026 and 8028—8077 were laid on the Table.

# 3. Question of Privillege

Sarvashri Madhu Limaye and Shyamnandan Mishra sought to raise a question of privilege regarding certain proceedings in Rajya Sabha relating to the laying of Hundred and fifty-ninth Report of the Public Accounts Committee on the 28th April, 1975.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of White Paper (Hindi and English versions) on Fertilizers (Trombay Expansion, Bhatinda and Panipat Projects).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
  - (i) Review by the Government on the working of the Lubrizol India Limited for the year 1973-74.
  - (ii) Annual Report of the Lubrizol India Limited. for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No: S:O: 1038 (Hindi and English versions) published in Gazette of India dated the 5th April, 1975, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

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# 5. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Sixty-eighth Report of the Committee on Public Undertakings on Cotton Corporation of India Limited and the Minutes of the sittings of the Committee relating to the Report.

# 6. Reports and Minutes of Estimates Committee

Shri Bhaoosahaib Dhamankar presented the following Reports and Minutes of the Estimates Committee:—

- (1) (a) Seventy-sixth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Production of Foodgrains.
  - (b) Minutes of the sittings of the Committee relating to the above Report.
- (2) (a) Seventy-seventh Report on the Ministry of Railways-Railway Electrification Projects.
  - (b) Minutes of the sittings of the Committee relating to the above Report.

# 7. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and fifty-fourth Report on action taken by Government on the recommendations contained in their Hundred and twenty-sixth Report on paragraphs relating to Railway Operations and Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).
- (2) Hundred and fifty-sixth Report on action taken by Government on the recommendations contained in their Hundred and seventeenth Report on the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) relating to Departments of Shipping and Transport, Rehabilitation and Supply.
- (3) Hundred and fifty-seventh Report on action taken by Government on the recommendations contained in their Hundred and twenty-ninth Report on the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) relating to the Ministry of Education and Social Welfare.
- (4) Hundred and sixty-first Report on action taken by Government on the recommendations contained in their Hundred and twenty-third Report on paragraphs 44 and 45 of the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) relating to Khadi and Village Industries Commission.
- (5) Hundred and sixty-second Report on action taken by Government on the recommendations contained in their Hundred and thirty third Report relating to the Ministries of Finance, Home Affairs and Cabinet Secretariat (Department of Personnel),

- (6) Hundred and sixty-third Report on action taken by Government on the recommendations contained in their Eighty-first Report on paragraph 51 of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil) relating to Overseas Communications Service.
- (7) Hundred and sixty-fourth Report on action taken by Government on the recommendations contained in their Hundred and thirty-first Report on paragraphs 28 to 31 relating to the Ministry of Foreign Trade included in the Report of the Comptseller and Auditor General for the year 1971-72, Union Government (Civil).
- (8) Hundred and fifty-eighth Report on paragraph 16 of the Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Civil)—Revenue Receipts, Volume I (Irregular release of woollen garments under a misdeclaration as rags).
- (9) Hundred and sixty-eighth Report on paragraph 38 of the Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Civil) relating to the Ministry of Works and Housing (Directorate of Estates).
- (10) Hundred and sixty-ninth Report on Chapter VII of the Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Civil) relating to outstanding Audit observations and inspection reports.
- (11) Hundred and seventieth Report on Chapter II to the Supplementary Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Civil) relating to Crash Scheme for Rural Employment.

#### 8. Presentation of Petition

Shri Jyotirmey Bosu presented a petition signed by Shrimati Rita Devi and others regarding grievances of workers of Hesalong Colliery, District Hazaribagh (Bihar).

# 9. Intimation regarding release of members

The Speaker informed the House of a wireless message dated the 28th April, 1975, from the District Magistrate, Lucknow, intimating that Sarvashri Mahadeepak Singh Shakya and Atal Bihari Vajpayee, Members of Lok Sabha, had been released on the 28th April, 1975.

#### 10: Matters under rule 377

- (1) Shri Madhu Limaye raised matter regarding the procedure for guiliotine of the outstanding Demands for Grants in respect of Budget (General).
- (2) Shri S. M. Banerjee raised matter regarding non-making of any provision in the budget for payment of five instalments of D.A. to the Central Government employees.

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#### 11:The Budget (General)—1975-76—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry and Civil Supplies is responsible and the cut motions thereto moved on the 28th April, 1975, continued and was concluded.

All the cut motions moved on the 28th April, 1975, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry and Civil Supplies is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were voted in full:

(ii) Discussion on the Demands for Grants Nos. 46 to 57 for which the Ministry of Home Affairs is responsible commenced and was concluded.

One hundred and seven cut motions [Nos. 1 to 51, 72 to 83 and 86 to 129] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were voted in full.

- (iii) At 6.05 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1975-76, were submitted to the vote of the House and voted in full:—
  - (1) Demands Nos. 13 to 17 for which the Ministry of Communications is responsible;
  - (2) Demands Nos. 24 to 26 for which the Ministry of Education and Social Welfare is responsible;
  - (3) Demands Nos. 27 to 29 for which the Ministry of Energy is responsible;
  - (4) Demands Nos. 31 to 42 for which the Ministry of Finance is responsible;
  - (5) Demands Nos. 43 to 45 for which the Ministry of Health and Family Planning is responsible;
  - (6) Demands Nos. 62 to 64 for which the Ministry of Information and Broadcasting is responsible;
  - (7) Demands Nos. 65 and 66 for which the Ministry of Labour is responsible;
  - (8) Demands Nos. 67 and 68 for which the Ministry of Law, Justice and Company Affairs is responsible;
  - (9) Demands Nos. 69 to 71 for which the Ministry of Petroleum and Chemicals is responsible;
  - (10) Demands Nos. 72 to 74 for which the Ministry of Planning is responsible;
  - (11) Demands Nos. 75 to 78 for which the Ministry of Shipping and Transport is responsible;
  - (12) Demands Nos. 79 to 81 for which the Ministry of Steel and Mines is responsible;
  - (13) Demands Nos. 82 to 84 for which the Ministry of Supply and Rehabilitation is responsible;
  - (14) Demands Nos. 85 to 88 for which the Ministry of Tourism and Civil Aviation is responsible;

- (15) Demands Nos. 89 to 93 for which the Ministry of Works and Housing is responsible:
- (16) Demands Nos. 94 to 96 for which the Department of Atomic Energy is responsible:
- (17) Demands Nos. 97 and 98 for which the Department of Culture is responsible:
- (18) Demand No. 99 for which the Department of Electronics is responsible;
- (19) Demands Nos. 100 to 102 for which the Department of Science and Technology is responsible;
- (20) Demand No. 103 for which the Department of Space is responsible;
- (21) Demand No. 104 for which Lok Sabha is responsible;
- (22) Demand No. 105 for which Rajya Sabha is responsible;
- (23) Demand No. 106 for which the Department of Parliamentary Affairs is responsible:
- (24) Demand No. 107 for which the Secretariat of the Vice-President is responsible.

#### 12. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1975.

# 13. Government Bill—Passed

The Appropriation (No. 2) Bill, 1975

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following Members took part in the debate: -

- (1) Shri Madhu Limaye
- (2) Shri Dinen Bhattacharya (3) Shri Mohammad Ismail
- (4) Shri Ramavatar Shastri
- (5) Shri S. M. Banerjee
- (6) Shri P. G. Mavalankar(7) Shri C. Subramaniam

On the motion the House divided, Ayes 115; Noes 13. The motion for consideration was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam,

The motion was adopted and the Bill was passed.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 1975).

S. L. SHAKDHER, Secretary-General.

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#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 30, 1975 Vaisakha 10, 1897 (Saka)

#### No. 495

11.02 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kashi Nath Pandey, who was a Member of Second, Third and Fourth Lok Sabha.

Therefore, Members stood in silence for a short while as a mark of respect.

# 2. Starred Questions

Starred Questions Nos. 833, 835, 836, 838, 840 and 842 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8078—8204, 8206—8221 and 8224—8277 were laid on the Table.

#### 4. Questions Under Rule 40

' Questions Nos. 1 and 2 addressed to the Chairman, Public Accounts Committee were orally answered.

# 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Cement (Conservation and Regulation of Use)
  Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 180(E) in Gazette of India dated the 16th April 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the National Cooperative Development Corporation Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 477 in Gazette of India dated the 12th April, 1975, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1973-74.
  - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (as on 31st March, 1975) (Hindi and English versions) showing the decisions taken on certain recommendations in the various Reports of the Administrative Reforms Commission and the implementation of these decisions.
- (5) A statement (Hindi and English versions) in response to the matter under rule 377 raised by Shri Era Sezhiyan in the House on the 22nd April, 1975, regarding laying of Audit Reports relating to States and Union territories under President's Rule.
- (6) A copy each of the following papers (Hindi and English versions) under section 49 of the Government of Union Territories Act. 1963, read with para (b) (ii) of the Presidential Order dated the 28th March, 1974 in relation to the Union Territory of Pondicherry:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1971-72, Government of Union Territory of Pondicherry;
  - (ii) Report of the Comptroller and Auditor General of India for the year 1972-73, Government of Union Territory of Pondicherry.
- (7) A copy of Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1971-72. (English version).
- (8) A copy of Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1972-73 (Hindi and English versions).
- (9) A copy of Finance Accounts of the Union Territory of Pondicherry for the year 1971-72 (Hindi and English versions).
- (10) A copy of the Finance Accounts of the Union Territory of Pondicherry for the year 1972-73 (Hindi and English versions).
- (11) A copy of Notification No. G.S.R. 209(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1975 making certain amendment to Notification No. G.S.R. 734 published in Gazette of India dated the 23rd August, 1958, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.

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- (12) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Defence Services).
  - (ii) Report of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Civil).
- (13) A copy of Appropriation Accounts of the Defence Services for the year 1973-74 and Commercial Appendix thereto (Hindi and English versions).
- (14) A copy of Union Government Appropriation Accounts (Civil) for the year 1973-74 (Hindi and English versions).

# 6. Papers Relating to Estimates Committee-Laid on the Table

Shri Bhaoosahaib Dhamankar laid on the Table four statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

# 7. Message from Rajya Sabha

44,5

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th April, 1975, Rajya Sabha agreed to the amendments made by Lok Sabha on the 26th March, 1975, in the Tokyo Convention Bill, 1974.

# 8. Reports and Minutes of Estimates Committee

Shri Bhaoosahaib Dhamankar presented the following Reports and Minutes of the Estimates Committee:—

- (1) (a) Seventy-fourth Report on the Ministry of Works and Housing-Directorate of Estates.
- (b) Minutes of the sittings of the Committee relating to the above Report.
- (2) (a) Seventy-fifth Report on the Ministry of Shipping and Transport-Transport Coordination.
- (b) Minutes of the sittings of the Committee relating to the above Report.
- (3) (a) Seventy-eighth Report on the Ministry of Steel and Mines (Department of Steel)—Planning development, production etc. of Iron and Steel and Ferro-Alloys.
- (b) Minutes of the sittings of the Committee relating to the above Report.
- (4) Seventy-ninth Report on the Ministry of Education and Social Welfare (Department of Education)—Youth Welfare, Youth Education, National Integration etc.

(5) Seventy-third Report on action taken by Government on the recommendations contained in their Fifty-second Report on the Ministry of Education and Social Welfare—Archaeological Survey of India.

# 9. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and sixty-seventh Report on Foreign Participation or Collaboration in Research Projects in India.
- (2) Hundred and seventy-fifth Report on Audit Reports on the Accounts of Calcutta Port Trust for the years 1968-69 to 1972-73.
- (3) Hundred and Seventy-first Report on New Railway Lines (Ministry of Railways).

# 10. Reports and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (a) Sixty-seventh Report on Fertilizers and Chemicals, Travancore Limited.
- (b) Minutes of the sittings of the Committee relating to the above—Report.
- (2) Minutes of the sittings of the Committee (1974-75) relating to Procedure and Miscellaneous Matters.
- (3) Minutes of the sittings of the Committee (1974-75) relating to Reports on Action Taken by Government.
- (4) Sixty-fifth Report regarding action taken by Government on the recommendations contained in their Fifty-second Report on Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section).

# 11. Report of Joint Committee on Offices of Profit

Shri S.B.P. Pattabhi Rama Rao presented the Thirteenth Report of the Joint Committee on Offices of Profit.

#### 12. Government Bill—Under consideration

The Finance Bill, 1975

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri N. K. P. Salve

- (3) Shri Ram Shekhar Prasad Singh
- (4) Shri Rajaram Dadasaheb Nimbalkar
- (5) Shri Amarnath Vidyalankar
- (6) Shri Raghunandan Lal Bhatia
- (7) Shri S. N. Singh
- (8) Shri K. Suryanarayana
- (9) Shri B. R. Shukla
- (10) Shri Rudra Pratap Singh
- (11) Shri Raja Kulkarni
- (12) Shri Balakrishna Venkanna Naik
- (13) Shri Vayalar Ravi
- (14) Shri Chandra Shailani (Speech unfinished).

The discussion was not concluded.

# 13. Statement by Minister

The Deputy Minister of External Affairs made a statement on the recognition of Provisional Revolutionary Government of South Vietnam.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd May, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, May 2, 1975 Vaisakha 12, 1897 (Saka)

No. 496

11.04 A.M.

# 1. Starred Questions

Starred Questions Nos. 855, 858, 862, 866, 868, 870 and 873 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8278—8314, 8316—8388, 8390—8412, 8414—8440, 8442—8464, 8467—8469 and 8471—8477 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Notification No. G.S.R. 485 (Hindi and English versions) published in Gazette of India dated the 19th April, 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (2) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1973-74.
- (3) A copy of the Annual Report (Hindi version) on the activities of the Rubber Board for the year 1970-71.
- (4) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1971-72.
- (5) A copy of the Central Excise (Sixth Amendment) Rules. 1975 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1975, under section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum.
- (6) A copy each of Notification Nos. G.S.R. 216(E) to G.S.R. 241(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

# 4. Reports and Minutes of Rules Committee-Laid on the Table

Shri Era Sezhiyan laid on the Table the following Reports and Minutes of the Rules Committee:—

- (1) Sixth Report under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) Seventh Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) Minutes of the sitting of the Committee held on the 25th April, 1975.

# 5. Message's from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30th April, 1975, Rajya Sabha agreed to the amendments made by Lok Sabha on the 26th March, 1975, in the Rampur Raza Library Bill, 1974.
- (ii) That at its sitting held on the 30th April, 1975, Rajya Sabha agreed to the amendments made by Lok Sabha on the 26th March, 1975, in the All-India Services Regulations (Indemnity) Bill, 1972.

# 6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th May, 1975.

# 7. Government Bill-Under Consideration

. The Finance Bill, 1975

Discussion on the motion for consideration of the Bill moved on the 30th April 1975, continued.

The following Members took part in the debate:—

- (1) Shri Chandra Shailani
- (2) Shri D. K. Panda
- (3) Shri Era Sezhiyan
- (4) Shri Bibhuti Mishra
- (5) Dr. Karni Singh
- (6) Shri Genda Singh
- (7) Shri Virendra Agarwala
- (8) Shri Shrikrishna Agrawal
- (9) Shri Janeshwar Misra
- (10) Swami Brahmanand

The discussion was not concluded.

#### 8. Private Members' Bills-Introduced

- (1) The Advocates (Amendment) Bill, 1975 (Amendment of section 46) by Dr. Laxminarayan Pandeya.
- · (2) The Constitution (Amendment) Bill, 1975 (Insertion of new article 326A) by Shri C. K. Chandrappan.
- . (3) The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri C. K. Chandrappan.

The motion for leave to introduce the Bill at Serial No. (3) moved by Shri C. K. Chandrappan was opposed. The motion was adopted and the Bill was introduced.

# 9. Private Members' Bills-Withdrawn

(i) The Hindu Marriage (Amendment) Bill, 1974 (Amendment of sections 13 and 15) by Shri Madhu Limaye

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 18th April, 1975, continued.

The following Members took part in the debate:—

- (1) Shri N. K. P. Salve
- (2) Shri Vasant Sathe
- (3) Shri Shashi Bhusan
- (4) Shri M. C. Daga 🗸
- (5) Shri T. Sohan Lal
- (6) Shri R. V. Bade
- (7) Sardar Swaran Singh Sokhi
- (8) Shrimati Savitri Shyam
- (9) Dr. (Smt.) Sarojini Mahishi

Shri Madhu Limaye replied to the deabte.

The Bill was withdrawn by leave of the House.

(ii) The Delhi Rent Control (Amendment) Bill, 1972 (Amendment of section 2) by Shri Shashi Bhushan

The motion for consideration of the Bill was moved by Shri Shashi Bhushan.

The following Members took part in the debate:—

- (1) Shri R. V. Bade
- (2) Shri Narsingh Narain Pandey

- (3) Shri N. K. P. Salve
- (4) Shri Ramsahai Pandey
- (5) Shri M. C. Daga
- (6) Shri Dalbir Singh

Shri Shashi Bhushan replied to the debate.

The Bill was withdrawn by leave of the House.

#### 10. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1973 (Amendment of article 80 and omission of Fourth Schedule) by Shri Dinesh Chandra Goswami

The motion for consideration of the Bill was moved by Shri Dinesh Chandra Goswami. His speech was not concluded.

# 11. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-fifth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Monday, May 5, 1975 Vaisakha 15, 1897 (Saka)

#### No. 497

11.01 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Kumari Padmaja Naidu, who was a Member of the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

# 2. Starred Questions

Starred Questions Nos. 874—876, 878, 880—882 and 884 were orally answered. Replies to remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8478—8484, 8486—8586 and 8588—8677 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (I) A copy of the Sugar (Price Determination for 1974-75 Production) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 16th April, 1975, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (II) (a) A copy each of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) The Gujarat Panchayat Service (Classification and Recruitment) (Fifth Amendment) Rules, 1973, published in Notification No. KP|73-194|PBN|1072|8235|TH in Gujarat Government Gazette dated the 19th October, 1973 together with an explanatory note.

TP.T.O.

- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP|21|PRR|1072|10524|TH in Gujarat Government Gazette dated the 2nd February, 1974 together with an explanatory note.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications.
- (III) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
  - (i) The Fertiliser (Control) Amendment Order, 1975, published in Notification No. G.S.R. 203(E) in Gazette of India dated the 16th April, 1975.
  - (ii) The Fertiliser (Movement Control) Amendment Order, 1975, published in Notification No. G.S.R. 207(E) in Gazette of India dated the 18th April, 1975.
  - (iii) The Fertiliser (Movement Control) (Second Amendment) Order, 1975, published in Notification No. G.S.R. 208(E) in Gazette of India dated the 19th April, 1975.
- (IV) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereonunder sub-section (1) of section 619A of the Companies Act, 1956.
- (V) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-2074|45749-V dated 1-4-1975 in the case of Shri Haribhai Nathubhai Desai of Kabilpur, Taluka Navsari in the district of Bulsar.
  - (2) Order No. VCT-1474 135087-V dated 1-4-1975 in the case of Asha Cooperative Housing Society, Ahmedabad.
  - (3) Order No. VCT-2474|67280-V dated 3-4-1975 in the case of Sardar Patel Cooperative Housing Society Ltd., Boriavi, Taluka Anand in the district of Kaira.
  - (4) Order No. VCT-1474|83708-V dated 4-4-1975 in the case of Jaylaxmi Cooperative Housing Society, Ahmedabad.

- (5) Order No. VCT-2474 93102-V dated 8-4-1975 in the case of Dr. V. V. Desai of Nadiad. Taluka Nadiad in the district of Kaira.
- (6) Order No. VCT-1774 127686-V dated 11-4-1975 in the case of Smt. Sharde Raje Gaekwar of Baroda.
- (7) Order No. VCT|SR|90-91|74 dated 16-4-1975 in the case of Shri Nathubhai Keshavbhai Patel, Director of Kadodra Paper Industries Private Ltd., Kadodra, District Surat.
- (8) Order No. VCT|SR|94|74 dated 16-4-1975 in the case of Shri Rajanikant Chhotalal Gandhi, Chief Promoter, Trupti Industrial Cooperative Service Society, Surat.
- (9) Order No. Land 2 C 652 dated 7-4-1975 in the case of Shri Girnar Pesticides Pvt. Ltd., Dolatpara, Taluka Junagadh, District Junagadh.
- (10) Order No. CH|VCT|RG-6|75 dated 8-4-1975 in the case of Shri Nathubhai Vasanjibhai Desai and Others of Bulsar.
- (11) Order No. LND VCT SR-WS-1012 dated 18-4-1975 in the case of Shri Maheshkumar Dhansukhlal Munshi, Partner of Broach Rubber Industries, Broach.
- (12) Order No. Land VCT 74 dated 2-4-1975 in the case of Shri Ramkrishnawala Industries, Limdi, Taluka Limdi in the District of Surendranagar.
- (13) Order No. VCT-WS 1464 75 dated 18-4-1975 in the case of Shri Govindbhai Khimabhai Makwana of Dudhrej Taluka Wadhwan in the District of Surendranagar.
- (14) Order No. VCT|SR|218|7(3) dated 5-4-1975 in the case of the Laxmi Cotton Jinning Factory Dholka, District Ahmedabad.
- (15) Order No. VCT|SR-201|7(3) dated 7-4-1975 in the case of Shrimati Aminabibi Mohmedali Kadari of Ahmedabad.
- (16) Order No. VCT|SR|176|7(3) dated 7-4-1975 in the case of Shri Harjibhai Meghjibhai Patel of Dadusar, District Ahmedabad.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above orders and (ii) for not laying the Hindi versions thereof.
- (VI) (a) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) Notification No. GH|J|11|75|SCB-1073|A-1 published in Gujarat Government Gazette dated the 22nd March, 1975. [P.T.O.

- (ii) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Rules, 1975, published in Notification No. GH|J|12|75|SCB-1073-A-1 in Gujarat Government Gazette dated the 27th March, 1975.
- (iii) Notification No. GH|J|13|75|SCA-1575|782|A(i) published in Gujarat Government Gazette dated the 28th March, 1975.
- (iv) Notification No. GH|J|14|75|SCA-1575|783|A(i) published in Gujarat Government Gazette dated the 28th March, 1975.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- (VII) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1972-73.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (VIII) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1973-74.
- (IX) A copy of Notification No. G.S.R. 455 (Hindi and English versions) published in Gazette of India dated the 12th April, 1975 containing corrigendum to Notification No. G.S.R. 1275 published in Gazette of India dated the 30th November, 1974. ▼ under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (X) A copy of Notification No. 31—Customs (Hindi and English versions) published in Gazette of India Extraordinary dated the 3rd May. 1975, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

#### 5. Reports of Public Accounts Committee

Secretary-General laid on the Table the following Reports of the Public Accounts Committee (1974-75) which were presented by Shri Jyotirmoy Bosu, the then Chairman, Public Accounts Committee, to the Speaker on the 30th April, 1975 after the adjournment of the House on that day:—

- (1) Hundred and forty-second Report on action taken by Government on the recommendations contained in their Hundred and twentieth Report on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Railways).
- (2) Hundred and sixty-fifth Report on action taken by Government on the recommendations contained in their Hundred and twenty-seventh Report on paragraphs 42 and 43 relating to Installation of Computers on Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72. Union Government (Railways).

- (3) Hundred and seventy-second Report on paragraph 14(ii) of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs duties—Remissions and Abandonments of Customs Revenue—Imports of Ethyl Alcohol.
- (4) Hundred and seventy-third Report on paragraph 34 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to Directorate of Advertising and Visual Publicity (Ministry of Information and Broadcasting).
- (5) Hundred and seventy-sixth Report on Corporation Tax—National and Grindlays Bank Limited.

#### 6. Statements by Ministers

- (1) The Deputy Minister of Works and Housing made a statement (i) correcting the reply given on the 24th February, 1975 to Starred Question No. 95 by Sarvashri Mukhtiar Singh Malik and Birender Singh Rao regarding Development under the National Capital Region Plan around Delhi; and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of Home Affairs made a statement on the reported burning of 300 houses and killing of 2 Harijans by the upper class in village Sherpur, district Ghazipur in U.P.

# 7. Motion Regarding Fifty-fifth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd May, 1975."

The motion was adopted.

# 8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding the additional items of business to be taken up by the House during the current week.

#### 9. Government Bill-Introduced

The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.

#### 10. Government Bills-Passed

(i) The Finance Bill, 1975

Discussion on the motion for consideration of the Bill moved on the 30th April, 1975, continued.

# The following Members took part in the debate:—

- (1) Dr. Kailas
- (2) Shri Madhu Dandavate
- (3) Shri P. Ankineedu Prasadarao
- (4) Shri Shibban Lal Saksena
- (5) Shri Paripoornanand Painuli
- (6) Shri Ram Singh Bhai
- (7) Shri Somnath Chatterjee
- (8) Shri P. Venkatasubbaiah
- (9) Shri Vijay Pal Singh
- (10) Shri Ram Chandra Vikal
- (11) Shri Bishwanath Roy
- (12) Shri P. G. Mavalankar
- (13) Shri Chandrika Prasad
- (14) Sardar Swaran Singh Sokhi
- (15) Shri S. M. Banerjee

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 19 were adopted.

Clause 20 was adopted as amended.

Clauses 21 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 31 were adopted.

Clause 33 was adopted, as amended.

Clauses 34 to 38 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri K. Suryanarayana
- (3) Shri Virendra Agarwala
- (4) Shri M. C. Daga 🔪
- (5) Shri S. M. Banerjee
- (6) Shri P. G. Mavalankar
- (7) Shri Kartik Oraon
- (8) Shri C. Subramaniam

The motion was adopted and the Bill, as amended, was passed.

(ii) The Tobacco Cess Bill, 1975.

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the deabte:—

- (1) Shri K. Suryanarayana
- (2) Dr. Laxminarayan Pandeya
- (3) Shri M. C. Daga 🗸

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopa-dhyaya.

The motion was adopted and the Bill was passed.

#### 4.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May, 1975).

S. L. SHAKDHER, Secretary-General.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, May 6, 1975/Vaisakha 16, 1897 (Saka)

#### No. 498

11.03 A.M.

3

# 1. Starred Questions

Starred Questions Nos. 894, 895 and 901—904 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8678—8830 and 8832—8877 were laid on the Table.

A statement by the Deputy Minister of Petroleum and Chemicals correcting the reply given on the 10th December, 1974 to Unstarred Question No. 3912 regarding basis for allotment of petrol pumps to States and giving reasons for delay in correcting the reply was also laid on the Table.

#### 3. Question of Privilege

Sarvashri Janeshwar Misra and Madhu Limaye sought to raise a question of privilege in respect of a letter alleged to have been written by employees of Hindalco to the President of Hindalco and referred to by Shri Janeshwar Misra in the House on the 2nd May, 1975.

# 4. Papers Laid on the Table

... The following papers were laid on the Table:-

- (1) A copy each of the following amendments (Hindi and English versions) to the Agreement dated the 17th December, 1966 between the Government of India and Oil and Natural Gas Commission under section 42 of the Income-tax Act, 1961:—
  - (i) Amendment dated the 16th March, 1974.
- (ii) Amendment dated the 2nd January, 1975.
- (2) A copy each of the following papers (Hindi and English vertical features) under sub-section (1) of section 619A of the Companies to the Act, 1956:—
  - (a) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1973-74.

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- (ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1973-74.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement correcting the reply given on the 3rd December, 1974 to Unstarred Question No. 2919 by Sarvashri Khemchandbhai Chavda and Satyendra Narain Sinha regarding manufacture of bulk drugs by foreign firms and giving reasons for the delay in correcting the reply.
- (4) A copy of the Railways Red Tariff (Third Amendment)
  Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 506 in Gazette of India dated the 19th
  April, 1975, issued under section 47 of the Indian Railways
- (5) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruityear ending the 30th September, 1974.
  - \*(6) The Detailed Demands for Grants of the Government of Nagaland for the year 1975-76.

#### 5. Statement by Minister

The Minister of Home Affairs made a further statement regarding the considert at Allahabad High Court on the 18th March, 1975 where one person was arrested on being found in possession of a country-made 6. Motion Regarding Joint Committee epistul and some cartridges.

Shri M. C. Daga moved the following motion:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee and the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1968 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.

The motion was adopted.

<sup>\*</sup>Laid at 5.10 P.M.

# 7. Motion Regarding Sixth Report of Rules Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Sixth Report of the Rules Committee laid on the Table on the 2nd May, 1975."

The motion was adopted.

#### 8. Matter Under Rule 377

Dr. Laxminarayan Pandeya raised matter regarding the reported dissatisfaction amongst University and College teachers of Madhya Pradesh on account of non-implementation of U.G.C. grades leading to postponement of examinations.

# 9. Government Bills Passed

(i) The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.05 P.M.) The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri S. M. Banerjee
  - (3) Shri S. R. Damani (4) Shri V. Mayavan

  - (5) Dr. Laxminarayan Pandeya
  - (6) Shri Madhu Limaye
  - (7) Shri P. G. Mavalankar

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill, as amended, was passed.

(ff) The Government of Union Territories Amendment Bill, 1975

The motion for consideration of the Bill was moved by Shri K. Brahmananda Reddy.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Ramavatar Shastri
  - (3) Shri Dinesh Chandra Goswami

Shi K. Brahmananda Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Brahmananda Reddy.

The motion was adopted and the Bill was passed.

(iii) The All-India Services (Amendment) Bill, 1975, as passed by Raiva Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha. was moved by Shri F. H. Mohsin, '

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri F. H. Mohsin.

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The motion was adopted and the Bill was passed.

(iv) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

#### 10. Government Bill-Under Consideration

The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Om Mehta.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Ch. Sadhu Ram
- (3) Shri Sarjoo Pandey (Speech unfinished).

The discussion was not concluded.

#### 11. Half-an-Hour Discussion

Shri Madhu Dandavate raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1975 to Unstarred Question No. 165 regarding appointment of Judges of Supreme Court and High Courts.

Shri H. R. Gokhale replied to the discussion. 6.08 P.M.

191 1 193 (Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 1975). LILL WEDGE OFFICERAL OF FORE TOTAL TOTAL TOTAL

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Clauses 3 to 13 were

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In Bulletin Part I dated May 5, 1975

Page 6, line 4 from bottom,
for "Clauses 25 to 31" read "Clauses 25 to 32"

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#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, May 7, 1975 Vaisakha 17, 1897 (Saka)

No. 499

11.02 A.M.

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# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Peter Alvares, who was a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

# 2. Starred Questions

Starred Questions Nos. 915, 916, 919, 920 and 923—926 were orally answered. Replies to remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8878—8904, 8906—9025 and 9027—9077 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1973-74.
  - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74.

- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Reports (Hindi and English versions) of the Development Council under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
  - (i) Annual Report of the Development Council for Heavy Electrical Industries for the year 1973-74.
  - (ii) Annual Report of the Development Council for Heavy Electrical Industries for the year 1974-75.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bharat Opthalmic Glass Limited, Durgapur, for the year 1973-74.
  - (ii) Annual Report of the Bharat Opthalmic Glass Limited, Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the All India Services (Provident Fund) Third Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 515 in Gazette of India dated the 26th April, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 248(E) and 249(E) published in Gazette of India dated the 6th May, 1975 together with an explanatory memorandum.

- (ii) G.S.R. 250(E) and 251(E) published in Gazette of India dated the 6th May, 1975 together with an explanatory memorandum.
- (6) A copy of Notification No. G.S.R. 201(E) published in Gazette of India dated the 16th April, 1975 containing the Agreement between the Government of India and the Government of Italy for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (profits) Surtax Act, 1964.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1975, published in Notification No. G.S.R. 176(E) in Gazette of India dated the 31st March, 1975.
  - (ii) G.S.R. 177(E) published in Gazette of India dated the 31st March, 1975 rescinding the Wheat (Price Control) Order, 1974 published in Notification No. G.S.R. 261(E) dated the 5th June, 1974.
- (8) (i) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1972-73.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1973-74.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1975-76, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

- (11) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with Audit Report on the accounts thereof for the year 1971-72, under subsection (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (12) A copy of Notification No. G.S.R. 164(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1975 issued under the Coal Mines (Conservation and Development) Act, 1974.
- (13) A copy of Notification No. S.O. 159(E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1975, under sub-section (3) of section 6 of the Coal Mines (Conservation and Development) Act, 1974.
- (14) A copy of the Coal Mines (Conservation and Development) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 184(E) in Gazette of India dated the 1st April, 1975, under sub-section (4) of section 18 of the Coal Mines (Conservation and Development) Act, 1974.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1973-74.
  - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 5. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the Nineteenth to Twenty-first sittings of the Committee on Absence of Members from the Sittings of the House, held during the current session, were laid on the Table.

# 6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1975 passed by Lok Sabha on the 29th April, 1975.

# 7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

# 8. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Twenty-first Report of the Committee on Absence of Members from the Sittings of the House.

# 9. Government Bill-Motion for Leave to Introduce

The Maintenance of Internal Security (Amendment) Bill, 1975

The motion for leave to introduce the Bill moved by Shri K. Brahmananda Reddy was opposed and several points of order were raised.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3 P.M.)

The discussion was not concluded.

# 7. 15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 1975).

S. L. SHAKDHER, Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, May 8, 1975 Vaisakha 18, 1897 (Saka)

No. 500

11.02 A.M.

# 1. Starred Questions

Starred Questions Nos. 935, 936, 938 and 943 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9078—9187 and 9189—9277 were laid in the Table.

Statements by the Deputy Minister of Labour (i) correcting the reply given on the 6th March, 1975 to Unstarred Question No. 2433 regarding deaths in coal mines due to unsafe conditions and (ii) giving reasons for the delay in correcting the reply were also laid on the Table.

# 3. Ruling by Speaker Regarding Privilege Matter

The Speaker gave his ruling on question of privilege sought to be raised by Sarvashri Janeshwar Misra and Madhu Limaye on the 6th May, 1975 in respect of a letter alleged to have been written by employees of Hindalco to the President of Hindalco and referred to by Shri Janeshwar Misra in the House on the 2nd May, 1975.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited. New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore, Limited, for the year 1973-74.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore, Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74.
- √(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Report of the Committee on Drugs and Pharmaceutical Industry.
- (ii) A statement (Hindi and English versions) regarding the Report of the Committee on Drugs and Pharmaceutical Industry.
- (iii) A copy of the Recommendations (Hindi version) made by the Committee on Drugs and Pharmaceutical Industry.
- (iv) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the complete Report of the Committee on Drugs and Pharmaceutical Industry, in Hindi.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Bharat Heavy Electrical Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers under article 151(1) of the Constitution:—
  - (i) Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Railways).
  - (ii) Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Vol. II—Direct Taxes.
- (5) A copy of Appropriation Accounts, Railways, for 1973-74, Part I—Review (Hindi and English versions).

- (6) A copy of Appropriation Accounts, Railways, 1973-74, Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (7) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profits and Loss Accounts, Railways for 1973-74 (Hindi and English versions).
- (8). A copy of the Annual Accounts of the Bombay Port Trust for the year 1973-74 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (9) (i) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|G|74|240|GTA|1269|77159|E in Gujarat Government Gazette dated the 5th December, 1974, under subsection (4) of section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (10) (i) A copy of Gujarat Notification No. G|G|74|22|MVA-7570| 85258-E (Hindi and English versions) published in Gujarat Government Gazette dated the 30th January, 1975, under subsection (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (11) A copy of the Agreement dated the 17th February, 1975 (Hindi and English versions) entered into between the Central Government and the Government of the State of Haryana in relation to the development or maintenance of any such part of a highway situated within a municipal area as referred to in sub-section (i) of section 2 of the National Highways Act, 1956, under section 10 of the said Act.
- (12) (a) A copy each of the following Gujarat Notification (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act. 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) Notification No. GH|G|74|228|MVA-5668-814(i)-E published in Gujarat Government Gazette dated the 24th October, 1974.

- (ii) Notification No. GH|G|74|21|MVA-7570|85258-E published in Gujarat Government Gazette dated the 30th January, 1975.
- (iii) Notification No. GH|G|75|68|MTA-1774|1736(i)-E published in Gujarat Government Gazette dated the 27th March, 1975.
- (b) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (13) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 358 in Gazette of India dated the 15th March, 1975, under section 38 of the Drugs and Cosmetics Act, 1940.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) on the prospects of crude oil production from Assam with special reference to the demand being made for the establishment of additional refining capacity in that State.
- (16) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (17) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—

#### Fourth Lok Sabha

(i) Statement No. XXVIII—Eleventh Session, 1970.

#### Fifth Lok Sabha

- (ii) Statement No. XXIV—Third Session, 1971,
- (iii) Statement No. XXVIII—Fourth Session, 1972.
- (iv) Statement No. XVIII—Sixth Session, 1972.
- (v) Statement No. XXI—Seventh Session, 1973.
- (vi) Statement No. XV—Eighth Session, 1973.
- (vii) Statement No. XIII—Ninth Session, 1973.
- (viii) Statement No. XIV—Tenth Session, 1974.
  - (ix) Statement No. VII—Eleventh Session, 1974.
  - (x) Statement No. VI—Twelfth Session, 1974.
  - (xi) Statement No. II—Thirteenth Session, 1975.

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- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1972-73.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Steel Authority of India Limited, for the year 1973-74.
- (ii) Annual Report of the Steel Authority of India Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati, for the year 1973-74.
  - (ii) Annual Report of the Mysore Iron and Steel Limited, Bhadravati, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1973-74.
  - (ii) Annual Report of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Report of the Wheel and Axle Plant Committee of Durgapur Steel Plant.
  - (ii) A statement indicating the progress on the implementation of the recommendations made by the Wheel and Axle Plant Committee of Durgapur Steel Plant for the period ending November, 1974.
- (21) A copy of the Certified Accounts (Hindi and English versions of the Delhi Development Authority for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

- (22) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1973-74, under section 36 of the Employees' State Insurance Act, 1948.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—
  - (i) The Coal Mines (Amendment) Regulations, 1975, publishin Notification No. G.S.R. 512 in Gazette of India dated the 19th April, 1975.
  - (ii) The Metalliferous Mines (Amendment) Regulations, 1975, published in Notification No. G.S.R. 513 in Gazette of India dated the 19th April, 1975.

# 5. Brochure on Salaries, Allowances and Amenities Enjoyed by Members of Certain Foreign Parliaments

Shri Ramsahai Pandey laid on the Table a copy of the Brochure on Salaries, Allowances and Amenities enjoyed by Members of certain Foreign Parliaments.

# 6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd May, 1975, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1975 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri Mohammad Usman Arif
  - (2) Shrimati Pratibha Singh
  - (3) Shri V. B. Raju
  - (4) Shri G. R. Patil
  - (5) Shri T. K. Srinivasan
  - (6) Dr. K. Mathew Kurian
  - (7) Shri Rabi Ray
- (ii) That at its sitting held on the 2nd May, 1975, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1975 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri Bhola Prasad
  - (2) Shri Jagdish Prasad Mathur

- (3) Shri Veerendra Patil
- (4) Shri Sultan Singh
- (5) Shri Sriman Profulla Goswami
- (6) Shri Harsh Deo Malaviya
- (7) Pandit Bhawani Prasad Tiwary

# 7. Leave of Absence

Shri A. K. Gopalan was granted leave of absence from the sittings of the House for the period from the 7th April to the 9th May, 1975 (Thirteenth Session).

# 8. Reports of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Sakti Kumar Sarkar presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Thirty-fifth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Reservations for Scheduled Castes and Scheduled Tribes in the Indian Council of Agricultural Research (Headquarters) the Indian Agricultural Research Institute and the Directorate of Extension.
- (2) Thirty-sixth Report on Action Taken by Government on the recommendations contained in their Twenty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Reserve Bank of India and its Associate Institutions.
- (3) Report of Study Tour of Study Group I of the Committee on its visit to Bombay, Poona, Goa, Bangalore, Madras and Hyderabad, during the January, 1975.
- (4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta and Andaman and Nicobar Islands in January, 1975.

#### 9. Presentation of Petition

Shri Dinen Bhattacharya presented a petition signed by Shri S. K. Das and others regarding grievances of workers of the Rayon factories.

# 10. Statement by Minister

The Minister of Supply and Rehabilitation made a statement in response to the matter raised in the House on the 29th April, 1975 by Shri Dinen Bhattacharya during the debate on the Appropriation (No. 2) Bill, 1975 regarding problems of refugees from former East Pakistan in West Bengal.

# 11. Demands for Excess Grants (General)—1972-73

Shri Pranab Kumar Mukherjee presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1972-73.

# 12. Government Bill—Motion for Leave to Introduce—Further Debate Adjourned

The Maintenance of Internal Security (Amendment) Bill, 1975

Further consideration of the motion for leave to introduce the Bill moved by Shri K. Brahmananda Reddy on the 7th May, 1975, was resumed.

The following motion moved by Shri Somnath Chatterjee was adopted:—

"That further debate on the motion 'That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971' moved by Shri K. Brahmananda Reddy, be adjourned."

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

# 13. Government Bills—Introduced

(1) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1975.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

(2) The High Court Judges (Conditions of Service) Amendment Bill, 1975.

# 14. The Nagaland Budget—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1, 3 to 9 and 12 to 55 in respect of the Budget for the State of Nagaland for 1975-76 commenced and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants (Nagaland) for 1975-76, were voted in full.

#### 15. Government Bill-Introduced

The Nagaland Appropriation (No. 2) Bill, 1975.

#### 16. Government Bill-Passed

The Nagaland Appropriation (No. 2) Bill, 1975.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

#### 17. Motion

Shri Atal Bihari Vajpayee moved the following motion:—

"That this House do consider the statement made by the Minister of Finance in the House on the 22nd August, 1974 regarding the alleged victimisation of the employees of the Comptroller and Auditor-General and the decision to withdraw the recognition from the All India Federation of Employees."

The following Members took part in the debate: -

- (1) Shri Dinen Bhattacharya
- (2) Shri S. M. Banerjee
- (3) Shri Ramsahai Pandey
- (4) Shri Prasannbhai Mehta
- (5) Shri P. G. Mavalankar
- (6) Shri Janeshwar Misra
- (7) Shri Pranab Kumar Mukherjee

Shri Atal Bihari Vajpayee replied to the debate.

#### 6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th May, 1975).

S. L. SHAKDHER, Secretary-General.

### **LOK SABHA**

# BULLETIN—PART I (Brief Record of Proceedings)

Friday, May 9, 1975 Vaisakha 19, 1897 (Saka)

No. 501

11.03 A.M.

## 1. Starred Questions

Starred Questions Nos. 957, 961—963, 966 and 969 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9278—9477 were laid on the Table.

## 3. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Shyamnandan Mishra against Shri Janeshwar Misra, M.P. for his having read out in the House on the 2nd May, 1975 an alleged forged letter stated to have been written by employees of Hindalco to the President of Hindalco.

Shri Shyamnandan Mishra then asked for leave of the House to raise the question of privilege. Leave was granted

Shri Shyamnandan Mishra then moved the following motion:—

"That the question of privilege against Shri Janeshwar Misra, a Member of this House for his having read out in the House on 2nd May, 1975, a letter by an employee of HINDALCO to the Company's President saying that a sum of Rs. 5 lakhs was paid to the Private Secretary of the Prime Minister to prevent trade union activity, which letter the Prime Minister has alleged is a forged one be referred to the Committee of Privileges."

An amendment that the House directs that the Committee submit its Report in the last week of the next session, moved by Shri Madhu Limaye, was negatived.

The motion moved by Shri Shyamnandan Mishra was adopted.

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## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (I) A copy of the Annual Report (Hindi and English versions of the International Airports Authority of India for the year 1973-74, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
  - (II) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1974 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
  - (III) (i) A copy of the Gujarat Cooperative Societies (Amendment I) Rules, 1972, published in Notification No. GHKH|5|CSR-4971| 21729|B in Gujarat Government Gazette dated the 24th August, 1972, under sub-section (4) of section 168 of the Gujarat Cooperative Societies Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
    - (ii) A statement (Hindi and English version) explaining reasons for not laying the Hindi versions of the above Notification.
  - (IV) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1973-74.
    - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (V) A copy of the Gujarat Panchayats (Amendment) Act, 1975 (Hindi and English versions) (President's Act No. 1 of 1975) published in Gazette of India dated the 29th March, 1975, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974.
  - (VI)(a) A copy each of the following Gujarat Notification under subsection (4) of section 323 of the Gujarat Panchayat Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
    - (i) The Gujarat Panchayat Service (Appointing Authorities) (Amendment) Rules, 1973, published in Notification No. KP|202|PRR|8570(73)|TH in Gujarat Government Gazette dated the 5th October, 1973 together with an explanatory note.

- (ii) The Gujarat Panchayat Service (Conduct) (Amendment) Rules, 1973, published in Notification No. KP|208|PSR|1071|9295| 73-TH in Gujarat Government Gazette, dated the 6th November, 1973 together with an explanatory note.
- (iii) The Block Extension Educator (Panchayat Service) Recruitment (Examination) Rules. 1974, published in Notification No. KP|70|(74)|JPM|1070|1759|TH in Gujarat Government Gazette dated the 22nd March, 1974 along with corrigendum thereto published in Notification No. KP|251|74|JPM|1070|4036|TH in Gujarat Government Gazette dated the 4th December, 1974, together with an explanatory note.
- (iv) The Gujarat Gram Panchayats' Secretaries (Recruitment, Training and Conditions of Service) (Amendment) Rules, 1974, published in Notification No. KP|74|106|TCM|3073| CH in Gujarat Government Gazette dated the 6th May, 1974 along with 'Erratum' thereto published in Notification No. KP|74|226|TCM-3073|CH in Gujarat Government Gazette dated the 23rd November, 1974 together with an explanatory note.
- (b) Four statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned in (VI) above.
- (VII) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (a) (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1973-74.
  - (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1973-74.
  - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Cement Corporation of India Limited. New Delhi, for the year 1973-74.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1973-74.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (VIII) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1973-74.
- (IX) A copy of Notification No. S.O. 195(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975 rescinding the Cement (Conservation and Regulation of Use) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (X)(a) A copy each of 9 Principal, 8 Subsidiary and 20 Supplementary Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Agreements.
- (XI) A copy of the Report of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes, and Volume II—Direct Taxes, under article 15(1) of the Constitution.
- (XII) A copy of the Notification No. G.S.R. 252(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1975, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (XIII) A copy each of Notification Nos. G.S.R. 246(E) and 247(E) (Hindi and English versions) published in Gazette of India dated the 5th May 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (XIV) A copy of Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1971-72 (Hindi version).
- (XV) Statements (i) correcting the reply given on the 20th December, 1974 to Unstarred Question No. 5365 by Shri Indrajit Gupta regarding raids on Bird and Company of Calcutta and (ii) giving reasons for delay in correcting the reply.
- (XVI) statements (i) correcting the reply given on the 28th February, 1975 to Unstarred Question No. 1652 by Shri Phool Chand

- Verma regarding arrears of Income-tax against first 20 Firms/Industries of Madhya Pradesh and (ii) giving reasons for delay in correcting the reply.
- (XVII) A copy each of the following President's Act (Hindi and English versions) under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act. 1974:—
- (1) The Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands (Gujarat Amendment) Act, 1974 (President's Act No. 13 of 1974) published in Gazette of India dated the 31st December, 1974.
- (2) The Bombay Inams (Kutch Area) Abolition (Gujarat Second Amendment) Act. 1974 (President's Act No. 14 of 1974) published in Gazette of India dated the 31st December, 1974.
- (3) The Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Act, 1974 (President's Act No. 15 of 1974) published in Gazette of India dated the 31st December, 1974.
- (XVIII) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1975-76.
- (2) Summary of Actuals for the year 1973-74, Budget Estimates and Revised Estimates for the year 1974-75 and Budget Estimates for the year 1975-76 of Air India.
- (3) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1975-76.
- (4) Summary of Actuals for the year 1973-74, Budget Estimates and Revised Estimates for the year 1974-75 and Budget Estimates for the year 1975-76, of Indian Airlines.
- (XIX) A copy each of the following Notifications (Hindi versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (1) The Companies (Acceptance of Deposits) Rules, 1975, published in Notification No. G.S.R. 516 in Gazette of India dated the 26th April, 1975.
- (2) The Companies (Declaration of Beneficial Interest in Shares) Rules, 1975, published in Notification No. G.S.R. 517 in Gazette of India dated the 26th April, 1975.
- (3) The Application of section 159 to Foreign Companies Rules. 1975, published in Notification No. G.S.R. 518 in Gazette of India dated the 26th April, 1975.

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- (4) The Companies (Appointment of Sole Agents) Rules, 1975, published in Notification No. G.S.R. 519 in Gazette of India dated the 26th April, 1975.
- (5) The Companies (Secretary's Qualifications) Rules, 1975, published in Notification No. G.S.R. 520 in Gazette of India dated the 26th April, 1975.
- (XX) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1973-74.
- (2) Annual Report of the Engineers India Limited, New Delhi. for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (XXI) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1973-74.
    - (ii) Memorandum (Hindi and English versions) explaining the reasons for not-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
  - (XXII) A copy each of the following Interim Reports (Hindi version) of the National Commission on Agriculture:—
  - (1) Fertilizer Distribution.
  - (2) Reorientation of Programmes of Small Farmers and Marginal Farmers and Agricultural Labourers Development Agencies.
  - (3) Credit Services for Small and Marginal Farmers and Agricultural Labourers.
  - (4) Some Aspects of Agricultural Research, Extension and Training.
  - (5) Multiplication and Distribution of quality seed pertaining to High Yielding varieties and Hybrids of Cereals.
  - (6) Sericulture.
  - (7) Poultry, Sheep and Pig Production through Small and Marginal Farmers and Agricultural Labourers for supplementing their income.
  - (XXIII) A copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore, for the year 1973-74 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
    - (XXIV) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972,

- read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the
- (1) Order No. VCT|1774|35172-V dated 8-4-1975 in the case of Shivani Co-operative Housing Society Ltd., Vasana Saiyad, Ta. Baroda in the Dist. of Baroda.
- (2) Order No. VCT-1475|15878-V dated 16-4-1975 in the case of Shrimati Vimalaben Kashibhai Patel of Kamod Ta. Daskroi in the District of Ahmedabad.
- (3) Order No. VCT-1474|113314-V dated 21-4-1975 in the case of Shri Ishvarlal Joitaram Patel Chief Promoter, Navdeem Apartment Co-operative Housing Society (Proposed) Ahmedabad.
- (4) Order No. VCT-2874|7591-V dated 21-4-1975 in the case of Smt. Rambhaben Shamji of Upleta Ta. Upleta in the District of Rajkot.
- (5) Order No. VCT-1474|97535-V dated 25-4-1975, in the case of Anand Sarabhai Charity Trust, Ahmedabad.
- (6) Order No. VCT-1474|81972-V dated 25-4-1975 in the case of Shri Jadaji Jasangji Thakor of Vejalpur Taluka City, District Ahmedabad.
- (7) Order No. VCT-3074|29624-V dated 25-4-1975 in the case of Shri Mohanbhai Bhimbhai Nayak and others of village Lingad, Tal. Palsana in the District of Surat.
- (8) Order No. VCT-1474-133365-V dated 25-4-1975 in the case of Hajaribag Co-operative Housing Society Limited, Ahmedabad.
- (9) Order No. VCT-1474-133763-V dated 25-4-1975 in the case of Chandra Co-op. Housing Society Limited, Ahmedabad.
- (10) Order No. VCT-2875|23908-V dated 29-4-1975 in the case of Shri Gigasha Hasamsha Fakir of Jetpur Ta. Jetpur in the District of Rajkot.
- (11) Order No. VCT|SR|65|74 dated 21-4-1975 in the case of the President of Chalthan Vibhag Khand Udyog Sahakari Mandali Ltd., Chaltham Ta. Palsana in the district of Surat.
- (12) Order No. VCT|SR|96|74 dated 29-4-1975 in the case of the Secretary, Shree Mahavir Health and Medical Relief Society, Surat.
- (13) Order No. L.N.D. VCT SR.79 WS dated 30-4-1975 in the case of Kirti Cement Pipe and Concrete Products, Ankleshwar Ta. Ankleshwar in the district of Broach.

- (14) Order No. L.N.D. VCT SR.73 WS dated 30-4-1975. In the case of Shri P. C. Patel of Ankleshwar, District Broach.
- (15) Order No. L.N.D. VCT SR WS. 574 dated 30-4-1975 in the case of Shri Manishanker Prabhashanker Pandya Director of Amar Board and Paper Mill Private Ltd., Broach.
- (16) Order No. T.N.C|VCT|SR|217.WS. 1006 dated 22-4-1975 in the case of Sema Private Limited, Nadiad Ta. Nadiad in the Dist. of Kaira.
- (17) Order No. TNC-VCT-SR-25-WS-1033 dated 22-4-75 in the case of Shri Parshottambhai Mathurbhai Sapara of Village Uttersanda Ta. Nadiad in the District of Kaira.
- (18) Order No. TNC|VCT dated 24-4-1975, in the case of Shri Indravadan Parshottambhai Desai and others of Nadiad Ta. Nadiad in the District of Kaira.
- (19) Order No. T.N.C. V.C. T|SR|156 dated 24-4-1975 in the case of Shri Devendra Dhireylal Vyas of Nadiad Ta. Nadiad in the District of Kaira.
- (20) Order No. TNC|VCT|SR dated 25-4-1975 in the case of Shri Kantilal Punjalal Suthar a Partner of the Jai Bharat Pipe and Engineering Work, Kanjari Ta. Nadiad in the District of Kaira.
- (21) Order No. TNC|VCT|SR|108 WS-996 dated 27-4-75 in the case of Shri Becharbhai Fulabhai of Bechari, Ta. Anand in the District of Kaira.
- (22) Order No. TNC|VCT|SR dated 28-4-1975 in the case of Shri Chimanbhai Sathi, the Managing Director of Sathi Cold Storage, Chaklashi Ta. Nadiad in the District of Kaira.
- (23) Order No. TNC|VCT dated 20-4-75 in the case of Shri Jashbhai Motibhai Patel of Pij Ta. Nadiad in the district of Kaira.
- (24) Order No. LND|NA|VCT|SR-44 dated 23-4-1975 in the case of Baipuri W|O Ambraham Jesang of Unza Ta. Sidhpur in the District of Mehsana.
- (25) Order No. VCT|SR|173-7(3) dated 21-4-1975 in the case of M|s. D.D. and Company, Ahmedabad.
- (26) Order No. VCT|SR-187|7(3) dated 21-4-1975 in the case of the Anil Starch Products Ltd., Ahmedabad.
- (27) Order No. VCT|SR|196|7(3) dated 21-4-75 in the case of Shri Jashbhai Vallabhai Patel & others of Bombay.
- (28) Order No. VCT|SR|190|7(3) dated 28-4-75 in the case of Shri Vijay Oil Industries, Bombay.

- (29) Order No. CHIVCT Reg. 3 1975 dated 24-4-1975 in the case of Shri Ahmod Musabhai and others of Telada Ta. Navsari in the district of Bulsar.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.
- (XXV) statement (i) correcting the reply given on the 24th March, 1975 to Unstarred Question No. 4601 by Shri Hukam Chand Kachwai regarding Composing and Reading Branch of Government of India Press, Faridabad; and (ii) giving reasons for delay in correcting the reply.
  - (XXVI) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Mica Trading Corporation of India Limited, Patna, for the year 1973-74.
    - (ii) Annual Report of the Mica Trading Corporation of India Limited, Patna, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (XXVII) A copy of the Tea Waste (Control) Amendment Order 1975 (Hindi and English versions) published in Notification No. G.S.R. 457 in Gazette of India dated the 12th April, 1975 under sub-section (3) of section 49 of the Tea Act, 1953.
  - (XXVIII) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1973-74.
  - (XXIX) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1973-74.
  - (XXX) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1971-72 along with the Audit Report thereon.
    - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

# 5. Minutes of Committee on Private Members' Bills and Resolutions - laid on the Table

Minutes of the Fiftieth to Fifty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

### 6. Minutes of Estimates Committee—laid on the Table

The following Minutes of the Estimates Committee were laid on the Table:—

- (1) Minutes of the sittings of the Committee relating to the Seventy-ninth Report on the Ministry of Education and Social Welfare (Department of Education)—Youth Welfare, Youth Education, National Integration, etc.
- (2) Minutes of the sittings of the Committee relating to the Procedural and General Matters.

## 7. Amendment to directions by the Speaker—Laid on the Table

Secretary-General laid on the Table a copy of the amendment to Direction 47B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

## 8. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1975, passed by Lok Sabha on the 5th May, 1975.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tobacco Cess Bill, 1975, passed by Lok Sabha on the 5th May, 1975.

# 9. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Steel and Mines to the reported resignation of the General Manager, Durgapur Steel Plant and dissatisfaction among HSL executives over proposed break-up of HSL units by decision of SAIL.

The Minister of Steel and Mines made a statement in regard thereto.

# 10. Report of Committee of Privileges . .

Dr. Henry Austin presented the Fifteenth Report of the Committee of Privileges.

## 11. Report and Minutes of Committee on Petitions

Shri S. N. Singh presented the following Report and Minutes of the Committee on Petitions:—

- (1) Twenty-second Report of the Committee; and
- (2) Minutes of Fifty-second to Fifty-seventh sittings of the Committee.

# 12. Report of Committee on Subordinate Legislation

Shri M. S. Sanjeevi Rao presented the Sixteenth Report of the Committee on Subordinate Legislation.

# 13. Report of Railway Convention Committee

Shri Virbhadra Singh presented the Seventh Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Fifth Report (1971) on Requirements and Availability of Wagons.

## 14. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement on the alleged Government interference in the religious affairs of the Sikh community made by the President of Shiromani Gurudwara Prabandhak Committee.

# 15. Motion Regarding Extension of time for Presentation of Report of Committee of Privileges

Dr. Henrl Austin moved the following motion:-

"That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding handcuffing of Shri Ishwar Chaudhry, M.P., referred to the Committee on the 30th August, 1974."

The motion was adopted-

### 16. Motion of No-confidence in the Council of Ministers

Shri Jyotirmoy Bosu asked for leave of the House to make a motion of No-confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to Shri Jyotirmoy Bosu to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted.

# 17. Motion regarding Fifty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri C. K. Chandrappan moved the following motion:—

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th May, 1975."

The motion was adopted.

#### 18. Private Member's Resolution—under consideration

Shri Samar Guha concluded his speech on the following Resolution moved by him on the 11th April, 1975:—

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the 'One-man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose', particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its chairman, and

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urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observations, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in consonance with our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India."

The following Members took part in the debate:—

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Pandit D. N. Tiwary
- (4) Shri Jharkhande Rai
- (5) Shri Ramsahai Pandey
- (6) Shri Jagannathrao Joshi
- (7) Shri B. R. Shukla
- (8) Shri P. G. Mavalankar

The discussion was not concluded.

## 19. Motion of No-confidence in the Council of Ministers

Shri Jyotirmoy Bosu moved the following motion:-

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:—

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Bhogendra Jha
- (3) Shri C. M. Stephen
- (4) Shri Atal Bihari Vajpayee
- (5) Shri H. K. L. Bhagat
- (6) Shri A. Durairasu
- (7) Shri Hari Kishore Singh
- (8) Shri Shyamnandan Mishra
- (9) Shri Jagjivan Ram
- (10) Shri Frank Anthony
- (11) Shri Janeshwar Misra
- (12) Shri Shankar Dayal Singh
- (13) Shri Madhu Dandavate (14) Shri P G. Mavalankar
- (15) Shrimati Indira Gandhi
- (16) Shri Jyotirmoy Bosu (by way of reply).

The motion was negatived.

(Lok Sabha adjourned sine die).

S. L. SHAKDHER, Secretary-General.